# FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

# COMMITTEE ON PUBLIC ACCOUNTS (2016-2019)

TWELFTH REPORT (Presented on 7th February, 2018)



SECRETARIAT OF THE KERALA LEGISLATURE
THIRUVANANTHAPURAM
2018

# FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

## COMMITTEE

ON

PUBLIC ACCOUNTS

(2016-2019)

# TWELFTH REPORT

On

Paragraphs relating to Commercial Taxes Department contained in the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2012 (Revenue Receipts)

# CONTENTS

	Page
Composition of the Committee Introduction Report	v vii 1
Appendices:  I. Summary of main Conclusion/ Recommendation	37
II. Notes furnished by Government III. Appendix from Audit Report	156

# COMMITTEE ON PUBLIC ACCOUNTS (2016-2019)

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# INTRODUCTION

I, the Chairman, Committee on Public Accounts, having been authorised by the Committee to present this Report, on their behalf present the 12th Report on paragraphs relating to Commercial Taxes Department contained in the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2012 (Revenue Receipts).

The Report of the Comptroller and Auditor General of India for the year ended 31st March, 2012 (Revenue Receipts) was laid on the Table of the House on 19th March, 2013.

The Committee considered and finalised this Report at the meeting held on 30th January, 2018.

The Committee place on records their appreciation of the assistance rendered to them by the Accountant General in the examination of the Audit Report.

Thiruvananthapuram, 30th January, 2018. V. D. SATHEESAN,

Chairman,

Committee on Public Accounts.

#### REPORT

## COMMERCIAL TAXES DEPARTMENT

#### Tax administration

The Commercial Taxes Department contributed 73.64 per cent of the revenue of the State during 2011-12. The revenue is derived from the assessment and collection of different taxes like General Sales Tax (GST), Value Added Tax (VAT) and Central Sales Tax (CST) which are regulated by the Kerala General Sales Tax Act (KGST), 1963, The Kerala Value Added Tax Act (KVAT), 2003, the Central Sales Tax Act (CST), 1956 and notifications issued by the Department from time to time. The Department is under the administrative control of the Secretary to Government, Taxes Department. The Commissioner of Commercial Taxes administers the Acts and Rules. He is assisted by Joint Commissioners, Deputy Commissioners, Assistant Commissioners and Commercial Tax Officers. The assessment, levy and collection of tax is done by Assistant Commissioners and Commercial Tax Officers.

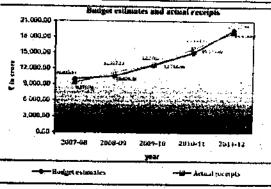
#### Trend of receipts

GST is leviable on sale of Ganja and opium, foreign liquor and certain petroleum products. VAT is leviable on the intra state sale of remaining commodities and CST on interstate sales. Actual receipts under VAT Act (0040-111), KGST Act (0040-102) and CST Act (0040-101) etc. during the last five years (2007-08 to 2011-12) along with the budget estimates during the same period is exhibited in the following table and graph.

(₹ in crore)

Year	Budget Estimates	Actual receipts	Variation	Percentage of variation	Total tax receipts of the State	Percentage of actual receipts vis-a-vis total tax receipts	Percentage of growth rate
1	2	3	4	- 5	6	7	8
2007-08	10,035.51	9,371.76	(-)663.75	(-)6.61	13,668.95	68.56	9.44
2008-09	10,616.39	11,377,13	(+)760.74	(+)7.17	15,990.18	71.15	21.39

1	2	3	4	5	6	7	8
2009-10	12,733.94	12,770.89	(+)36.95	(+)0.29	17,625.02	72.46	12.25
2010-11	15,125.69	15,833.11	(+)707.42	(+)4.67	21,721.69	72.89	23.97
2011-12	19,427.90	18,938.83	(-)489.07	(-)2.52	25,718.60	73.64	19.62



#### Assessee profile

The number of dealers registered as at the end of 2009-10, 2010-11, and 2011-12 are shown below:

2009-10	1,59,665
2010-11	1,69,298
2011-12	1,86,987

Source: KVATTS

Audit noticed an increase of 17689 in the number of dealers during 2011-12 over the preceding year. As per the information furnished by CCT the VAT collection from 50 top dealers in the State was ₹ 2,731.48 crore which is 27.86 per cent of the total collection. Out of the total dealers, 26001 dealers constituting 13.9 per cent were paying tax at 0.5 per cent under the category of presumptive tax payers.

Tax collection form KGST during 2011-12 was ₹ 8,754.38 crore as per the Finance Accounts prepared by AG (A&E). The Tax payable by five major dealers alone comes to ₹ 7,359.22 crore as per their returns, which requires reconciliation so as to rectify the differences, if any.

<sup>1</sup> Kerala State Beverages Corporation (₹ 4,635.72 crore), Indian Oil Corporation (₹ 1,911.77 crore), Bharath Petroleum Corporation (₹ 1,080.08 crore), Hindustan petroleum (₹ 956.57 crore) and Reliance Industries (₹ 34.72 crore).

#### Receipt of VAT per assessee

The receipt of VAT/sales tax per assessee during 2011-12 was slightly higher

when compared to that of 2010-11 as shown below:

Year	No. of assessee	Total collection (₹ in crore)	Receipt per assessee (₹ in lakh)
2010-11	1,69,298	15,499.22	9.15
2011-12	1,86,987	18,558.12	9.92

## Arrears in sale tax assessments

The Department furnished the position of arrears of assessment under sales

tax which is as shown below:

II IS 45 SHOWN GETOW.	<del></del>
ning Balance	6,146
tion during 2011-12 including remanded c	ases 5,135
Total	11,281
of assessment completed	4,164
ar cases - 3,015	
ent cases -903	
anded cases - 246	
ing balance	7,117
ing balance	

Department completed 4164 assessments under KGST which was only 36.91 per cent of arrears outstanding.

[Audit paragraph 2.1 to 2.5 contained in the report of the Comptroller and Auditor General of India for the year ended 31st March, 2012.

Notes furnished by the Government in this regard is included as Appendix II]

With regard to the Audit observation, the Committee sought reason for variation between Accountant General's Report and the response on the part of the Departments. The witness, Commissioner of Commercial Taxes attributed poor reconciliation process as the sole reason for the same. He also detailed that

reconciliation certificate for the year 2010-11 and 2011-12 have been pending with the Department and submitted that reconciliation process for the years 2010-11 and 2011-12 should be completed by the year 2016. Responding to another question regarding the number of dealers got registered, the Commissioner deposed that it was 170409 in number at the end of 2009-2010 inclusive of VAT dealers, assessees and money lenders and a steady increase was recorded in succeeding years. In this context, the Committee advocated the importance of timely reconciliation and opined that reconciliation is important because from the next year of assessment the question of compensation would arise which may result in money loss.

2. While considering the audit reference regarding the arrears in Sales Tax Assessments, the Committee asked whether the arrears have been settled. The Witness, Commissioner of Commercial Taxes replied that all the cases except those under litigation have been settled and an action plan had also been worked out to settle the same at present. He also detailed that almost all the assessment cases reported in Thiruvananthapuram, Idukki, Mattancheri, Malappuram, Wayanad, Kannur and Kasaragod have been settled and 41 cases pending assessment reported in Ernakulam will be completed soon. He also disclosed that as on date the department have total 1898 cases pending assessment including 656 cases of arrears and 367 remanded cases. He was also optimistic that all the pending cases up to 2013-14 except those under court proceedings could be settled by March 2016, as per the action plan framed out by the department in this regard.

## Conclusion/ Recommendation

3. The committee advocates the importance of timely reconciliation and opines that the question of compensation would be arises and that may result in revenue loss. Therefore it directs the Taxes department to submit a detailed report on the reconciliation activities carried out by them.

#### Cost of Collection

The gross collection of revenue receipts under the head, tax on sales, trade etc., expenditure incurred on collection and the percentage of expenditure to

gross collection during 2007-08 to 2011-12 along with the all India average percentage of expenditure on collection to gross collection for relevant years are

entioned be Year	Collection	Expenditure on collection of revenue	Percentage of expenditure to gross collection	All India average percentage over the preceding year
	(₹	In crore)		
2007-08	9,371.76	89.75	0.96	0.82
2008-09	11,377.13	102.59	0.90	0.83
2009-10	12,770.89	126.01	0.99	0.88
	<del></del>		0.73	0.96
2010-11	15,833.11			0.75
2011-12	18,938.83	166.55	0.88	0.75

Source: Finance Accounts and Departmental Figures.

Audit noticed that the expenditure on collection was higher than the all India average. The increase in revenue collection by 19.62 per cent during the year is appreciated, but the corresponding increase in expenditure on collection of revenue amounted to 44.06 per cent which is significant considering the reduction in all India average.

# **Analysis of collection**

Tax revenue collected on tax on sales, trade etc., during the last two years as recorded in the books of the Accountant General (A&E) Kerala is given below:

Revenue head		(₹ In crore)	Increase in 2011-12 over 2010-11 (Percentage)	
	2009-10	2010-11	2011-12	
Sales tax	5,212.92	7,402.07	8,754.38	18.27
VAT	7,235.26	8,097.15	9,803.74	21.08
CST	292.94	310.42	292.66	-5.7

The above table indicates that during 2011-12 collection of VAT increased by ₹ 1,706.59 crore and sales tax increased by ₹ 1,352.31 crore. The Department intimated (July 2012) that the increase in price, e-payment, KVATIS scrutiny and improved enforcement measures led to significant increase of VAT/Sales tax collection during 2011-12.

[Audit paragraph 2.6 and 2.7 contained in the report of the Comptroller and Auditor General of India for the year ended 31st March, 2012.

Notes furnished by the Government in this regard is included in Appendix II.]

- 4. The committee pointed out the difference in the data in the reports of the Accountant General for the year 2011-12 and of the Department and sought a detailed reply in this regard. The Commissioner of Commercial Taxes informed that the hike was due to the total implementation of the recommendation of the 9th Pay Revision Commission. The Committee also asked the reason for the expenditure on collection furnished is not in agreement with the figures booked by the Accountant General, the witness, Commissioner of Commercial Taxes acknowledged the variation and agreed to submit a detailed report in this regard.
- 5. The Commissioner Commercial Taxes also informed the Committee about the need to improve the capacity building inputs of the Department and modernisation of checkposts. The Committee directed the Department to submit a detailed note regarding the measures to be adopted to improve the efficiency of the Commercial Taxes Department.

## Conclusion/Recommendation

6. The committee expresses its displeasure on the variation in cost of collection figures furnished by the Government with the figures booked by Accountant General. It directs the Government to furnish an infallible report in this regard at the earliest.

Impact of Audit

## Revenue Impact

During the last four years, 10840 paragraphs with revenue implication of ₹ 3,155.92 crore were pointed out. The observations were regarding non/short

levy, underassessment/loss of revenue, incorrect exemption, application of incorrect rate of tax etc. Of these, the Department/Government accepted audit observations involving ₹ 1,030.98 crore and had since recovered ₹ 32.58 crore. The details are shown in the following table:

(₹ in crore) Amount Paragraphs Paragraphs Year recovered during accepted during included in the the year the year LAR. No. Amount Amount Amount No. No. 2.46 181 241.50 299 334.37 1055 2007-08 203 9.40 32.77 459.11 341 2008-09 (Report No. 3) 2181 116.93 1 295.24 2008-09 (Report No. 6) 1 5.02 588 558.60 657 1.122.54 4451 2009-10 15.70 522 81.18 797 3152 944.66 2010-11 32.58 1.030.98 1494 3,155.92 2095 10840

The recovery position as compared to the accepted cases during the last four years was very low being only 3.16 per cent. The insignificant recovery of ₹ 32.58 crore against the money value of ₹ 1,030.98 crore relating to the accepted cases during the period 2007-08 to 2010-11 highlights the failure of the Department in recovering promptly the Government dues even in respect of cases accepted by them.

Total

[Audit paragraphs 2.8 contained in the Report of the Comptroller and Auditor General of India for the year ended 31 March, 2012.

Notes furnished by the Government in their regard is included in Appendix II.]

7. Regarding the audit para that the department could recover only ₹ 32.58 crore out of ₹ 1030.98 crore accepted audit observations the Committee asked the reason for low percentage of collection. The witness Commissioner of Commercial Taxes Department, informed that the department have sorted out 8650 paragraphs out of 34415 and 25765 paragraphs remain pending assessment. Then the witness, explained the measures proposed to be taken by the department in order to generate and increase the revenue to the exchequer. The Committee appreciated the measures adopted by the Department for increasing the revenue impact of the audit.

#### Conclusion/Recommendations

8. Even though there has been certain reservation about the insignificant recovery position during 2007-08 to 2010-11, the Committee is impressed with the measures adopted by the department to curtail the revenue lapse since then. The Committee therefore emphasis the importance of prompt recovery proceedings on revenue lapse pointed out by audit and directs the department to submit an exhaustive report on the current scenario in revenue recovery.

# Working of Internal audit wing

The internal audit wing (IAW) in the Commercial Taxes Department commenced functioning from 1st June 2009. The wing is headed by the Deputy Commissioner, three Assistant Commissioners and six Commercial Tax Officers. During the year 2011-12, against the target of 132 units, 32 units were audited leaving 100 units unaudited. The Department attributed the arrears to the ceiling fixed on Travelling Allowance to Audit Officers. There were 85 IRs with 1195 observations involving ₹ 90.63 crore outstanding (June 2012). Further, during 2009-10 to 2011-12, there was no clearance of observations by settlement which indicated poor response to the observations of IAW. The Department has not prepared a separate internal audit manual.

It is recommended that the IAW may be strengthened so that they are able to achieve their planned audit target. Besides, a mechanism needs to be evolved for timely settlement of the audit observations raised by the IAW.

[Audit paragraphs 2.9 contained in the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2012.

Notes furnished by the Government in this regard is included in Appendix II.]

9. The Committee noticed that the audit assessment for the years 2011-12 & 2012-13 remains non-settled and sought the reason for the same. The witness, Commissioner of Commercial Taxes Department informed that the Internal Audit

Wing (IAW) had reconstituted in the year 2009. Out of the 5459 audit observations involving an amount of ₹ 101.75 crore since then, the department could only settle 889 cases involving the amount worth of ₹ 3.22 crore. Then he also disclosed the two pronged strategy of the Department, proposed to be adopted for revenue generation such as focusing of tax cases of assessment pendency, and conduct internal audit by identifying the revenue circles which were having more revenue generation but not performing well recently. At this juncture, an official from the office of the Accountant General pointed the lethargic attitude of the Department in not taking any action against the cases pointed out by the internal audit wing of the Department itself and remarked that it is a matter of grave concern as far as the audit perspective is concerned. The witness, Commissioner of Commercial Taxes Department admitted the lapse and informed that tangible steps should necessarily be taken at the Departmental level as decided at the meeting of the Departmental higher-ups and assured the Committee that strong, effective and well functioning auditing machinery should be established in the Department.

#### Conclusion/Recommendations

10. The Committee recommends that the internal audit wing of the Commercial Taxes Department should be strengthened and the Government could ensure a mechanism for timebound settlement of the audit observations raised by the internal audit wing.

## Results of audit

In 2011-12, Audit test checked the records of 175 units relating to KGST and KVAT. Underassessment of tax and other irregularities involving ₹ 810.11 crore in 2539 cases were detected which fall under the following categories:

(₹ in crore) No. of cases | Amount Categories Sl. No. Value Added Tax/KGST 898 267.10 Turnover escaping assessment 1 255.43 400 Grant of irregular exemption 2 29.10 211 Application of incorrect rate of tax

352 2018.

	Total	2539	810.11
7	Other lapses	562	86.52
6	Non/short levy of Interest	17	3.18
	Incorrect grant of concessional rate of tax	26	147.45
5		425	21.33
4	Grant of excess input tax credit	455	T

The Department accepted underassessment and other deficiencies of  $\overline{\tau}$  6.68 crore in 537 cases of which 233 cases involving  $\overline{\tau}$  4.22 crore were pointed out in audit during the year 2011-12 and the rest in earlier years. An amount of  $\overline{\tau}$  4.57 crore was realised in 430 cases of which 153 cases involving  $\overline{\tau}$  2.68 crore were pointed out during the year 2011-12.

Two draft paragraphs were issued involving ₹ 8.3 lakh, based on the audit observations pointed out by audit between April and November 2010. The Department has recovered the entire amount.

A Performance Audit on "Levy and collection of VAT on evasion prone commodities/areas in commercial Taxes Department" with financial impact of ₹ 222.98 crore and a few illustrative audit observations involving ₹ 67.52 crore are mentioned in the following paragraphs:

Performance Audit on 'Levy and collection of VAT on evasion prone commodities/areas in Commercial Taxes Department'

#### Highlights

Cross verification of the data obtained from State Pollution Control Board, Mining and Geology Department and Department of Industries & Commerce revealed that 378 dealers had not registered themselves with the Commercial Taxes Department (CTD).

Cross verification of the information obtained from the Controller General of patents and Trademarks, Customs Department with the data available with the CTD revealed that 56 dealers had suppressed their turnovers resulting in short levy of tax of  $\P$  211.26 crore.

In the Special Circle Thiruvananthapuram, the Kerala State Road Transport Corporation received  $\mathfrak{T}$  6.15 crore as income from advertisement on bus bodies during the period 2006-07 to 2010-11 but did not assess the same to tax. This resulted in non-levy of tax and interest of  $\mathfrak{T}$  34 lakh.

The Department had not fixed the floor rate for Day Old Chicks (DOC). The farmers paid taxes at lesser rates on interstate rates than the rate fixed by KEPC. This resulted in loss of tax of  $\mathbb{T}$  3.84 crore.

Despite reports of the Investigation Wing of the CTD regarding tax evasion by use of bogus C/F declaration forms, the Department did not take any action for realisation of tax of ₹ 5.03 crore.

The floor rate for plywood fixed in February 2007 was proposed to be revised in August 2009 with a hike of 15 per cent but these were not revised till November 2011. The delay in revision of floor rates resulted in forgoing of revenue of ₹ 2.02 crore during 2010-11.

#### Introduction

The Commercial Taxes Department (CTD) is the highest revenue earning department of the State of Kerala, which contributed 73.64 per cent of the total state's revenue income in 2011-12. The tax on sales and purchase in the state is governed by three Acts the Kerala Value Added Tax Act, 2003 (KVAT), the Kerala General Sales Tax Act (KGST), the Central Sales Tax (CST) Act.

Section 47(16A) of the KVAT Act empowers the Commissioner of Commercial Taxes (CCT) to specify the commodities prone to evasion for which tax shall be paid in advance. The CCT in December 2006 specified twelve<sup>2</sup> evasion prone commodities for which tax should be collected in advance.

Under the KGST regime, the compulsory annual assessment provided the chances for scrutiny of all the transactions of a dealer. However, in KVAT Act, the returns filed by the dealer under Section 20 shall be deemed to have been assessed under Section 21 on receipt of the return by the Department.

<sup>2</sup> Marble/Granite slab and tiles ceramic/vitrified floor/wall tiles, lift, elevators, escalators, glass sheet, Cudappah Stone, readymix concrete, generators, timber, live chicken, petroleum products other than LPG, bitumen.

## Reasons for selection

The tax on entry of goods into local areas was abolished in December 2006, thereafter the CCT specified evasion prone commodities for which advance tax was required to be paid. A number of deficiencies/tax evasion were noticed during local audit. It was considered appropriate to conduct a Performance Audit on the commodities specified by the Department as evasion prone, and also on areas where the possibility for evasion was more, to ascertain the reasons thereon and remedial action required to be taken.

# Organisational Set-up

The Secretary to Government, Taxes Department has administrative control over the Department of Commercial Taxes. The Commissioner of Commercial Taxes (CCT) is the head of the Department. There are four Joint Commissioners (JC) viz., JC-I, JC (General), JC (Audit & Inspection) and JC (Law) of which JC (General) is in-charge of the entire assessment wing. District level administration of commercial taxes offices is carried through as 15 Deputy Commissioners (DC) in 15 tax districts. The DC in each district is the administrative head of the offices in that district. Assessment and collection of tax is done by Assistant Commissioners in 19 special circles where dealers having higher turnover and tax impact are managed and by the Commercial Tax Officers in 107 ordinary circles where other dealers are managed. The return scrutiny, audit visits, assessments, revenue recovery etc. are all attended to by these assessing and registering authorities.

# **Objectives of Audit**

The performance Audit was conducted with a view:

- ➤ to examine whether the provisions in the Act and Rules were adequate to avoid leakage of revenue in respect of evasion prone commodities;
- > to see whether the existing organisational structure was adequate for analysis and detection of evasion:
- to see whether corrective measures are taken by the Department to plug the loopholes as and when evasion was detected;

- > to identify unattended areas of evasion; and
- to ascertain whether the internal control mechanism in the Department was adequate and effective to prevent leakage of revenue.

#### Audit criteria

The criteria for this performance audit are derived from the provisons and Rules of the Central and State laws mentioned below:

#### Central Laws

The Central Sales Tax Act, 1956

#### State Laws

- The Kerala Value Added Tax Act, 2003
- 2. The Kerala Value Added Tax Rules, 2005

In addition, criteria have been derived from the Notification/Government Orders issued from time to time by the Government.

## Scope and Methodology

The Performance Audit was conducted during January to May 2012 covering the period from 2006-07 to 2010-11. The CTD is divided into three zonal intelligence offices<sup>3</sup> headed by Deputy Commissioners spread over 14 districts. The intelligence wing is the main pillar of Department which deals mainly with surveillance and detection of evasion of tax. Two districts from each zone were selected on a simple random sampling without replacement method. Six<sup>4</sup> check posts were also selected on the basis of revenue collection and transportation of certain evasion prone commodities. The assessment records in 32<sup>5</sup> assessment circles

<sup>3</sup> Deputy Commissioner (Intelligence), Thiruvananthapuram, Ernakulam and Kozhikode.

<sup>4</sup> Manjeswaram, Walayar, Aryankavu, Amaravila, Nadupunni and Gopalapuram.

<sup>5</sup> Thiruvananthapuram: Special Circle, I Circle, II Circle, Works Contract, Kollam: Special Circle, Circle II, III Circle Kundara, Special Circle, Kottarakkara, Ernakulam: Special Circle I, Special Circle III, Special Circle III, II Circle, III Circle, IV Circle, CTO Kalamassery, I Circle Mattanchery, II Circle Mattanchery, Works Contract, Special Circle, Perumbavoor, II circle Perumbavoor, I Circle Perumbavoor, Palakkad: Special Circle, II Circle, III Circle Kozhikode: Special Circle I, Special Circle II, II Circle and III Circle. Kannur: Special Circle, I Circle, II Circle and III Circle.

in the selected six<sup>6</sup> districts were cross checked with the secondary data collected from the Custom House, Kochi, The Joint Director General of Foreign Trade, Kochi and Thiruvananthapuram, the Kerala State Pollution Control Board, the Department of Industries and Commerce and the Department of Mining and Geology.

The selection of assessees was based on the commodity wise dealer information available in the Kerala Value Added Tax Information System (KVATIS) of the CTD. The initial scrutiny of 429 returns which constituted 25 per cent returns of the dealers trading in evasion prone commodities pertaining to assessment circle of six districts selected on stratified sampling method, was conducted in the KVATIS to identify potential cases involving evasion in respect three commodities viz., Chicken, marbles/tiles and timber from the evasion prone list and two commodities from the notified list namely cashew and plywood. Returns of such identified cases were checked at the assessment circles.

## Interaction with the Government/Department

An entry Conference was held on 24th January, 2012 with the Secretary to Government (Taxes) and the CCT, where in the scope and methodology of audit were discussed. The Report was sent (June 2012) to the Department/Government and the key audit findings of the performance audit report were discussed with the Additional Secretary to Government, Taxes Department and the CCT during the Exit Conference held on 25th June, 2012. The replies received in the Exit Conference and at other points of time have been appropriately commented in the relevant paragraphs.

#### Acknowledgement

Audit Acknowledges the co-operation extended by the Commercial Taxes Department, the Customs Department, the Joint Director General of Foreign Trade, Ernakulam and Thiruvananthapuram, the Kerala State Pollution Control Board, Department of Industries and Commerce, the Department of Mining and Geology, the Department of Economics and Statitics and the Registrar of Companies (Kerala & Lakshadweep) for providing necessary information and inputs required for preparation of the Report.

<sup>6</sup> Thiruvananthapuram, Kollam, Ernakulam, Palakkad, Kozhikode and Kannur.

#### Trend of Revenue

The collection of VAT revenue increased from ₹ 8,563.31 crore in 2006-07 to ₹ 15,833.11 crore in 2010-11, with an increase of 85 per cent.

(₹ in crore)

Year	Budget estimates	Actual collection	Percentage of collection to budget estimates	Variation (in percentage)
2006-07	7,930.38	8,563.31	107.98	8
2007-08	10,035.51	9,371.76	93.39	(-)7
2008-09	10,616.39	11,377.13	107.17	7
2009-10	12,733.96	12,770.89	100.29	0
2010-11	15,835.90	15,833.11	99.98	0

The above table indicates that the variation between the budget estimates and actual collection during the period was less than ten per cent up to 2008-09 and negligible during 2009-10 and 2010-11. The low percentage of variation between budget estimate and the actual is appreciable.

## System Deficiencies

## Scrutiny of annual returns

Under the KGST regime, the compulsory annual assessment provided chances for scrutiny of returns of all the dealers while under KVAT Act, when a return is accepted under Section 21, it is deemed to have been completed. However, assessments in case of non-filing of returns and filing of defective returns are done under Section 23 of the Act. In addition to the above, the Department complete audit assessment of selected cases also under Section 24 and assessment of escaped turnover under Section 25.

The details of Returns filed and assessments made in nine of the selected offices as per the sample are given below:

(₹ in lakh)

Sl. No.	Office	Total No. of			A	ssessm	ent		
	dealers		assessment U/s		f Judgement U/s 22			Escaped turnover U/s 25	
		U/s 21	No. of Cases	Additional demand created	No. of cases	'Additional demand created	No. of Cases	Additional demand created	
1	Special Circle, Thirttvananthapuram	628	628	0	0	C)	0	268	567.87
2	Special Circle, Kollam	746	746	0	0	0	0	328	1116.75
3	Special Circle, Kottarakkara	295	295	6	32.33	7	15.68	100	384.29
4	Special Circle III, Ernakulam	590	585	0	0	0	0	94	860.65
5	Special Circle, Perumbayoor	453	440	0	0	0	0	72	158.93
6	Special Circle I, Kozhikode	564	564	0	0	12	33.84	100	413.29
7	Special Circle II, Kozhikode	280	280	6	0.63	2	1.13	144	705.31
8	Special Circle, Kannur	477	477	0	0	6	28.56	120	302.38
9	Special Circle, Palakkad	457	457	0	0	0	0	.31	435.48
	Total	4490	4490	12	32.96	27	79.21	1257	4944.95

Out of the 4,490 returns received, detailed scrutiny was conducted only in 1296 (31 per cent) cases. The remaining 3,194 (69 per cent) returns were considered as deemed to have been assessed based on self assessment. It was noticed that from these 31 per cent of the cases, the Department could raise an additional demand of ₹ 5,057.12 lakh. This is a clear indicator of the revenue potential of the detailed scrutiny.

After this was pointed out in audit, the Government issued (November 2012) instructions to the Department to scrutinise annual returns of dealers with turnover above ₹ 60 lakh along with audited statements and as regards other cases, to scrutinise at least once in three months.

# Results of abolition of Audit Assessment Wing

The separate audit assessment wing which was initially formed in 2006-07, at the time of switching over to the KVAT Act was abolished due to manpower shortage. The wing was doing local inspection under the VAT regime upto 2008. Thereafter, the assignments under audit functions were also attended to by the officers in the assessment circles. During 2006-07 and 2007-08 there were 4487 audit visits to the business places of dealers, out of 1.78 lakh dealers. The abolition of the audit assessment wing resulted in non-inspection of local units. In the KVAT regime, where assessment is deemed to be completed on self declaration, the need for a dedicated audit assessment wing for scrutiny is essential.

# Low achievement by Internal Audit

The Internal Audit Wing of the Department was able to audit only eight offices during 2009-10 and 14 offices during 2010-11 out of 126 assessment circles. Thus, the audit coverage/achievement was only 0.63 per cent in 2009-10 and 11.11 per cent in 2010-11. The irregularities detected during 2009-10 and 2010-11 were 262 cases involving ₹ 7,061.49 lakh and 458 cases involving ₹ 2,417.16 lakh respectively. The action taken/recoveries made on the internal audit observations were not furnished despite being requested (December 2012).

Since the chances for evasion are more on self assessed returns, the percentage coverage of internal audit wing needs to be increased to ensure that all the dealers comply with the provisions of the Act.

# Merger of Commercial Investigation Wing with Intelligence Wing

The intelligence Wing in the CTD with its duty to identify cases of tax evasion is the main pillar of the supervisory mechanism to safeguard the revenue. Identification of tax avoidance by dealers through consistent check with data and returns from financial institutions and other departmental agencies like the Central Excise, Income Tax, Customs, Railways etc., was entrusted to the Commercial Investigation (CI) Wing under the direct control of the CCT. However, the CI wing was rearranged and merged with the Intelligence Wing (November 2011). Though import data of goods was collected (2011-12) from the Customs Department by \$521\;2018.

investigation Branch (IB) of the CTD in Kochi, sharing of the same with other zonal intelligence offices and cross verification of the same to identify cases of evasion was not done indicating that with the merger, the work was left unattended.

After this was pointed out in audit, the Government stated (November 2012) that an "Economic Intelligence Wing" will be constituted in the Department which will go a long way in overcoming the deficiency pointed out. Further developments are awaited (November 2012).

It is recommended to restore audit assessment wing, Commercial Investigation Wing, and strengthen the Internal Audit Wing to ensure compliance of the provisions of the Acts and Rules. The Government may advise the Department to scrutinise annual returns of dealers beyond a fixed limit.

After this was pointed out the Government accepted our recommendations for restoration of the wings and issued instructions to scrutinise returns with turnover above  $\stackrel{?}{\sim}$  60 lakh.

[Audit paragraphs 2.10 to 2.11.11 contained in the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2012.

Notes furnished by the Government in this regard is included in Appendix II.]

11. By expressing deep resentment over the non-detailed scrutiny of audit returns of the dealers by the Department as mandated by under KGST (Kerala General Sales Tax) and KVATIS (Kerala Value Added Tax) the Committee criticised the procedures adopted by the Taxes Department in this regard and opined that the audit assessment process became useless. Then in the wake of a significant recommendation made by the Accountant General and also due its acceptance by the department as such, the Committee did not want to make any comments/remarks in this connection. In this context, the witness, Commissioner, Commercial Taxes Department acknowledged that around sixty thousand dealers were having turn over above ₹ 60 lakh and informed that a meticulous monitoring of their cases will definitely augment revenue generation. He explained the result oriented strategy to enhance the revenue collection, taken by the Department

before the Committee. The Committee mooted the introduction of some incentive system among the officers of Department and the witness, Commissioner of Commercial Taxes Department informed that some plan is on the anvil in this regard. According to the witness some officers of the department perform brilliant job and in order to encourage them and to recognise their commendable work the Department contemplates to send them to some capacity building programme at National as well as State level functions.

- 12. In this regard, the Committee opined that non-cash surrogate incentive should be awarded to the officers of the department who perform well as the token of recognition of their commendable and devoted service. To a doubt aired by the Committee that the figures booked in the notes prepared by the department ie., 37488 were annual or monthly return, an official from the Taxes Department clarified that the same is annual return to be filed with audited statements.
- Regarding the audit observation on abolition of Audit Assessment Wing,
   the Committee accepted the explanation furnished by the Department.

#### Conclusions/Recommendations

- 14. The Committee recommends that non-cash surrogate incentive should be awarded to the officers of Commercial Taxes Department who perform well as a recognition of their commendable and devoted service.
- 15. The Committee directs the Taxes Department to ensure that the annual return of an assessee should be filed along with their annual accounts itself.

#### Methods of tax evasion

Non-registration of dealers

Non-registration is one of the methods practised by the dealers to evade tax.

As per the KVAT Act, 2003, every dealer with annual turnover not less than ₹ 5 lakh and casual dealers, industrial units, dealers registered under the CST Act, all contractors, irrespective of the turnover shall get himself registered.

As per the data made available by the CCT, there were 1.78 lakh registered dealers as on 31 March 2011 compared to 1.28 lakh as on 31 March 2006, with an increase of only 50,193 during the period of five years. However, it was found that the Department of Economics and Statistics of Kerala had statistics of 13.24 lakh units in the non-agricultural field under different categories, which is exigible to VAT as mentioned below:

Total	9,02,149	4,21,759	13,23,908
Restaurants and Hotels	69,249	28,577	97,826
	4,15,109	2,03,257	6,18,366
Retail Traders	35,251	19,917	55,168
Wholesale Traders		<del> </del>	
Sales, maintenance and repair of motor vehicle/motor cars	19,811	17,699	37,510
Construction	10,151	7,178	17,329
Electricity, Gas and Water Supply	4,157	804	4,961
Manufacturing	3,45,934	1,43,667	4,89,601
Mining and quarrying	2,487	660	3,147
Name of the activity	Rural	Urban	Total

Further, the Committee constituted by the Government under the chairmanship of Deputy Commissioner (Intelligence), Thiruvananthapuram in November 2011 to study restructuring of the CTD including registration of new dealers, in its report (January 2012) stated that by bringing new dealers into the tax net through survey, the suppliers in the VAT chain will be forced to issue sales bills and the VAT trail upto the consumer level would be complete and on a conservative estimate the minimum tax impact would be ₹ 87.75 crore per year and thereby securing the legitimate tax to the Government. This indicates the existence of unregistered dealers.

However, there was nothing on record to indicate that the Department had made use of the above information to bring unregistered dealers under tax net.

Absence of co-ordination with other Government Departments and Boards for registration of dealers.

We found that there was no co-ordination between the CTD and other Government Departments to ascertain that the dealers whose turnover had exceeded the threshold limit were registered with the CTD and had declared turnover of their sales correctly in their returns.

The CTD had not put in place any mechanism<sup>7</sup> for obtaining information from the "other Government Departments" and cross verify the same with the data available in KVATIS to ascertain its correctness. A few deficiencies noticed instances are discussed in the following paragraphs:

# Cross verification of data obtained from State Pollution Control Board in respect of Stone crushing units

(i) Cross verification of the data available in Kerala value added tax information system (KVATIS) with the information obtained from the State Pollution Control Board (PCB) revealed that out of 110 stone crushing units registered with the PCB, 73 units were not registered in KVATIS involving a tax evasion of ₹ 29.20 lakh8 as shown below:

Name of the District	Total cases checked by Audit	Units registered already with the Department	Units not registered	Amount (₹in lakh)
 Kozhikode	23	13	10	4.00
	12	4	8	3.20
Palakkad 	16	11	5	2.00
Kannur	<del> </del>	9	50	20.00
Ernakulam	59		73	29.20
	110	37		

<sup>7</sup> By way of returns or otherwise

<sup>8</sup> Evasion estimated at the minimum compounded tax of ₹ 40,000 per unit, based on the minimum iaw size of the machine

# Cross verification of data obtained from Mining and Geology Department in respect of Stone Crushing units

(ii) Cross verification of the data available in "VAT" with the information obtained from the Mining and Geology Department revealed that out of 37 stone crushing units registered with the Department, 22 units were not registered in KVATIS involving a tax evasion of ₹ 8.51 crore<sup>9</sup> as shown below:

			OWN DELOW.		
Name of the District	Total cases checked by Audit	Units registered with the Department	Units not registered	Amount (₹ in lakh)	
Kozhikode	1	0	1	20.11	
Trivandrum	13	12	1	8.71	
Palakkad	3	0	3	21.77	
Kannur	1	1		0	
Ernakulam	19	2	17	800.77	
	37	15	22	851.36	

There was no co-ordination between the government agencies and the CTD which resulted in the existence of 95 units remaining unregistered. The assessing authority/intelligence wing also failed to detect this due to non-adherence to the Departmental instructions.

# Cross verification of data obtained from Department of Industries and Commerce in respect of Plywood manufacturers

Audit cross checked information on plywood manufacturers available in the KVATIS with reference to the details collected from the Department of Industries and Commerce. There were 768 units registered with Industries and Commerce Department in Emakulam district<sup>10</sup>. Out of these 283 dealers were not found registered under KVA

<sup>9</sup> Evasion of tax calculated based on the jaw size and actual number of machines used Compounded tax ranged from ₹ 40,000 to 15,00,000 based on the jaw size.

<sup>10</sup> Plywood manufacturers are mainly concentrated in Emakulam District.

The Department did not make any effort to cross check data with other Departments.

# Cross verification of check post returns with self assessed returns

M/s. Regma Ceramics Ltd. is a dealer in ceramic/vitrified tiles. As per the annual returns the assessee paid an advance tax of ₹ 4.43 crore during 2009-10 based on floor rates fixed by the Commissioner of Commercial Tax while bringing ceramic tiles from outside the State. The price of goods imported based on the advance tax worked out to ₹ 35.28 crore, but the assessee conceded a sales turnover of ₹ 32.40 crore only. This resulted in turnover of ₹ 2.78 crore escaping assessment and consequent evasion of tax, cess and interest of ₹ 41.06 lakh. The matter was reported to the Government (March 2012); no reply has been received (December 2012).

# Results of cross verification of registered dealers

 Cross verification of information obtained from Controller General of Patents and Trademarks with the returns of the dealers.

The Controller General of Patents, Designs and Trade mark, Mumbai<sup>11</sup> (CGPDT) is the authority where trademark is to be registered. Under the KVAT Act, bakery/food products sold under brand name registered under the Trade Mark Act, 1999 are liable to tax at 12.5 per cent.

The details available on the website of the CGPDT were verified with the assessment record of ten dealers and it was found that nine bakery products which were sold under different trademark like Fresh, Best, Dev Snacks, Elite, Asian,

<sup>11</sup> A Department of Government of India.

Ojin were taxed as unregistered branded food products at the rate of four per cent instead of the correct rate of 12.5 per cent. This resulted in short realisation of tax of  $\mathbb{T}$  36.84 crore as detailed in the following table:

(₹ in lakh) Sl. Name of Tumover Short levy at the Penalty Interest Total No. assessee/Office of differential rate short **Products** of 8.5 levy of per cent tax 1 M/s. Kilban Foods 737.84 63.15 126.29 18.15 207.58 India (P) Ltd. Spl. Circle II, Kozhikode M/s. Fresh Products-IV .2 615.84 52.78 105.56 12.31 170.64 Circle, Emakulam 3 M/s. Best Bakery-II 493.6 42.25 84.5 12,29 139.03 Circle, Ernakulam M/s. Dev Snacks CTO. 605.68 51.83 76.14 42.94 170.89 Kundara M/s: Elite Foods (P) 5 6108.61 523.26 1066,54 137.54 1727.34 Ltd. Spl. Circle-II. Ernakulam M/s. Elite Natural (P) 2757.77 240.88 481.75 62.86 785.47 ltd. Circle-IV, Ernakulam 7 M/s. Asian Home 317.7 27.01 54.01 14.06 Products (P)-JII Circle, 95.06 Trivandrum 8 M/s. Best Foods Ltd. 1238.17 106.3 212.59 23.16 342.06 Spl. Circle-I. Ernakulam 9 M/s. Ojin Bakers, II 95.63 8.21 16.6 Circle, Kozhikode 1.72 26.53 10 M/s. Ojin Bakers, II 71.15 6.11 12.22 Circle, Kozhikode. 0.94 19.26 Total 13041.99 1121.78 2236.2 325.97 3683.86

After the matter was reported, the Government stated (November 2012) that assessments have been completed creating additional demand of ₹ 1.12 crore in three cases. We have not received detailed report in respect of other cases (December 2012).

# Cross verification of data obtained from Customs Department in respect of Raw Cashew dealers.

The details of import purchases of Raw Cashew Nut (RCN) through Cochin, Mangalore and Tuticorin Ports were collected from the Customs Department, and verified with reference to the returns filed by the dealers registered under the KVAT Act, 2003. It was found that 23 dealers had imported RCN valued ₹ 2,104.13 crore during the period from 2008-09 to 2010-11. The purchase turnover disclosed by the assessees in their VAT returns filed with the CTD was ₹ 1,078.99 crore only, resulting in suppression of import purchase turnover of RCN valued at ₹ 1025.14 crore. This resulted in short levy of tax, interest and penalty amounting to ₹ 136.11 crore (Appendix III).

After this was pointed out in audit, the Government stated (November 2012) that in 19 cases involving a tax effect of ₹ 120.35 crore, pre-assessment notices had already been issued.

In three cases, the Government stated that the import value accounted for by the dealers was excluding the insurance charges and freight charges. The reply was not correct as the insurance charges and freight charges would form part of purchase price as per Section 2(xxxviii) of the KVAT Act 2003. In one case no reply has been received.

# Cross verification of data obtained from Customs Department in respect of Imported Timber

Import purchase details of timber through Cochin, Mangalore and Tuticorin Ports during 2008-09 to 2010-11 were verified with reference to the VAT returns 351\2018.

of dealers and it was found that 19 dealers had imported timber valued at ₹ 292.55 crore against which only ₹ 217.56 crore was conceded in the returns. This resulted in suppression of turnover to the tune of ₹ 74.99 crore and consequent short levy of tax amounting to ₹ 33.93 crore. A few cases are mentioned in the following table:

Sl. No.	Name of Assessee	Turnover (₹ in crore)			
		Customs data	Conceded in the returns	Difference	
1	Hillwood Furniture (P) Limited	66.02	49.88	16.14	
2	New Western Saw Mill	21.54	16.85	4.69	
3	St. Antonys Timber Depot	12.25	8.27	3.98	
4	VS Exports and Imports	65.71	42.47	23.24	
5	Wood Board	19.37	11.87	7.50	

# Cross verification of data obtained from Customs Department in imported material used by works contractors

Section 8 of the KVAT Act requires a contractor to pay tax at compounded rate, the rate being three per cent of the contract amount after deducting the purchase value of goods consigned into the State or stock transfer or purchase from outside the State and for the purchase value of goods so deducted, to pay tax at scheduled rate applicable to such goods.

During cross verification of data obtained from the Custom House at Cochin Port it was found that in respect of four out of twenty-one cases test checked, the assesses failed to disclose import purchases of tiles, marbles, elevators, air conditioning units etc. resulting in short levy of tax amounting to ₹ 4.39 crore as detailed below:

(₹ in lakh)

Sl. No.	Name of the Assessee	Commodity imported	Turnover escaped assessment	Short levy including interest and penalty
1	M/s. Abad Builders	Escalators, Air Conditioners, Furniture	184.64	75.30
2	M/s. Choice Construction	Escalators	151.91	61.95
3	M/s. Puravankara Projects	Elevators, Aluminium Structures	412.29	168.13
4	M/s. Tamara Real Estate Holding and Developments (P) Ltd.		109.89	44.81
<u>-</u>	1	Total		438.59

The Government may consider introducing a system of obtaining information periodically from other Departments/Boards etc. in respect of the persons registered with them and cross verify the same with KVATIS to trace the dealers whose turnover crossed the threshold limit and are liable for registration with the CTD.

## Goods meant for own use - Form 16

The VAT Act envisages production of ownership certificate for availing exemption from payment of tax on goods transported for own use.

Form 16-Certificate	To be carried by vehicle	 Goods
of ownership	owner/driver for	 meant for
,	transportation of goods	own use

As per Rule 58(18) of KVAT Rules 2005, every person other than a registered dealer, who consigns any goods by any vehicle or vessel, where the transport is not

in pursuance of a sale, shall issue a certificate of ownership in Form 16. Later (March 2007) the procedure Iaid down for transport of goods for 'own use' was extended to registered dealers also.

It was found that there was considerable increase in transportation of goods for own use by registered as well as unregistered dealers leading to evasion of tax under cover of Form 16 as detailed below:

Name of institution from which data was collected	Number of cases in which transportation of goods was effected with Form 16 and received in the Intelligence Offices from check posts for further verification				
	2006-07	2007-08	2008-09	2009-10	2010-11
DC(I), Kozhikode	9	18	33	269	1237
DC(I), Ernakulam	0	12	54	261	1480
DC(I), Thiruvananthapuram	0	0	0	302	1382
Total	9	30	87	832	4099

The above table indicates that after dispensing with the requirements of countersignature by the assessing authorities there was a steep rise in submission of form 16. The number of forms increased from nine in 2006-07 to 4099 in 2010-11 registering increase of 4090 forms. This indicates that there is a need for investigation of the correctness of the forms.

After this was pointed out in audit, the Government stated (November 2012) that in the absence of Entry Tax Act, purchase of material from outside the state for own use cannot be effectively curbed. The reply is not relevant to the point raised. It further stated that the matter is being attended to on the basis of instructions already issued. Further developments are awaited.

Taking into consideration the potential misuse of items covered by Form 16, it is recommended that, the assessing authorities/intelligence wing may follow-up on goods brought into the State to prevent their misuse.

# Evasion due to neglected areas in KVATIS

As the economy is expanding, new commodities and methods of value addition are taking place. As a major source of revenue earner, the Department has to keep pace with these developments and identify newer areas of taxation and new methods of evasion practised by dealers for taking remedial measures. Some of the areas identified by audit are discussed below:

# Transfer of right to use

Sale means any transfer of property in goods by one person to another in the course of trade or business for valuable consideration. As per Section 6(1)(c) of the KVAT Act, in the case of transfer of right to use any goods for any purpose whether or not for a specified period, tax shall be levied at the rate of four per cent at all points of such transfer. However, due to lack of clarity regarding transaction falling under transfer of right/intangible goods, tax was not levied in the following cases:

In the Special Circle, Thiruvananthapuram, an assessee, the Kerala State Road Transport Corporation received  $\mathfrak{T}$  6.15 crore during the period 2006-07 to 2010-11 as income from advertisement on bus bodies which come under transfer of right to use did not assess the same to tax. This resulted in non-levy of tax including interest of  $\mathfrak{T}$  0.34 crore.

After this was pointed out in audit, the Government stated (November 2012) that action has been initiated to complete the assessment. Further developments are awaited (December 2012).

As per Entry 68 of the Third Schedule of the Act, intangible goods like Copyright, patent, REP License etc. are taxable at the rate of four per cent. In two¹² offices, right to use in respect of goodwill and sale of intangible assets like patent, copyright etc. were not assessed resulting in short levy of tax including penalty and interest amounting to ₹ 2.17 crore.

It is recommended that the Government may consider notifying the transactions that come under the scope of intangible and incorporeal goods exigible to tax as featured in the Schedule attached to the Maharashtra VAT Act.

<sup>12</sup> Special circle, Malappuram and special circle (produce) Mananchery.

# Failure to detect evasion

There is a general tendency among dealers in evasion prone commodities to evade tax through new methods. Identification of such attempts of tax avoidance is possible only through constant surveillance and intelligence operations and issue of necessary guidelines to curb such practices.

# (i) Absence of uniformity in valuation of Day Old Chicks (DOC)

The Kerala State Poultry Development Corporation (KEPCO) is a Government of Kerala undertaking doing the business of selling DOC to farmers. The farmers in Kerala also effect inter-state purchase of DOC. While the average yearly market rate of (2010-11) KEPCO is ₹ 21 and tax rate is 12.5 per cent, in the case of inter-state purchase (2010-11) the farmers conceded the cost of DOC as ₹ 11.72 only and paid tax at the border ckeck post. The department has not fixed a floor rate for DOC which resulted in undervaluation of DOC and escape of turnover of ₹ 30.42 crore and consequent loss of revenue of ₹ 3.84 crore.

(ii) In Special Circle, Palakkad, an assessee conceded (2006-07 to 2010-11) sale price of DOC in the range of ₹ 5.05 to ₹ 12.56. However, the average market price of DOC furnished by M/s KEPCO was in the range of ₹ 10.50 to ₹ 21.41 during these years. The minimum turnover calculated at the KEPCO rate comes to ₹ 35.98 crore, involving short levy of tax of ₹ 14.87 crore. No floor rates were fixed by the Department, resulting in forgoing of revenue to that extent.

After this was pointed out in audit, the Government stated (November 2012) that floor rates have since been fixed and circular instructions issued. Further developments are awaited (December 2012).

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# (iii) Sale of chicken through Kunjipally check post to Mahe

Live chicken is transported to Mahe (a part of Puducherry with an area of 9 sq. kms and a population of only 41,934 (2011 Cencus), through Commercial Tax Check Post (CTCP), Gopalapuram using transit pass which is surrendered at

CTCP, Kunjipally four kms away from Mahe. Scrutiny revealed that during the year 2010-11, for nine months 63.88 lakh kilograms of live chicken was transported. The data for the remaining three months though called for was not made available despite being requested. The average transportation of live chicken for the year was 85.18<sup>13</sup> lakh Kilograms. Taking into account the per capita average annual consumption of poultry meat in India as per the National Institute of Nutrition data, the chicken that could be consumed in Mahe was 5.04 lakh kilograms. The possibility that the excess quantity of 80.14 lakh kilograms of live chicken would have been sold in the State of Kerala cannot be ruled out.

The revenue loss on this account could be curbed only if the CTCP, Kunjipally was re-located at the entry/exit point to/from Mahe from the present location which is four kms away from Mahe.

After this was pointed out in audit, the Government stated (November 2012) that the intelligence wing has been strengthened to prevent such activities effectively. Further developments are awaited (December 2012).

# Encouragement of evasion through regularisation of Bogus C/F forms

The inter-state cross verification report (February 2012) of declarations in Form C/Form F issued by the dealers in other states and submitted by the cashew dealers in the State of Kerala, by the Commercial Investigation Wing (CI) of the CTD revealed that 68 declarations in Form F covering a turnover of ₹ 1,501.02 lakh and 55 declarations in Form C covering a turnover of ₹ 1,003.57 lakh (total ₹ 2,504.92 lakh) relating to the period from 2005-06 to 2007-08 were found to be bogus and the short levy of tax, interest and penalty liable to be levied was ₹ 9.90 crore. The Department did not proceed further, considering that in similar cases, on representation by the dealers in cashew, availing of concessional rate of tax on their inter-state sales/stock transfer by producing bogus declarations in Form C/Form F relating to the period from 2003-04 to 2005-06, the Government in addition to regularising the bogus

<sup>13</sup> Based on the sale of Chicken for nine months made in State.

C/F Form declarations had ordered (July 2008)<sup>14</sup>, waiver of penalty, interest and all amount in excess of four percent which were due and leviable under the CST Act, as a one time measure.

The Government's decisions to regularise fraudulent C/F Forms had an adverse effect on departmental officers in taking timely and strict action against dealers who indulged in fraudulent transactions. The Government stated (November 2012) that the concession allowed was as a part of the package made in the Budget Speech (2007-08) by the Hon'ble Finance Minister and was done in public interest.

The Government stated (November 2012) that the intelligence wing has been strengthened to effectively prevent such activities. Further developments are awaited (December 2012).

It is recommended that while taking policy decisions the Government and top management of the Department may give utmost priority to honest trade practices by ensuring timely and strict action against violation of the Act and initiate measures to strengthen control system and avoid tax evasion.

# Inaction on bogus statutory forms detected by the Department

The investigation teams verified the genuineness of declaration forms in the respective Commercial Tax Offices in New Delhi, Chattisgarh, Tamil Nadu, Karnataka, Andhra Pradesh and Maharashtra. Despite reports (May 2008 and March 2012) of investigation wing regarding evasion by use of bogus C/F forms in respect of 38 declarations covering a turnover of ₹ 80.96 lakh (out of 39 declarations in respect of Delhi and Chattisgarh) and 747 declarations covering a turnover of ₹ 1,873.60 lakh issued from Maharashtra relating to the period 2005-06 to 2009-10, the Department did not take any action to recover the tax of ₹ 5.03 crore recoverable in these cases.

# Delay in revision of floor rate in respect of plywood

As per the directions of the CTD (April 2005) dealers had to pay the CST in advance on the inter-state sale of plywood at the checkposts. The Department

<sup>14</sup> GO(Ms)No.136/08/TD. Dated: 7-7-2008.

fixed (February 2007) the floor rates for plywood based on the report of an expert committee consisting of Deputy Commissioners. The rate fixed earlier was proposed to be revised (August 2009) with a hike of fifteen per cent. Even though it was agreed to (April 2010) by the dealers, the rates were revised only in November 2011. The delay in revision of floor rates resulted in forgoing of revenue of ₹ 2.02 crore during 2010-11.

#### Conclusion

No specific action plan has been initiated by the Department to bring in the dealers liable for registration under the tax net. Lack of co-ordination between the intelligence wing and the assessment wing was evident from the non-utilisation of secondary data for scrutiny of returns filed by dealers.

It was found that Government/top management did not evolve a mechanism whereby strict action could be taken against dealers who indulged in fraudulent transactions. Despite initiative of the intelligence wing in timely revision of floor rates, there was delay/failure on the part of the Department in fixing the same.

## Summary of Recommendations

The Government/Department may consider.

- Restoring audit assessment wing, Commercial Investigation Wing, and strengthen the Internal Audit Wing to ensure compliance of the provisions of the Acts and Rules and advise the Department to scrutinise annual returns of dealers beyond a fixed limit;
- Introducing a system of obtaining information periodically from other Departments/Boards etc. in respect of the persons registered with them and cross verify the same with KVATIS to trace the dealers whose turnover crossed the threshold limit and are liable for registration with the CTD;
- Taking into consideration the potential misuse of items covered by Form 16, follow up action on goods brought into the State to prevent its misuse;

- Notifying the nature of transactions which would come under the scope of intangible and incorporeal goods exigible to tax as featured in the Schedule attached to the Maharashtra VAT Act; and
- Taking timely action to revise floor rates in respect of evasion prone commodities and give utmost priority to honest trade practices by ensuring timely and strict action against violation of the act and initiate measures to strengthen control system and thereby avoid evasion.

[Audit paragraphs 2.11.12 contained in the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2012.

Notes furnished by the Government in their regard is included in Appendix II.]

- 16. Regarding the audit observation on tax evasion due to non registration of dealers the committee accepted the explanation furnished by the department.
- 17. The Committee sought the reason in detail regarding the non-registration of 73 stone crushing units out of 110 in KVATIS which in turn resulted the tax evasion of ₹ 39.20 lakh, as reported in the audit paragraph. The witness, Commissioner of Commercial Taxes Department detailed that, a thorough and detailed reply in this regard would be submitted within two weeks. He also explained the difficulties in collecting data regarding metal crusher units through out Kerala from the Pollution Control Board (PCB) and Local Self Government Department (LSGD) and the department's plan to develop a system for the verification of crusher units regarding jaw size.
- 18. The Committee opined that lack of co-ordination between Government agencies and Commercial Taxes Department (CTD) is the sole-reason for tax evasion as reported in this case which ultimately resulted the loss to the tune of ₹ 8.51 crore to the State exchequer.
- 19. With regards to the audit reference that the self assessed returns without cross verification caused huge amount of tax evasion the Committee suggested for

increasing the server capacity as the remedial measure. Responding to a question that, had any policy decision been taken in such cases, the witness Commissioner, Commercial Taxes Department informed that all such cases had been re-assessed. He also disclosed two innovative measures to overcome the realisation of tax arrears from the dealers adopted by the department such as, pure review of assessment order and collection of copy of bills from the people. At this juncture the Committee remarked that an efficient and constructive tax realisation system can bolster State exchequer.

- 20. The Committee pointed out that legislative intention was to levy tax from the registered branded items of multinational companies. But in practice, many products had not have full fledged trademark registration and hence tax would be levied at lesser rate than prescribed. The Committee commented that as tax of many items were abolished by Government without retrospective effect and tax for the past period was unlikely to be collected from the Bakery owners. In this regard the witness, Commissioner of Commercial Taxes deposed that dealers registered with the Patented Trade Mark office under the Trade Mark Act (TM Act 1999) were only eligible for tax concession. An official from the office of the Accountant General interfered to inform that all the cases under reference were got registered, but the departments contention was that many items did not have trademark registration.
  - 21. The Committee urged the Taxes Department to furnish the details regarding the actual position of the cases, rate of tax and the action taken by the department in each cases to it within three months and the witness Commissioner of Commercial Taxes assured to do so.
  - 22. The Committee evaluated that in cashew business sale of items were wrongly detailed as stock transfer even in public sector units. The Committee decided to recommend that Government should take an appropriate decision whether arrears of tax need to be realised from bakeries as it is a matter of policy.

23. The Committee accepted the explanation furnished by the Department regarding the audit observation about the misuse of Form 16.

## Conclusions/Recommendations

- 24. The Committee remarks that lack of co-ordination between Government agencies and Commercial Taxes Department results in huge amount of tax evasion. Therefore it recommends that a synergic and symmetric co-ordination should be developed and maintained between Government agencies and the Taxes Department to avert the tax evasion in future.
- 25. The Committee opines that, self assessed returns without cross verification account for immense revenue lapse. Therefore it recommends that the server capacity of the IT resources in Commercial Taxes Department should be increased to enable the cross verification of accounts.
- 26. The Committee observes that certain bakery/food products sold under brand names registered under the Trade Mark Act, 1999 had been short levied against the provisions of KVAT which results in huge loss to the State Exchequer. It remarks that as tax of such items were abolished by government without retrospective effect, the government as matter of policy should take an appropriate decision whether arrears of tax need to be realised from bakeries. It also urges the department to intimate the Committee about the action taken in this regard at the earliest.

Thiruvananthapuram, 30th January, 2018.

V. D. SATHEESAN,

Chairman,

Committee on Public Accounts.

APPENDIX I
SUMMARY OF MAIN CONCLUSION/RECOMMENDATION

Sl. No.	Para No.	Department concerned	Conclusion/Recommendation
(1)	(2)	(3)	(4)
1	3	Taxes	The committee advocates the importance of timely reconciliation and opines that the question of compensation would be arises and that may result in revenue loss. Therefore it directs the Taxes department to submit a detailed report on the reconciliation activities carried out by them.
2	6	Taxes	The committee expresses its displeasure on the variation in cost of collection figures furnished by the Government with the figures booked by Accountant General. It directs the Government to furnish an infallible report in this regard at the earliest.
3	8	Taxes	Eventhough there has been certain reservation about the insignificant recovery position during 2007-08 to 2010-11, the Committee is impressed with the measures adopted by the department to curtail the revenue lapse since then. The Committee therefore emphasis the importance of prompt recovery proceedings on revenue lapse pointed out by audit and directs the department to submit an exhaustive report on the current scenario in revenue recovery.
4	10	Taxes	The Committee recommends that the internal audit wing of the Commercial Taxes Department should be strengthened and the government could ensure a mechanism for timebound settlement of the audit observations raised by the internal audit wing.

(4)	T /c.		
(1)	(2)	<del> </del>	(4)
5	14	Taxes	The Committee recommends that non-cash surrogate incentive should be awarded to the officers of Commercial Taxes Department who perform well as a recognition of their commendable and devoted service.
6	15	Taxes	The Committee directs the Taxes Department to ensure that the annual return of an assessee should be filed along with their annual accounts itself.
7	24	Taxes	The Committee remarks that lack of co-ordination between Government agencies and Commercial Taxes Department results in huge amount of tax evasion. Therefore it recommends that a synergic and symmetric co-ordination should be developed and maintained between Government agencies and the Taxes Department to avert the tax evasion in future.
8	25	Taxes	The Committee opines that, self assessed returns without cross verification account for immense revenue lapse. Therefore it recommends that the server capacity of the IT resources in Commercial Taxes Department should be increased to enable the cross verification of accounts.
9	26	Taxes	The Committee observes that certain bakery/food products sold under brand names registered under the Trade Mark Act, 1999 had been short levied against the provisions of KVAT which results in huge loss to the State Exchequer. It remarks that as tax of such items were abolished by government without retrospective effect, the government as matter of policy should take an appropriate decision whether arrears of tax need to be realised from bakeries. It also urges the department to intimate the Committee about the action taken in this regard at the earliest.

## APPENDIX II

# NOTES FURNISHED BY GOVERNMENT

-	(a)	Department	COMMERCIAL TAXES
<del></del>	(b)	Subject/Title of the Review	Tax Administration
		Paragraph	· · · · · · · · · · · · · · · · · · ·
	(c)	Paragraph No.	2.1
	(d)	Report No. and Year	C& AG report ended 31.3.2012
Ī	(a)	Date of receipt of the Draft	
_	[ , ,	Para/Review in the Department	<u> </u>
	(b)	Date of Department's Reply	
П		Gist of Paragraph/Review	Department of Commercial Taxes is under the control of the Principal Secretary, Taxes at the
			Government level and collection of tax under the KOST, KVAT and CST Acts is governed by the
			Commissioner of Commercial Taxes (CCT). Levy and collection is administered at grass root leve
			by Commercial Tax Officers and Asst. Commissioners. Movement of goods into the territory of the
			State is regulated through check posts established at the border Audit wing of the department conducts internal aidit of KVA
		•	returns and assessments under the KGST.
iv	(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
-	(b)	If not, Please indicate areas of	
V	(a	Does the Department agree with the Audit conclusions?	-
	(b	161	

VI

(a)	Improvement in system and procedures, including internal controls.	This para discusses about the organizational set up of the Commercial Taxes Department and hence no remarks to offer against this para.
(b)	Recovery of overpayment pointed out by audit	
(c )	Recovery of under assessment, short levy or other dues	••
(d)	Modification in the schemes and programmes including financing pattern	<del></del>
 (e)	Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of sample check by Audit	

	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review Paragraph	Trend of receipts
	(c)	Paragraph No.	2.2
	(d)	Report No. and Year	C& AG report ended 31.3.2012
II	(a)	Date of receipt of the Draft Para/Review in the Department	
	(b)	Date of Department's Reply	
III		Gist of Paragraph/Review	Collection under VAT, KOST and CST during the last five years when compared to budget estimate show that percentage of growth is less during 07-08 and 09-10.
. IV	(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
	(b)	If not, Please indicate areas of	
V	(a)	-	
	(b)	If not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant documents where necessary	

(a)	Improvement in system and procedures, including internal controls.	conditions, sanitary equipments, refrigerator, washing machine, micro wave oven, vaccum cleaner etc. was reduced from 20% to 12.5%. Further, coconut oil, oil cake, copra, beedi, beedi tobacco etc. were brought into the 1st schedule. The above has resulted decrease in the growth rate during 07-08 when compared to 06-07. Apart from this there was no entry tax collection during 07-08.  As regards to 09-10, though the collection from oil companies has increased from Rs.2670.01 crores to Rs.2903.20 crores, the percentage of growth rate is only 9. Resides, collection achieved through amnesty scheme has decreased from Rs.120/scrores to Rs.52/
		Even though the percentage of growth is less during 2009-10 (12.25%), there is considerable increase in the growth rate during 10-11, 11-12 and 12-13 as below:  Year VAT NVAT Total % of incre
-		10-10   6950.60   6249.59   13200.19   14.08   10-11   8395.54   7760.39   16155.93   22.39   11-12   10055.19   9255.35   19310.54   19.53   12-13   12616.95   10263.88   22885.83   18.51
 (b)	Recovery of overpayment pointed	2%. The share of VAT collection has increased to some extent in 2012-13 due to 1% hike in the tax rate on vatable goods.
 (c)	out by audit Recovery of under assessment, short levy or other dues	-
(d)	Modification in the schemes and programmes including	

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		②. 强冷()		1. ZA		NO. CE -0.2 V	2.4.3.16	18 1 Table 1
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(b) (c) (d)	Subject/Title of the Review Paragraph Paragraph No.	Assessee profile
(d)	Paragraph No	
	<u>i</u>	2.3
4-1	Report No. and Year	C& AG report ended 31.3.2012
(a)	Date of receipt of the Draft Para/Review in the Department	
(b)	Date of Department's Reply	
	Gist of Paragraph/Review	Tax payable by five major dealers alone comes to Rs.7359.22 corres as per their returns, which requires reconciliation so as to rectify the differences, if any.
(a)	with the facts and figures	Yes
(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
(a)	Does the Department agree with the Audit conclusions?	-
(b)	If not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant	
	(a) (b)	Para/Review in the Department  (b) Date of Department's Reply  Gist of Paragraph/Review  (a) Does the Department agree with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and

		Improvement in system	The no. of deals 170409 nos. ar end of 2012-13	es below.	eased to	f 2009-1 220848	by the
	a)	and procedures, including internal	Year	No. of dealers	Increase		
		controls.	09-10	170409	11202	]	
			10-11	178413	8004	] :	
			11-12	190746	12333	]	
	+		12-13	220848	30102	]	
	<b>(b)</b>	Recovery of overpayment pointed out by audit	28733 nos. as crores which w The 5 major as 1) M/s.Bes 2) Indian C 3) Bharat 4) Hindust 5) Reliance Collection from crores and the crores. Thus comes to Rese collection and At the same to is only Rs.85 collection from such as bar 1	esumptive dealered their contri- could come 0.00- sessees of KGS; rerages Corprn. Dil Corprn. Ltd. Petroleum Corprisan Petrole	bution is 4% of the are: Ltd.  n. Ltd arpen: Ltd 2011-12 mpanies ection in This will and the collection This will npanies s lieries etc.	was Rs. was Rs. the yea include KOST co during 1 include rd other	4740.74 4109.24 r 11-12 the CST election the year the KGST r dealers

			46
	(c)	Recovery of under assessment, short key or other dues	
	(d)	Modification in the schemes and programmes including financing pattern	
•	(e)	Raview of similar cases/complete scheme/project in the light	
		of findings of sample check by Audit findings of sample check by Audit	

(b) (c) (d) (a) (b)	Subject/Title of the Review Paragraph Paragraph No. Report No. and Year Date of receipt of the Draft Para/Review in the Department Date of Department's Reply	Receipt of VAT per assessee  2.4  C& AG report ended 31.3.2012
(d) (a)	Paragraph No. Report No. and Year Date of receipt of the Draft Para/Review in the Department	
(d) (a)	Report No. and Year Date of receipt of the Draft Para/Review in the Department	C& AG report ended 31.3.2012
1	Date of receipt of the Draft Para/Review in the Department	
(b)	Date of Department's Reply	
• • •		
	Gist of Paragraph/Review	The receipt of VAT and sales tax per assessee during 11-12 was slightly higher when compared to that of 10-11.
(a)	Does the Department agree with the facts and figures included in the paragraph?	Yea
(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
(a)	Does the Department agree with the Audit conclusions?	
(b)	If not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant	
	(b)	(a) Does the Department agree with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and

" , n	(a)	Improvement in system and procedures, including internal controls.	Findings of the audit is a clear indication that the receipts per dealer is steadily going up. The consistency is due to increase in the volume of business, price hike, KVATIS accrutiny and improved enforcement measures as below:					
. :			Year	No. of dealers	Increase	Receipts (ST+VAT)	Receipts per dealer	
			09-10	170409	11202	12770.89 cr	7.49 lakh	
			10-11	178413	8004	15833.11 cr	8.90 lakh	
			11-12	190746	12333	18938.83 cr	9.92 lakh	
			12-13	220848	30102	22313,68 cr	10.10 lakh	
	(b)	Recovery of overpayment pointed out by audit	-				1.11	
	(c )	Recevery of under assessment, short levy or other dues		. 14. 1				
	(d)	Modification in the schemes and programmes including financing pattern	_					
	(e)	Review of similar cases/complete					•	
		scheme/project in the light of findings of sample check						

	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review Paragraph	Arrears in sales tax assessment
	(c)	Paragraph No.	2.5
	(d)	Report No. and Year	C& AG report ended 31.3,2012
n	(a)	Date of receipt of the Draft Para/Review in the Department	
_;	(b)	Date of Department's Reply	
IH		Gist of Paragraph/Review	Department has completed 4164 assessments under the KGST Act during 11-12 which was only 36.91% of arrears outstanding.
IV	(A)	Does the Department agree with the facts and figures included in the paragraph?	Yes
	(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
<b>V</b>	(a)	Does the Department agree with the Audit conclusions?	
	(b)	If not, please indicate specific areas of disagreement with reasons for disagreement and	
	'	also attach copies of relevant documents where necessary	

(a)	Improvement in system and procedures, including internal controls.	The pendency figured by the audit is found correct. The no. of KOST assessments to be completed as on 1.4.13 was 2530 nos. Of this, pending KOST assessments relating to non VAT period is only 38 nos. which could not be completed due to court intervention. Assessment completed under KOST during the current year (up to 30.11.2013) is 836 nos. (33%) leaving a balance of 1694 nos. Directions were already given to the assessing officers to complete all pending assessments up to 11-12 by the end of December 2013.  In the review meeting convened by the Homble Finance Minister of Kerala at Aluva on 12.12.13, and in the subsequent review meeting of performance conducted by the Secretary (Taxes) and CCT, the performance in this item of work has been reviewed particularly and
		directed to initiate stringent action against those officers whose performance are very poor. Accordingly, show cause notices were issued to the officers who are the least performers including this item of work as per notice No.A9-1192/14 /CT dtd.10.1.14. Replies from
		directed to initiate stringent action against those officers whose performance are very poor. Accordingly, show cause notices were issued to the officers who are the least performers including this item of work as per
(b)	Recovery of overpayment	directed to initiate stringent action against those officers whose performance are very poor. Accordingly, show cause notices were issued to the officers who are the least performers including this item of work as per notice No.A9-1192/14 /CT dtd.10.1.14. Replies from
(b)	pointed out by audit	directed to initiate stringent action against those officers whose performance are very poor. Accordingly, show cause notices were issued to the officers who are the least performers including this item of work as per notice No.A9-1192/14 /CT dtd.10.1.14. Replies from
(b)		directed to initiate stringent action against those officers whose performance are very poor. Accordingly, show cause notices were issued to the officers who are the least performers including this item of work as per notice No.A9-1192/14 /CT dtd.10.1.14. Replies from
	pointed out by audit  Recovery of under assessment, short levy or	directed to initiate stringent action against those officers whose performance are very poor. Accordingly, show cause notices were issued to the officers who are the least performers including this item of work as per notice No.A9-1192/14 /CT dtd.10.1.14. Replies from
(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including	directed to initiate stringent action against those officers whose performance are very poor. Accordingly, show cause notices were issued to the officers who are the least performers including this item of work as per notice No.A9-1192/14 /CT dtd.10.1.14. Replies from
(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern	directed to initiate stringent action against those officers whose performance are very poor. Accordingly, show cause notices were issued to the officers who are the least performers including this item of work as per notice No.A9-1192/14 /CT dtd.10.1.14. Replies from
(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar	directed to initiate stringent action against those officers whose performance are very poor. Accordingly, show cause notices were issued to the officers who are the least performers including this item of work as per notice No.A9-1192/14 /CT dtd.10.1.14. Replies from
(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete	directed to initiate stringent action against those officers whose performance are very poor. Accordingly, show cause notices were issued to the officers who are the least performers including this item of work as per notice No.A9-1192/14 /CT dtd.10.1.14. Replies from
(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete scheme/project in the light	directed to initiate stringent action against those officers whose performance are very poor. Accordingly, show cause notices were issued to the officers who are the least performers including this item of work as per notice No.A9-1192/14 /CT dtd.10.1.14. Replies from
(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review/or similar cases/complete scheme/project in the light of findings of sample check	directed to initiate stringent action against those officers whose performance are very poor. Accordingly, show cause notices were issued to the officers who are the least performers including this item of work as per notice No.A9-1192/14 /CT dtd.10.1.14. Replies from
(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete scheme/project in the light	directed to initiate stringent action against those officers whose performance are very poor. Accordingly, show cause notices were issued to the officers who are the least performers including this item of work as per notice No.A9-1192/14 /CT dtd.10.1.14. Replies from

	(a)	Department	COMMERCIAL TAXES
<u> </u>	(p)	Subject/Title of the Review Paragraph	Cost of collection
· · · · ·	(c)	Paragraph No.	2.6
	(d)	Report No. and Year	C& AG report ended 31.3.2012
II	(a)	Date of receipt of the Draft Para/Review in the Department	
	(b)	Date of Department's Reply	
III		Gist of Paragraph/Review	The expenditure on collection during 11-12 as increased to 44.06% when compared to the expenditure incurred during 10-11.
IV	(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
	(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
V	(a)	Does the Department agree with the Audit conclusions?	
	(b)	-1/5	

	1	1	The increase in the cost of collection is largely due
	1	Improvement in system	the recommendation of the 9th Pay Revision Commission
1	(a)	and procedures,	implemented during 11-12 with retrospective effect fro
		including internal	1.7.2009 onwards. As the pay and allowances of the
	1 .	controls.	employees increased, the wages component increase
	[ .	COMBIONS,	during the year 11-12 onwards. Also, consequent
	] :	ile.	Computation of the desired Also, Consequent
	1 .		computerization of the department, capital expens
-	•	**	towards initial infrastructure has increased to a lar
	:]		
	1		However, a close reading of collection under KG
	• .		and VAT with expenditure incurred for the period fro
	1 ,		2009-10 to 12-13 has revealed that cost of collection
٠,			which was 0.85% during 09-10 has decrease
	1		considerably to 0.56% during 12-13 as show below:
:	1 1	iles.	Year Tax Exp. on % of exp.
	1 1		(ST+VAT) colln. on colln.
	1		09-10 12770.89 108.44 0.85
			0.00
	1. 3		0.70
•	1		
٠٠.	1 . :		12-13 22885.83 152.06 0.66
-		1	From the above it can be seen that the observation
			of AG is not fully correct. Expenditure for collection
٠.			during 10-11 was Rs.111.26 crores and that for 11-1
			was Rs.142.47 crores. The increase is only 35.54% an
<u> </u>		30	not 44.06% as pointed out by the AG.
	(b)	Recovery of overpayment	
· <u>·</u>	-	pointed out by audit	
		Recovery of under	
-	(c)	assessment, short levy or other dues	<del>-</del>
	;	Modification in the schemes	
	(d)	and programmes including	
		financing pattern	
	(c)	Review of similar	
]		cases/complete	
- 1		scheme/project in the light	
ا . ا		of findings of sample check	<u> </u>
		by Audit findings of sample	
· 1		check by Audit	

# Additional points regarding Para No; 2.6 contained in the Report of the C&AGI for the year ended 31/03/2012.

REPORT OF THE SAME				-					
	Audit	Observ	ation		RM	T given t		dit	Additional Points
	,			1	observation .				
expendid percental collection with the	he head ture incu age of on during e all Ind	Tax on rred on o expend 2007-08 ia avera	sales, tra collection iture to to 2011-1 ge percer	de etc., and the gross 12 along stage of	retrospectonwards. the emploompone 11-12 on computer	due to the pay Rev ited duri tive effect As the pay oyees inc nt increase wards. Ai	ision Cering 113 t from 0 and allow reased, the deptoward.	nmission 12 with 1.07.2009 wances of the wages the year quent to partment, s initial	sudden jump of the cost of collection of Rs. 115.61 Cr. in 2010-11 to Rs. 166.5 Cr. in 2011-12 mainly due implementation of the Pay Revision and Capital investment of the cost of the cos
	Callagian	Expenditure	Pancembaga	All India	infrastru	ture has i	ncreased	to a large	computerisation
Year	Couecios	of revenue	especialism's	year preceding percentials average	extent. I collection	łowever, : 1 under K	a close r GST and	eading of VAT with	
``	'(Rs. In c	rore)		l	l expendit	ure incur: 19-10 to 1	ed for the	ne perioa ravaaled	
2007-08	÷	89.75	0.96	0.82	that cos	t of coll	.2-13 11a5 ortion w	revealed hich was	
2008-09		1 102,59	0.90		o 85% d	uring 09.	10 has	decreased	-
N	<u></u>	126.01	0.99	0.88	consider	ably to 0.6	6% durin	g 12-13 as	·
2009-10			<b></b>	0.96	shown be				
	15,833.11	115.01	0.73	ļ	1	-2	,	- -	•
!	18,938.83	166.55	ne expend	0.75	Year	Roceipts (Sf+VAT) (in Cr.)	colin.	on colls.	
Aud	nt notice	u man u hiσher t	han the	all India	09-10	12770.89	108.44	0.85	
average	e. Th	e incre	ase in	revenue	10-11	15843.11	111.26	0.70	
collecti	on by 1	9.62% di	dring the	year i	11-12	18938.89	142.47	0.75	
apprec	ated,	but the	on colle	sponding	12-13	22885.83	152.06	0.66	1
increas	s in ext	penditure	44.06%	which is	5 13-14	25376.25	157.02	0.62	-1 -
±sighnif	icant cor	nsidering	the red	uction l	14-15	27870.59	177.31	0.64	
	a averag				that the correct. during that for increase	From the observation Expendition 11 was 11-12 was its only 35 ed out by t	above it c ist of AG i ture for ₹ 111.26 = ₹ 142.47 c .64% and	is not fully collection crores and rores. The	

	1.6-1		<del></del>
	(a)	Department	COMMERCIAL TAXES
-	(p)	Subject/Title of the Review Paragraph	Analysis of collection
	(c)	Paragraph No.	2.7
1.	(d)	Report No. and Year	C& AG report ended 31,3,2012
II.	(a)	Date of receipt of the Draft Para/Review in the Department	
<u> </u>	(b)	Date of Department's Reply	
Ш		Gist of Paragraph/Review	Tax revenue collected on tax on sales, trade etc. during last two years indicates that during 11,12
***			collection of sales tax increased by Rs 1352,31 crore and VAT collection increased by Rs 1706.59
. [			crore.
IV T	(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
	(Ь)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
7	(a)	Does the Department agree with the Audit conclusions?	<del></del>
		If not, please indicate specific areas of disagreement with reasons for disagreement and	
	į,	also attach copies of relevant	

ž,

τ	Ю

	(a)	Improvement in system and procedures, including internal controls.	from both Rs. 12616.9	10 VAT collection was vAT and no 95 crores and 13. Details from 09-10	s Rs.6249 on VAT so i Rs.10268 of collection	59 crores ctor has in 88 crores r in under VA	creased to espectively
			Year	VAT	Growth	Non VAT	Growth
	1		09-10	6950.60	14*	6249.59	14
	1		10-11	8395,54	21	7760,39	24
			11-12	1005519	20	9255.35	19
٠.			12-13	12616.95	25	10268.88	11
				ved by the in the volu KVATIS scru	me of bu	siness, pri	oresents for ce hike, e- measures.
•	(b)	Recovery of overpayment pointed out by sudit				1	
	(c)	Recovery of under assessment, short levy or other dues	_		· ·		: : : : : : : : : : : : : : : : : : :
							¥.
	(d)	Modification in the schemes and programme including financing pattern	s -				
	(d)	schemes and programme					

	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review	
		Paragraph	Impact of audit
-5	(c)	Paragraph No.	Revenue Impact
	(d)		2.8
II			C& AG report ended 31.3.201
11	(a)	Date of receipt of the Draft	
<del></del>	+	Para/Review in the Department	İ
	(b)	Date of Department's Reply	
Ш			During the last four years, v
	1	Gist of Paragraph/Review	pointed out non/short levy, und
			assessment/loss of revenu
	1 1		incorrect every street
			incorrect exemption, application
			incorrect rate of tax etc., wi
			revenue implication of Rs.3155 crore in 10840 paragraphs
	1 .	Į.	Promposition (
	1		C
			Government accepted and
	100	Maria   Maria	observations involving Rs. 1030.9
			crore and had since recovere
•			K9.32.58 Crore. We recommen
٠.	<b>!</b> !		that the Government may revam
	ļ [	ta di	the recovery mechanism to ensur
			that at least the amount involved
			in accepted cases are promptly
7	(a)	Does the Department agree with	recovered.
	(4)	The facts and former builting	
	1	the paragraph?	Yes
.	<del></del>	If not, Please indicate areas of	<del></del>
	(ъ)	disagreement and also attach	
. [	(0)	copies of relevant documents in	
]		support	
		Does the Department agree with	
!		the Audit conclusions?	<del></del>
1	(b)	If not, please indicate specific	
.	<b> </b>	areas of disagreement with	
- 1	. f	reasons for dissercement and olea	
	. 14	attach copies of relevant	
	L.	decuments where necessary	

(a)	Improvement in system and procedures, including internal controls.	Assessment has been completed/revised in almost all cases where short levy pointed out by the audit is sustaining. The amount pending for realization has been recommended for RR action. Review on progress of collection under RR by the Revenue Department and the IAC's are monitoring at district level and higher level. During the last review meeting of district DCs it was directed that 50% of the collectable demand of IACs under RR shall be recovered by the end of March 2014. The position as on 28.2.14 is that the IACs have collected 37% of the collectable arrears.
(b)	Recovery of overpayment pointed out by audit	
(c)	Recovery of under assessment, short levy or other dues	-
(d)	Modification in the schemes and programmes including financing pattern	<u>-</u>
(e)	Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of sample check by Audit	

<u></u>	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review	World TAXES
<u> </u>		Paragraph	Working of Internal Audit Wing
	(c)	Paragraph No.	2.9
	(d)	Report No. and Year	<u> </u>
II .	(a)	Date of receipt of the Draft	C& AG report ended 31.3.2012
<u> </u>	_	Para/Review in the Department	
	(b)	Date of Department's Reply	
III .		Gist of Paragraph/Review	During the year 11-12 against the target of 132 units, 32 units were audited leaving 100 units un-
. ,			audited. There was no clearance of observations by settlement which indicated poor response to the observation of internal audit
. ·			wing. The department has not prepared a separate internal audit manual.
īV .	(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
	(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
V	(a)	Does the Department agree with	
<u> </u>		the Audit conclusions?	<del></del>
	(b)	If not, please indicate specific	
		areas of disagreement with	
		reasons for disagreement and also	·
	.	attach copies of relevant documents where necessary	

	VI	Remedial			· · · ·		
	(a)	Improvement in system and procedures, including	The department has taken decision for the revival of audit assessment by replacing the internal audit wing The Internal Audit wing has conducted 146 inspection and prepared audit reports including 2160 observation involving short levy of Rs.50.08 crores up to 31.3.12 a listed below.				d audit wing. 6 inspections observations
			Year	Inspect	Audit observa nons	Amount involved	Observation settled
			09-10	reports	417	4:52 cr	129
1			10-11	46	919	3.30 cr	234
ļ.	· .	1 3	11-12	32	445	27.38 cr	
	į		12-13	56	369	14.88 cr	Details not
	ļ		Total	146	2160	50.08 cr	received
			purpose special of attendin manpow However inspecti	The ACs circles and g audit o er, entire the in ons and	are mainly works con fordinary of units could ternal aud prepared r	y attending is tract offices. circles. Due is not be aud lit wing be	for the audit of the audit of The CTOs are to scarcity of ited in a year, as conducted ding 54 units er 2013.
	ļ. 						AT is under functioning of
1			Internal	audit wir	ig is also inc	luded.	
	(5)	Recovery of overpayment pointed out by audit					
	(c)	Recovery of under assessment, short levy or other dues		-			

- 1				Salara da Salara										
4		***	Modifica	ion in the	1					- \	3 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		Section 1	1
	100 (1) 100 (4)	(d)	schemes	and .										
- 1		CHAIL.	program	nes inclu	ling	<b>'</b>							Mark Service	X
L	2		Serpelag	pattern	<b>-</b>									
		(¢)	Review o	Surpling.		2. 1		74 . Post	<u>- √ (100</u> 91 (1109) / (1009)		- ( - 7-a)	ii (a.e.)es-ji e yakada ene		
	( 7. A 202		CHIEF CO	ooplete										
7			ocheme/	orogeet in	the				$\epsilon > 1$				n Nati	
			light of th	edings of			40-14 A							
			Sample o	leck by A	ıdıt 💮	15.52 Y	470		2.1					
			spennes (	of sampple	check		*		a Per Ni Politika					
يا ي	إنب	<u> </u>	by Audit						Y J Š					
**	100		Crest (m)	Augustina in State of the State	1	्यक्ष के जिल्हा देवन	CHURA			Machine .	***	-	engan See	The second secon
				9 - 9 - 94 S		P 1.13		774.33		୍ୟକ୍ଷ	450000	+W.730	Programme de Lag	Listing in the

·	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review Paragraph	Result of audit
<del></del>	(c)	Paragraph No.	2.10
	(d)	Report No. and Year	C& AG report ended 31.3.2012
II	(a)	Date of receipt of the Draft Para/Review in the Department	
	(b)	Date of Department's Reply	
ш		Gist of Paragraph/Review	in 2011-12 the audit test checked the records of 175units relating to KGST and VAT. The Accountant General detected under
			assessment of tax and other irregularities involving Rs.810.11 crores in 2539 cases. The
			department accepted 537 cases involving 6.68 crores in 11-12 and the rest in earlier years.
IV	(a)	with the facts and figures included in the paragraph?	Yes
	(b)	copies of relevant documents in support	
V	(a)	Does the Department agree with the Audit conclusions?	
	(b	If not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant	
	. • · · · · · · · · · · ·	documents where necessary	

(a)	Improvement in system and procedures, including internal controls.	Action is being proceeded to collect the amount where the audit objections are accepted and assessments are revised and created additional demand.
 (b)	Recovery of overpayment pointed out by audit	
(c)	Recovery of under assessment, short levy or other dues	<del>-</del>
(d)	Modification in the schemes and programmes including financing pattern	<del>-</del>
(e)	Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of sample check by Audit	<u>-</u>

	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review Paragraph	Performance audit on "levy and collection of VAT on evasion
			prone commodities/areas in Commercial Taxes Department
-	(c)	Paragraph No.	2.11.1 Highlights
	(d)	Report No. and Year	C& AG report ended 31.3.2012
II	(a)	Date of receipt of the Draft Para/Review in the Department	
	(b)	Date of Department's Reply	
III		Gist of Paragraph/Review	Highlights - cross verification of data/information obtained from Pollusion Control Board,
			Department of Mining and Geology, non fixation of revised floor rate on plywood, day old
			chips etc leads to tax evasion.
IV	(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
	(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in	
V	(a)	Support  Does the Department agree with the Audit conclusions?	
	(b)	If not, please indicate specific areas of disagreement with reasons for disagreement and	
		also attach copies of relevant documents where necessary	

#### V

	(a)	Improvement in system and procedures, including internal controls.	The short levy /tax evasion as observed by the AG is being discussed in the coming paras.
	(b)	Recovery of overpayment pointed out by audit	
*.	(c)	Recovery of under assessment, short levy or other dues	<del></del> .
	(d)	Modification in the schemes and programmes including financing pattern	
	(c)	Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of sample check by Audit	

	-	<del></del>		COMMERCIAL TAXES
		(a)	Department	COMMENCIAL MOLES
		[	·	
	$\Box$	(b)	Subject/Title of the Review	2.11.2 Introduction
	.	`	Paragraph	2.11.3 Reason for selection
				2.11.4 Organisational set up
		.		2.11.5 Objectives of audit
	, l	ļ		2.11.6 Audit criteria
	94	l		2.11.7 Scope and methodology
		i		2.11.8 Interaction with Govt.
	-		er juga and the second of the	Department
	1	l		2.11.9 Acknowledgment
		(c)	Paragraph No.	2.11.2 to 2.11.9
		(d)	Report No. and Year	C8s AG report ended 31.3.2012
11	-	(a)	Date of receipt of the Draft	
11		(et)	Para/Review in the Department	
	<u>.</u>	(F)	Date of Department's Reply	
	1	(b)	Date of Department's repry	2.11.2 introduction
Ш	7	ŀ		2.11.3 Reason for selection
	-	· ·	Gist of Paragraph/Review	2.11.4 Organisational set up
	v	ļ		2.11.5 Objectives of audit
	1	ĺ	1	2.11.6 Audit criteria
		1		2.11.6 Addit criteria
		١.		2.11.7 Scope and methodology
		1		
	:	ì		Department
		1 .	·	2.11.9 Acknowledgment
ĪΫ	_	(a)	Does the Department agree with	
14	i:	, ,~,	the facts and figures included in	Yes
l		1	the paragraph?	
		1	If not, Please indicate areas of	
		(b)	disagreement and also attach	
1		(1)	copies of relevant documents in	
١.			aupport	
V		(a)	Does the Department agree with	
ľ		Ľ,	the Audit conclusions?	<del></del>
		(b)	If not, please indicate specific	1
	:	1.	areas of disagreement with	
1	5		reasons for disagreement and also	. :
	. 1		attach copies of relevant	
1	- 4	·	documents where necessary	

٧ı

(a)	Improvement in system and procedures, including internal controls.	No Remarks
 (b)	Recovery of	
	overpayment pointed out by audit	
(c)	Recovery of under assessment, short levy or other dues	
(d)	Modification in the schemes and programmes including financing pattern	<del>-</del>
(e)	Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of sample check by Audit	<b></b>

	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review Paragraph	Trend of Revenue
	(c)	Paragraph No.	2.11.10
•	(d)	Report No. and Year	C& AG report ended 31.3.2012
11	(a)	Date of receipt of the Draft Para/Review in the Department	
	(b)	Date of Department's Reply	
III		Gist of Paragraph/Review	Variation between budget estimate and actual collection during the period from 06-07 to 10-11 was less than 10%. The low percentage of variation is appreciable.
īV	(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
	(b)	If not, Please indicate areas of	
V	(a)	Does the Department agree with the Audit conclusions?	I-■
	(b)	if not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant documents where necessary	

	<del>, .</del>	1					
		· ·	The AG h	as apprecia	ed for low	percentage	of variation
	1.5	Improvement in system	between	budget esti	mate and	the actua	l collectio
	(a)	and procedures,	during the	e period bet	ween 06-0'	7 to 10-11.	The ma
	1	including internal	reason for	поп achiev	ement of b	udget estic	nate duri
		controls.	07-08 wa	ıs less coll	ection und	ler CST d	ue to ra
	1	·	difference,	decrease	in the rat	e of tax	on marbl
			gramite, til	les etc. and	court decisi	on of the H	on ble Hij
	<u>                                   </u>	· .	Court of K	crala that ti	ie Entry Tai	x Act is ultr	a wires.
	"		The	percentage	of variat	tion betwe	en budg
	. 5	1.	estimate a	nd actual c	ollection is	very less di	uring 11-1
	Galage.		and 12-13	as below.			-
	ł ĉ						
	1.	1	Year	Budget	Actual	Variation	% 0
	2 .		l [	estimate	collection	i	variation
	- E	·	11-12	. 19442.10	19310.54	-131.56	-0.68
	<u> </u>		12-13	23115.77	22885.65	-230.12	-1.00
	(p)	Recovery of overpayment				:	
	-	pointed out by audit					
	¥ +	Recovery of under				· · · · · · · · · · · · · · · · · · ·	
	(c )	assessment, short levy or					
_	i	other dues					
	:	Modification in the					
	(d)	schemes and programmes					
:	:	including financing					
_		pattern					
	(e)	Review of similar			<del></del>		<del></del>
	٠.	cases/complete					
	7.1	scheme/project in the					
.		light of findings of sample					
		check by Audit findings of					
-	' ' '	sample check by Audit	•				

	(a)	Department	COMMERCIAL TAXES
<del>:</del>	(b)	Subject/Title of the Review Paragraph	System deficiencies Scrutiny of annual returns
<del></del>	(c).	Paragraph No.	2.11.11.I
<u> </u>	(d)	Report No. and Year	C& AG report ended 31.3.2012
n	(a)	Date of receipt of the Draft Para/Review in the Department	
· · · · · · · · · · · · · · · · · · ·	(b)	Date of Department's Reply	
III		Gist of Paragraph/Review	Out of 4490 returns received detailed scrutiny was conducted only in 1296 (31%) cases. The remaining 3194 (69%) returns
			were considered as deemed to have been assessed on self assesament. From the above 31% of the case the department could raise an additional demand of Rs.50.57 crores. This is a clear indicator of the revenue potential of the detailed scrutiny.
īV	(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
	(b)	If not, Please indicate areas of	
V	(a)	Does the Department agree with the Audit conclusions?	
	(b)	If not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant	
'		documents where necessary	<u> </u>

<u> </u>			Findings	of the ACI is N	loted The ta	ble below	illmetrates	
		Improvement in	Findings of the AG is Noted. The table below illustrates details of annual return scrutiny (with audited statement)					
	(a)	system and	and the financial result for the past two years					
		procedures, including		s considerable i				
		internal controls.	return so	crutinized and t	he financial r	esult as w	ell.	
·			Year	No. of	No. of	% of	Addl.	
		·		returns to be.	return .	scrutiny	demand	
			II .	scrutinized	scrutinized		created	
			li		1 .		(crores)	
		· ·	11-12	37488	34234	91%	151.71	
			12-13	36149	33824	94%	199.09	
		1	It was	directed that	scrutiny of	nnual re	turn with	
.				is mandator				
i				the annual re				
- 1				or before 31.1.				
- 1		· ·	11-12 01	TOT DETOTE 21'T'				
				man eleler entre		-1		
				monthly return				
			once in	3 months and	hence perce	ntage of a	crutiny is	
			once in 33.3%.	3 months and It means that	hence perce monthly retu	ntage of a	crutiny is ry dealers	
			once in 33.3%. are scru	3 months and It means that a stinized ence in	hence perce monthly retu every 3 mon	ntage of s rns of eve the Progr	crutiny is ry dealers ress in the	
			once in 33.3%. are scru return so	3 months and It means that a stinized ence in crutiny is review	hence perce monthly retu every 3 mon	ntage of s rns of eve the Progr	crutiny is ry dealers ress in the	
	· ·		once in 33.3%. are scru	3 months and It means that a stinized ence in crutiny is review	hence perce monthly retu every 3 mon	ntage of s rns of eve the Progr	crutiny is ry dealers ress in the	
	(b)	Recovery of overpayment	once in 33.3%. are scru return so	3 months and It means that a stinized ence in crutiny is review	hence perce monthly retu every 3 mon	ntage of s rns of eve the Progr	crutiny is ry dealers ress in the	
	(b)	pointed out by audit	once in 33.3%. are scru return so	3 months and It means that a stinized ence in crutiny is review	hence perce monthly retu every 3 mon	ntage of s rns of eve the Progr	crutiny is ry dealers ress in the	
	<u> </u>	pointed out by audit Recovery of under	once in 33.3%. are scru return so	3 months and It means that a stinized ence in crutiny is review	hence perce monthly retu every 3 mon	ntage of s rns of eve the Progr	crutiny is ry dealers ress in the	
	(c)	pointed out by audit Recovery of under assessment, short levy or	once in 33.3%. are scru return so	3 months and It means that a stinized ence in crutiny is review	hence perce monthly retu every 3 mon	ntage of s rns of eve the Progr	crutiny is ry dealers ress in the	
	<u> </u>	pointed out by audit Recovery of under assessment, short levy or other dues	once in 33.3%. are scru return so	3 months and It means that a stinized ence in crutiny is review	hence perce monthly retu every 3 mon	ntage of s rns of eve the Progr	crutiny is ry dealers ress in the	
	(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the	once in 33.3%. are scru return so	3 months and It means that a stinized ence in crutiny is review	hence perce monthly retu every 3 mon	ntage of s rns of eve the Progr	crutiny is ry dealers ress in the	
	<u> </u>	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes	once in 33.3%. are scru return so	3 months and It means that a stinized ence in crutiny is review	hence perce monthly retu every 3 mon	ntage of s rns of eve the Progr	crutiny is ry dealers ress in the	
	(c )	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern	once in 33.3%. are scru return so	3 months and It means that a stinized ence in crutiny is review	hence perce monthly retu every 3 mon	ntage of s rns of eve the Progr	crutiny is ry dealers ress in the	
	(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar	once in 33.3%. are scru return so	3 months and It means that a stinized ence in crutiny is review	hence perce monthly retu every 3 mon	ntage of a rns of eve the Progr	crutiny is ry dealers ress in the	
	(c )	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete	once in 33.3%. are scru return so	3 months and It means that a stinized ence in crutiny is review	hence perce monthly retu every 3 mon	ntage of a rns of eve the Progr	crutiny is ry dealers ress in the	
	(c )	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete scheme/project in the light	once in 33.3%. are scru return so	3 months and It means that a stinized ence in crutiny is review	hence perce monthly retu every 3 mon	ntage of a rns of eve the Progr	crutiny is ry dealers ress in the	
	(c )	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete	once in 33.3%. are scru return so	3 months and It means that a stinized ence in crutiny is review	hence perce monthly retu every 3 mon	ntage of a rns of eve the Progr	crutiny is ry dealers ress in the	

·	(a)	Department	COMMERCIAL TAXES
· · · · · ·	(b)	Subject/Title of the Review Paragraph	Results of abolition of Audit Assessment Wing
			2.11.11.2
	(c)	Paragraph No.	
	(d)	Report No. and Year	C8s AG report ended 31.3.2012
Il	(a)	Date of receipt of the Draft Para/Review in the Department	
	(b)	Date of Department's Reply	
111		Gist of Paragraph/Review	The abolition of audit assessment wing has resulted in non inspection of local units. In the KVAT regime, where assessment is
			deemed to be completed on self declaration, the need for a dedicated audit assessment wing for scrutiny is essential.
·IV	(aj	Does the Department agree with the facts and figures included in the paragraph?	Yes
	<del> </del>	If not, Please indicate areas of	
	(b)	disagreement and also attach copies of relevant documents in support	
V	(a)	Does the Department agree with the Audit conclusions?	·
 	(b)	if not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant documents where necessary	

(a)	Improvement in system and procedures, including internal controls.	The Govt. have decided in principle for the restoration of audit assessment wing with a view to strengthen the process of audit as there is limitation to extent the working of internal audit wing with the limited manpower now available. Further, as pointed out by the AG conducting audit and monitoring the progress achieved by the assessing officers spread across the state from the headquarters at Trivandrum is not feasible in the present scenario. Therefore, the department is looking forward for a complete restructuring of audit wing on regional basis.
(b)	Recovery of overpayment pointed out by audit	/
(c)	Recovery of under assessment, short levy or other dues	·
(đ)	Modification in the schemes and programmes including financing pattern	
(e)	Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of sample check by Audit	<u></u>

	1		COMMERCIAL TAXES
	(a)	Department	COMMERCIAL HULDS
	(b)	Subject/Title of the Review	Low achievement by Internal
		Paragraph	Audit
	(c)	Paragraph No.	2.11.11.3
	(d)	Report No. and Year	C& AG report ended 31.3.2012
II	(a)	Date of receipt of the Draft Para/Review in the Department	
	(b)	Date of Department's Reply	<u> </u>
III		Gist of Paragraph/Review	Since the chance for evasion are more on self assessment returns, the percentage coverage of internal audit wing needs to be increased
			to ensure that all the dealers comply with the provisions of the
			Act.
īV	(a)	Does the Department agree	
1		with the facts and figures	Yes
<b>[</b>	<u> </u>	included in the paragraph?	
	(b)	If not, Please indicate areas of disagreement and also attach	
		copies of relevant documents in support	
V	(a)		**
	(b)	If not, please indicate specific	
		areas of disagreement with reasons for disagreement and	1.
1		also attach copies of relevant	
ļ	1	documents where necessary	<u> </u>

	(a)	Improvement in system and procedures, including internal controls.	The dep of audit ass wing. The inspections observations the year 2000 The Inte	with effect from artment has a essment by Internal Au and prepared involving shor 0-10.	aken decision replacing the dit wing has audit reports t levy of Rs.4.5 wing has confices up to 12.1	for the reviva internal audi conducted 12 including 417 2 cores during ducted audit
.	.		out 2160 def	Inspection	short levy of R	s.50.08 crores
	·		1	reports	observations	involved
1.			09-10	12	417	4.52 cr
-			10-11	46	919	3.30 cr
ļ	Ï		11-12	32	445	27.38 ст
İ	-		12-13	56	369	14.88 cr
1		1	Total	146	2160	50.08 cr
			limited manpe to conduct an up to 30.11.2 Por pro observations directed to r	with its headen wer, the interdit inspection 013.  per follow up pointed out eview the property of the propert	ng consists of parties at Type nal audit wing in 54 units du on the issue of by the IAW ogress and sto the CCT by t	m. With this has managed ring this year f clearance of it has been
	(b)	Recovery of overpayment pointed out by audit			<u></u>	•.
-	(c)	Recovery of under assessment, short levy or other dues	<del></del> .		· · · · · · · · · · · · · · · · · · ·	· · · · · · · · · · · · · · · · · · ·
<u></u>						

	<b>75</b>			
} ·	: : · :			
	(e)	Review of similar		
		cases/complete		
		scheme/project in the		
		light of findings of		
		sample check by Audit		
		findings of sample		
	5 Po/2	check by Audit		

(a)	Department	COMMERCIAL TAXES
(b)	Subject/Title of the Review Paragraph	Merger of Commercial Investigation Wing with the Intelligence Wing
(c)	Paragraph No.	2.11.11.4
(d)	Report No. and Year	C& AG report ended 31.3.2012
(a)	Date of receipt of the Draft	
(b)		
	Gist of Paragraph/Review	Identification of tax avoidance by dealers through consistence with data and returns from financial
		institutions and other departmental agencies - formation of economic intelligence wing - reg.
(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
(a)	Does the Department agree with the Audit conclusions?	
(Ъ)	If not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant	
	(b) (c) (d) (a) (b) (a) (b) (a)	(b) Subject/Title of the Review Paragraph  (c) Paragraph No. (d) Report No. and Year (a) Date of receipt of the Draft Para/Review in the Department (b) Date of Department's Reply  Gist of Paragraph/Review  (a) Does the Department agree with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and

(a)	Improvement in system and procedures, including internal controls.	As per Order No.G.O[MS]179/13/TD dtd.24.10.2013, an Economic Int. wing has been constituted which started functioning w.e.f. 18.11.2013. The wing consists of 2 ACs and 4 CTOs with its Headquarters at Typm. Due to shortage of manpower, functioning of IAW and AAW will not go together. So also functioning of Commercial Investigation Wing and Economic Int.Wing will not go together with the existing staff strength. The Govt. is intending for the restoration of AAW replacing the IAW with a view to strengthening the audit process.
(b)	Recovery of overpayment- pointed out by audit	
(c)	Recovery of under assessment, short levy or other dues	
(d)	Modification in the schemes and programmes including financing pattern	
 (e)	Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of sample check by Audit	-

	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review	Methods of tax evasion
	ŀ	Paragraph	Non Registration of dealers
	(c)	Paragraph No.	2.11.12.1
	(d)	Report No. and Year	C& AG report ended 31.3.2012
II	(a)	Date of receipt of the Draft Para/Review in the Department	
	(b)	Date of Department's Reply	
111	,	Gist of Paragraph/Review	Department of Economic and Statistics of Kerala had statistics of Rs. 13.24 lakhs units in the non
			agricultural field - difference categories - the department had
	ļ		not mad use of the information
			supplied by statistics wing to bring unregistered dealers under tax
			net.
īv	(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
	(b)	If not; Please indicate areas of disagreement and also attach copies of relevant documents in support	
٧	(a)	Does the Department agree with the Audit conclusions?	
	(b)	If not, please indicate specific areas of disagreement with reasons for disagreement and	
·		also attach copies of relevant documents where necessary	

(a)	Improvement in system and procedures, including internal controls.	On going through the table, it is noted that, 11 lakhs of units in the non agricultural field without having any registration represents for in the sector of manufacturing and retail trading. The number of units stated have been engaged in the manufacturing section (4.90 lakhs) seems to be an inflated figure. Anyhow, 80% of such units are related to handloom and coir industry which are not exigible to tax under KVAT Act. Regarding the number of units in the retail business the figures are more or less acceptable. 80% of retail dealers would fall below the threshold of assessable minimum of 10 lakhs. Hence there is no much relevance in the findings of the AC as it is evidence from the observation that the total revenue from presumptive dealers (29000 nos.) comes to 0.004% of the total revenue during a year.  In the Finance Act 2013, a new provision namely section 18(B) was introduced whereby a new registrant scheme has been implemented. As per the said provision, dealers against whom no action has been initiated by the department prior to 31.3.13, no assessment or penalty will be proceeded it they take registration on or before 30.9.2013 from this category, works contractors, importers, manufacturers, companies and dealers liable to registration irrespective of turnover has been excluded. The total no of dealers applied for registration was 11178 nos. and granted registration in 10420 nos.  Regarding the report submitted by the committee headed by the DC(I) Tvm, the core issue was restructuring of assessment and Int. wing to enable better tax administration and thereby increasing collection. No of dealers registered/ unregistered has
		no direct relation with the report of the committee
(b)	Recovery of overpayment pointed out by audit	

1 2 2	(c)	Recovery of under assessment, short levy or other dues	
the effectives.	(d)	Modification in the schemes and programmes including financing pattern	
and the second second second	(e)	Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of sample check by Audit	

	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review Paragraph	Cross verification of data obtained from State Pollution Control Board in respect of Stone crushing units
	(c)	Paragraph No.	2.11.12.2(1)
	(d)	Report No. and Year	C& AG report ended 31.3.2012
n	(a)	Date of receipt of the Draft Para/Review in the Department	
	(b)	Date of Department's Reply	
III		Gist of Paragraph/Review	Non utilization of the data obtained from the State Pollution Control Board revealed that out of 110 stone crushing units registered with PCB, 73 units were not registered in KVATIS involving a tax evasion of Rs. 29.20 lakhs.
IV	(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
	(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
V	(a)	Does the Department agree with the Audit conclusions?	
	(b)	If not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant documents where necessary	

	· ·
	Improvement in system
(a)	and procedures,
	including internal
	controls.

The department has gathered details of metal crushing units from the department of Pollution Control Board at District level and cross examined the details with department figures as below.

District	No. of units	No. of units
	regd. With	regd. With
	CTD	PCB ·
Trivandrum	33	21
Kollam	79	112
Pathanamthitta	52	101
Alleppey	13	12
Kottayam	77	81
Idukki	43	. 43
Ernakulam	257	206
Thrichur	68	88
Palakkad	81	78
Malappuram	107	112
Kozhikkode	69	84
Wayanad	18	27
Kannur	129	83
Kasargode	52	36
Total	1078	1064

From the above it is noticed that the no. of units registered with the Department of Commercial taxes is higher than that registered with the PCB. However directions are given to the DCs and DC{l}s to go through the data and book the dealers who are still abstaining from taking registration.

(b)	Recovery of overpayment pointed out by audit	
(c	Recovery of under assessment, short levy or other dues	
(d)	Modification in the schemes and programmes including financing pattern	
(e)	Review of similar cases/complete scheme/project in the tight of findings of sample check by Audit findings of sample check by Audit	

(b) Subject/Title of the Review Paragraph Cross verification of data obtained from Mining and Geology Department in respect of Stone Crushing units  (c) Paragraph No. 2.11.12.2(2)  (d) Report No. and Year C& AG report ended 31.3.20  II (a) Date of receipt of the Draft Para/Review in the Department (b) Date of Department's Reply  III Gist of Paragraph/Review  Cross verification of data obtained from Mining and Geology Department and Technology The information obtained from Mining and Geology Department revealed that out of 37 stocrushing units registered with the department, 22 units were in		(a)	Department	COMMERCIAL TAXES
Paragraph  Paragraph  Ceology Department in respect of Stone Crushing units  (c) Paragraph No. 2.11.12.2(2)  (d) Report No. and Year C& AG report ended 31.3.20  II (a) Date of receipt of the Draft Para/Review in the Department  (b) Date of Department's Reply  III Cist of Paragraph/Review  Cist of Paragraph/Review  The information obtained from Mining and Geology Department revealed that out of 37 stocrushing units registered with the department, 22 units were in registered in KVATIS involving tax evasion of Rs.8.51 crore.  IV (a) Does the Department agree with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and		1		COMMENCIAL TAXES
Paragraph  Paragraph  Ceology Department in respect of Stone Crushing units  (c) Paragraph No. 2.11.12.2(2)  (d) Report No. and Year C& AG report ended 31.3.20  II (a) Date of receipt of the Draft Para/Review in the Department  (b) Date of Department's Reply  III Cist of Paragraph/Review  Cist of Paragraph/Review  The information obtained from Mining and Geology Department revealed that out of 37 stocrushing units registered with the department, 22 units were in registered in KVATIS involving tax evasion of Rs.8.51 crore.  IV (a) Does the Department agree with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and		(b)	Subject/Title of the Review	Cross verification of data
Geology Department in respect of Stone Crushing units  (c) Paragraph No. 2.11.12.2(2)  (d) Report No. and Year C& AG report ended 31.3.20  II (a) Date of receipt of the Draft Para/Review in the Department  (b) Date of Department's Reply  III Cist of Paragraph/Review Mining and Geology Department revealed that out of 37 stocrushing units registered with the department, 22 units were in registered in KVATIS involving tax evasion of Rs.8.51 crore.  IV (a) Does the Department agree with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement with reasons for disagreement and		` `		
Cc   Paragraph No.   2.11.12.2(2)				
(c) Paragraph No. 2.11.12.2(2)  (d) Report No. and Year C& AG report ended 31.3.20  (a) Date of receipt of the Draft Para/Review in the Department  (b) Date of Department's Reply  (c) Date of Department's Reply  (d) Date of Paragraph/Review  (d) The information obtained from Mining and Geology Department revealed that out of 37 stocrushing units registered with department, 22 units were in registered in KVATIS involving tax evasion of Rs.8.51 crore.  (b) Geometric Reply  (d) Does the Department agree with the facts and figures included in the paragraph?  (b) Geometric Reply  The information obtained from Mining and Geology Department revealed that out of 37 stocrushing units registered with department, 22 units were in registered in KVATIS involving tax evasion of Rs.8.51 crore.  Yes  (b) If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement with	ļ	-		, <del>-</del> -
C& AG report ended 31.3.20	<u> </u>	(c)	Paragraph No.	
II	-	<del></del>	<del></del>	
Para/Review in the Department  (b) Date of Department's Reply  III  Clist of Paragraph/Review  Clist of Paragraph/Review  The information obtained for Mining and Geology Department revealed that out of 37 storms crushing units registered with the department, 22 units were in registered in KVATIS involving tax evasion of Rs.8.51 crore.  IV (a) Does the Department agree with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and	<b></b>	<del></del>		Cos AG report ended 31.3.2012
(b) Date of Department's Reply  Gist of Paragraph/Review  Gist of Paragraph/Review  Cist of Paragraph/Review  The information obtained from Mining and Geology Department revealed that out of 37 storcushing units registered with the department, 22 units were a registered in KVATIS involving tax evasion of Rs.8.51 crore.  IV (a) Does the Department agree with the facts and figures a registered in KVATIS involving tax evasion of Rs.8.51 crore.  Yes  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and	111	(a)		
Gist of Paragraph/Review  Cist of Paragraph/Review  The information obtained from Mining and Geology Department revealed that out of 37 storms of the Corushing units registered with the department, 22 units were a registered in KVATIS involving tax evasion of Rs.8.51 crore.  IV (a) Does the Department agree with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and		<del></del>		
Gist of Paragraph/Review  Mining and Geology Department revealed that out of 37 storms in the crushing units registered with the department, 22 units were registered in KVATIS involving tax evasion of Rs.8.51 crore.  IV (a) Does the Department agree with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and	ļ	(D)	Date of Department's Reply	· · · · · · · · · · · · · · · · · · ·
revealed that out of 37 sto crushing units registered with the department, 22 units were a registered in KVATIS involving tax evasion of Rs.8.51 crore.  IV (a) Does the Department agree with the facts and figures yets included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and	111		!	The information obtained from
crushing units registered with the department, 22 units were a registered in KVATIS involving tax evasion of Rs.8.51 crore.  IV (a) Does the Department agree with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and			Gist of Paragraph/Review	Mining and Geology Department
department, 22 units were in registered in KVATIS involving tax evasion of Rs.8.51 crore.  IV (a) Does the Department agree with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and	1	1		revealed that out of 37 stone
registered in KVATIS involving tax evasion of Rs.8.51 crore.  IV (a) Does the Department agree with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and	ŀ	.		crushing units registered with the
IV (a) Does the Department agree with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and	i .	ĺ		department, 22 units were not
IV (a) Does the Department agree with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and	-		·	registered in KVATIS involving a
with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V [a] Does the Department agree with the Audit conclusions?  [b] If not, please indicate specific areas of disagreement with reasons for disagreement and				
included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies of relevant documents in support  V [a] Does the Department agree with the Audit conclusions?  [b] If not, please indicate specific areas of disagreement with reasons for disagreement and	IV	(a)	Does the Department agree	
If not, Please indicate areas of disagreement and also attach copies of relevant documents in support   V   (a)   Does the Department agree with the Audit conclusions?   (b)   If not, please indicate specific areas of disagreement with reasons for disagreement and	.}	1.	with the facts and figures	Yes
(b) disagreement and also attach copies of relevant documents in support  V (a) Does the Department agree with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and	<u> </u>	1	included in the paragraph?	
copies of relevant documents in support  V [a] Does the Department agree with the Audit conclusions?  [b] If not, please indicate specific areas of disagreement with reasons for disagreement and		1	If not, Please indicate areas of	
copies of relevant documents in support  V [a] Does the Department agree with the Audit conclusions?  [b] If not, please indicate specific areas of disagreement with reasons for disagreement and	-	(b)	disagreement and also attach	<u> </u>
V [a] Does the Department agree with the Audit conclusions?  [b] If not, please indicate specific areas of disagreement with reasons for disagreement and	] -	1.	copies of relevant documents in	
with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and		i	support	·
with the Audit conclusions?  (b) If not, please indicate specific areas of disagreement with reasons for disagreement and	V	(a)	Does the Department agree	
areas of disagreement with reasons for disagreement and		1.	with the Audit conclusions?	
reasons for disagreement and		(b)	If not, please indicate specific	
		1.,	areas of disagreement with	
	1.	ĺ·	reasons for disagreement and	·
	1			
documents where necessary	1	ĺ		

(a)	Improvement in system and procedures, including internal controls.	The Department has not collected details from the Department of Mining and Geology and cross checked with the department figures. Since the data collected from the Department of Pollution Control Board covers all units of metal crushing and consent from Pollution Control Board is a must for commencing metal crushing units in Kerala. There is only a very little chance for excluding of units from the list supplied by the Pollution Control Board. However details will be gathered from the Department of Mining and Geology and cross check the details with department figures at district level.  The Int. wing of the department has been conducting inspection into the metal crushing units both compounded and non compounded so as to unearth tax evasion if any practiced by those units. The DC(I)s are directed to intensify such operations further more to achieve better results.
(b)	Recovery of overpayment pointed out by audit	
 (c)	Recovery of under assessment, short levy or other dues Modification in the	
(d)	schemes and programmes including financing pattern	·
(e)	Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of sample check by Audit	<b></b>

	(a)	Department	COMMERCIAL TAXES
· · · · · ·	(b)	Subject/Title of the Review	Cross verification of data
	-	Paragraph	obtained from department of
			Industries and Commerce in
]	-		respect of Plywood
		, =	manufacturers
	(c)	Paragraph No.	2.11.12.2(3)
	(d)	Report No. and Year	C& AG report ended 31.3.2012
II	(a)	Date of receipt of the Draft	
		Para/Review in the Department	
	(b)	Date of Department's Reply	-
III			The details collected from the
	Ĺ	Gist of Paragraph/Review	department of Industries and
	-	<u>.</u>	Commerce revealed that out of the
ĺ	-		768 units registered with
	1		Industries and Commerce
		l and the second of the second	Department in Ernakulam district
		·	283 dealers were not found
īV	(a)	Does the Department agree	registered under the KVAT Act.
1.0	(au	with the facts and figures	Yes
	j	included in the paragraph?	Yes
	<del> </del>	If not, Please indicate areas of	
	Ю	disagreement and also attach	
	(0)	copies of relevant documents in	
	1	support	
v	(a)	Does the Department agree	
		with the Audit conclusions?	
	(b)	If not, please indicate specific	,
		areas of disagreement with	
		reasons for disagreement and	
		also attach copies of relevant	·
		documents where necessary	

Improvement in system and procedures, including internal controls.	Complete details of unregistered units in the field of plywood manufacturing will be collected and get them registered under the VAT Act. The DC(I), Ekm has been specially instructed to conduct more inspections into the plywood units, book cases and bring them to tax net.  The table given below show that there is considerable increase in the no. of registered dealers in plywood industry year after year under administrative control of the DC, Mattancherry.			
	2009-10	10-11		12-13 469 nso.
	339 noa.	387 nos.	434 1108.	709 1100.
Recovery of				•
overpayment pointed				•
out by audit	<u> </u>	·		
Recovery of under				,
assessment, short levy				
or other dues		. <u> </u>		
Modification in the	·			
· ·				
1 "				
	<u> </u>			
1				
	Recovery of overpayment pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete scheme/project in the light of findings of sample	Improvement in system and procedures, including internal controls.  The tax considerable plywood incontrol of the 2009-10 339 nos.  Recovery of overpayment pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of	Improvement in system and procedures, including internal controls.  The table given considerable increase in plywood industry year control of the DC, Matta 2009-10 10-11 339 nos. 387 nos.  Recovery of overpayment pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of	Improvement in system and procedures, including internal controls.  The table given below she considerable increase in the no. of plywood industry year after year accountrol of the DC, Mattancherry.  2009-10 10-11 11-12 339 nos. 387 nos. 434 nos.  Recovery of overpayment pointed out by audit Recovery of under assessment, short levy or other dues  Modification in the schemes and programmes including financing pattern  Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of

	77.		
$\vdash$	(a)	Department	COMMERCIAL TAXES
1	(b)		Cross verification of check post return with self
<u> </u>	<del></del>	Review Paragraph	assessed returns
<u> </u>	<u> [c]</u>	Paragraph No.	2.11.12.3
<u> </u>		Report No. and Year	C & AG report for the year ended March 2012
11	(a)		29.06.2012
	1	Draft Para / Review in	
-	1,	the Department	
	(b)		
	—	Reply	<u>L.     </u>
III	1	Gist of Paragraph /	M/s. Regma Ceramics Ltd. is a dealer in ceramic/
ļ	i	Review	vetrified files. As per the annual returns the assessee
į	!	· 拉[確	Paid on advance tax of Rs. 4.43 Crore during 2000.10:
ł	İ		pased on floor rates fixed by the Commissioner of
ļ	Ĺ	1	Commercial Taxes while bringing Ceramic tiles from
İ	ĺ		outside the state. The price of goods imported based
1		1	on the advance tax worked out to Rs. 35.28 crore but
Ì	!	24/31	the assessee conceded a sales turnover of Rs. 32.40
!		<del></del> .	crore only. This resulted in turnover of Rs. 2.78
			crore escaping assessment and consequent emrian
-		<u> </u>	of tax, cess and interest of Rs. 41.06 lakh.
IV	(a).	Does the Department	
	Į.	agree with the facts and	
;	-	figures included in the	
		paragraph?	
İ	(b)	If not, Please indicate	
	}	areas of disagreement	$\sim 10^{7}$
ŝ	j.	and also attach copies of	
í		relevant documents in	
<del></del>		support	
٧	(a)	Does the Department	
		agree with the Audit	
	-	conclusions?	
	(b)	If not, Please indicate	
		specific areas of	the second secon
j	!	disagreement with	4.9
- (	ļ	reasons for disagreement	
į		reasons for disagreement and also attach copies of	
		reasons for disagreement	,i

#### VI - Remedia! Action Taken

:	(a)	Improvement in system and	M/s Regma Ceramics Ltd 2009-10
	\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \	procedures, including Internal	in the instant case the dealer had brought goods
1		controls.	from Karikkal in Tamil Nadu and not from Morbi,
i	Į	CO1144 0-121	Gujarat. In Circular 3/08 dated 29.01.2008, the details
- 1	Į	•	of freight charges annexed is with regard to the lowest
	İ		freight charges from Guiarat to various destinations in
il	ļ		Rerala. Advance tax was paid at check post on the basis
	į		
i i	- 1		of above rate. This does not mean that they have to
} }	ŀ	•	pay freight applicable to Morbi, Gujarat, a distant place
}	1		located in North India for this particular transaction. So
( )	.		the stand taken by the AG is not correct because the
1		479-15	value of goods stock transferred (in) as per returns and
1 1		₽ feat	accounts is Rs. 29,47,18,414 only. But the AG has
i l			worked out the stock transfer (in) value as Rs.
1			35,43,31,824 by reckoning the advance tax paid Rs.
		: '	4,47,67,812/ In the instant case, value of goods the
1 4		•	floor rate, sale value conceded by the dealer etc was
1	İ		verified by the assessing authority and reported that
			the sale value conceded is more than the floor rate
1		. · · · · · · · · · · · · · · · · · · ·	
1	į	" <del>**</del>	fixed in the Circular No. 3/08 dated 29.01.2008. Since
1			the selling rate of the assessee is higher than the floor
!	ľ	17174 <b>8</b> 480	rate, there is no question of under valuation in this
ļ		2.35007	case.
			It is also observed by the Division Bench of the
[		Ì	Honorable High Court of Kerala in a similar case in
j	ĺ	!	judgment dated 15.06,2012 in UK Monu Timber Vs.
1	į		State of Kerala reported in KTR 2012(3) III that the
			value adopting rate cited in circular is not applicable in
		1	all cases.
ł			in such situations the actual freight charges paid only
	ŀ		
į	i		can be adopted for assessment purpose. Considering
1			the facts of the case and legal position the audit
	<u>}                                    </u>		enquiry is unsustainable and hence may be dropped.
-	(b)	Recovery of overpayment	
Щ.		pointed out by audit	
	(c)	Recovery of under assessment	
		, short levy or other dues	· · · · · · · · · · · · · · · · · · ·
	(d)	Modification in the schemes	
	1	and programmes including	
1	}	financing pattern	
-	(e)	Review of similar cases/	
}	(=)	complete scheme/project in	1
	1		1
ŀ		the light of findings of sample	
	1	The state of the second	1
		check by Audit findings of sample check by Audit	

<u> </u>	(a)	Department	COMMERCIAL TAXES
	(p)	Subject/Title of the Review Paragraph	Result of cross verification of registered dealers.
	(c)	Paragraph No.	2.11.12.4 (a) (1)
	(d)	Report No. and Year	C&AG Report ended 31.03.2012
i)	(a)	Date of receipt of the Draft Pars/Review in the Department	03.08.2012
	(b)	Date of Department's Reply	03.11.2012
10		Gist of Paragraph/Review	On verification of assessment records of ten dealers and it was found that nine bakery products which were sold under different trademarks like Fresh, Best, Dev Snacks, Elite, Asian Ojin were taxed as unregistered branded food products at the rate of four per cent instead of the correct rate of 12.5%. This resulted in short realisation of tax of `36.84 crore.
IV	(a)	facts and figures included in the paragraph?	P 1
	(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
V	(a)	Does the Department agree with the Audit conclusions?	
	(b)	If not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant documents where necessary	

(a)

Improvement in system and procedures, including internal controls. M/s.Kilban Foods India (P) Ltd. 2006-07 to 2010-11

M/s.Kilban Food (India) P Ltd., an assessee on the rolls of Assistant Commissioner, Special Circle II, Kozhikode has returned the turnover of pickles at the rate of 4% taxable treating the commodity as Food products - unbranded. But the dealer is a registered trade mark holder with brand "Happy" as per the details obtained by the Audit Party from the Controller General of Patents, Designs and Trade Marks, Mumbai. They also detected that the dealer is marketing the product Pickle with logo of Happy and therefore it is branded pickle and liable to pay tax @ 12.5% as per order No.C7-42425/05/CT dated 3.7.2006. As such the assessee is liable to pay tax @ 12.5% instead of 4% for the-period from 2006-07 to 2010-11 and also liable to pay interest under Section 31(5) read with sub section 6 of KVAT Act. They have also suggested that the assessee is liable to pay penalty for an amount not exceeding twice the amount of tax or other amount evaded or sought to be evaded.

Subsequently, the assessing authority, in the interest of revenue, completed the assessment as per order No.32110318574/2007 dated 27.4.2012 creating a demand of Rs:1349656/-( VAT 848840 + Interest 500816) accepting the actual turnover of pickles returned during the year 2006-07 after rejecting the contention of the dealer that specific registration of every commodity is essential to get the status under Section 28 of TM Act 1999 and they have registered "Jam", "Soft Drinks", "Syrup" and "Fruit Juices" along with the Emblem Happy and goods Pickles was never registered with Trade Mark Act 1999 and hence it has rightly returned Pickles vide entry 49 taxable at 4%. The Assessing Authority has also proposed to revise the assessment for the remaining years.

Though notice were issued in similar as line to the years 2007-08 to 2010-11 no hasty assessment was done as the assessment was questioned by the dealer before the Honble High Court of Kerala in WP(C) 12306/12 which is at present learnt to have reserved for orders.

(b)	Recovery of overpayment pointed out by audit	4-	·
c)	Recovery of under assessment, short levy or other dues	<u>.</u> .	
(d)	Modification in the schemes and programmes including financing pattern	· -	
(e)	Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of sample check by Audit		

# ACTION TAKEN NOTES ON C. & AG'S REPORTS

-7	(a) []	Department	COMMERCIAL TAXES
; I :		Subject/Title of the Review	Result of cross verification of registered dealers
	_		2.11.12.4.(a)(2)
		Report No. & Year	C & AG report for the year ended March 2012
11	(a)	Date of receipt of theDraft Para/Review in the Department	
	(b)	Date of Department's Reply	
Ш		Gist of the Paragraph/Revlew	M/s. Fresh Products, 1 Circle, Ernakulam.  The details available on the website of the Controler General of Patents, Designs and Trademark, Mumbai were verified with the assessment records it was found that nine baker products which were sold under different tradmark like Fresh, Best, Dev Snacks, Elite, Asiar Ojin were taxed as unregistered branded foo products @ 4% instead of correct rate of 12.5% This resulted short realisation of tax of Rs. 170.6 takhs (Tax Rs. 52.78 lakhs, Penalty Rs. 105.5 lakhs, Interst Rs. 12.31 lakhs, total Rs. 170.6 lakhs).
īV	(a)	Does the Department agree with the facts and figures included in the paragraph?	e
	(b)	If not, Please indicate areas of disagreement and also attach copie of relevant documents in support	5
V	(a	Does the Department agree with the Audit conclusions?	ne
	(6	<ul> <li>If not, please indicate specific area of disagreement with reasons for disagreement with reasons for disagreement and also attach copies of relevant documents where</li> </ul>	

#### REMEDIAL ACTION TAKEN

; (	i	Improvement procedures,	in syst	em an interna	d M/s. Presb Prod at 07 to 2010-11)	ucts , I Circle, Er	nakulam.(2006-
*		control			M/s. Fre on the rolls of the assessing at for the years 200 dated 081020 dated 291220	sh Products is a the CTO, I Circle thority complete 06-07 to 2010-11 013 and the per 114 under Section to details of the thown below.	e, Ernakulam and d the assessmen vide proceeding falty proceeding
	. ]				Year	Tax effect with interest	Penalty with unterest
-	ĺ		٠.		2006-07	701615	1505142
1					2007-08	1239598	2672186
					2008-09	1689626	3626408
1	!				2009-10	1774383	3833051
	-				2010-11	2736271	5956059
į	•				Total	8141493	17592846
					assessement pro conditional stay b	occordings and by remitting 30% 2448/- in 3249 and the case of persons before	am against the have obtained of the total dues KVATA No. 3250 dated
(b)		ecovery of over the by Audit	verpayment	pointed			
(c)	Re lev	covery of underly or other dues	er Assessmer	ıt, short	·	<u> </u>	<del>-</del>
(ď)	Mo pro	odification in	the schem	es and ancing		· <del>····</del> ;······	
(e)	5CF	view of simi seme/project dings of sample	in the lie	the of	<del></del>		·

I	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review Paragraph	Result of cross ventication of registered dealers.
	(c)	Paragraph No.	2.11.12.4 (a) (3)
	(d)	Report No. and Year	C&AG Report ended 31.03.2012
ii .	(a)	Date of receipt of the Draft	Take Market Control of the Control o
		Para/Review in the Department	63 08 2012
	(b)	Date of Department's Reply	03.11.2012
161		Gist of Paragraph/Review	On verification of assessment records of ten dealers and it was found that nine backery products which were sold under different trademarks like Fresh, Best, Dev Shacks, Elite, Asian Olin were taxed as unregistered branded food products at the rate of four per cent Instead of the correct rate of 12.5%. This resulted in short trailization of tax of '36.84 crore.
IV.	(a)	Does the Department agree with the facts and figures included in the paragraph?	10 7 14 10 10 10 10 10 10 10 10 10 10 10 10 10
	+-	If not, Please indicate areas of	
	(b)	disagreement and also attech copies of relevant documents in support	
V	(a)	Does the Department agree with the Audit conclusions?	
	(b)	If not, please indicate specific areas of	, 11.
	1	disagreement with reasons for	· 电子位
1		disagreement and also attach copies	1 000
		of relevant documents where necessary	1 Apr. 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
	1	1	Land the second

(a) Improvement in system and procedures, including internal controls

#### Best Bakery, 2nd Circle, Ernakulam,

M/s. Best Bakery, Jews Street, Ernakularn bearing TIN 32071649365 is a registered dealer born on the rolls of the Commercial Tax Officer, 2<sup>rd</sup> Circle, Ernakularn. The assessee is a dealer in Bakery products.

The assessee filed annual return for the years 2006-07 to 2010-11 as detailed below. The assessee has conceeded a tumover of cakes/bakery products as unbranded and admitted tax 69.4%.

Year	Total Turnover	Taxeble Turnover
2008-07	1,07,54,568	95,57,605
2007-08	1,45,01,444	1,45,01,444
2008-09	- 1,70,09,423	1,50,76,152
2009-10	1,80,43,854	1,64,87,413
2010-11	2,23,77,273	2,04,01,171

Subsequently as per details made available from Controller General of Patents & Trademarks, Mumbai it was seen that the assessee have sold cakes & bakery products with registered trade mark 'Best'.

Hence notice u/s 25(1) of KVAT Act 2003 were issued to the assessee for the period from 2006-07 to 2010-11. Assessment order were also passed along with penalty u/s 67(1) (d) of KVAT Act 2003 for filing untrue returns for the period from 2006-07 to 2010 as detailed below

Year	Turnover of bakery products assessed @ 4% in the annual return filed	Balance Tax due @ 8.5%	interest dues	Cess due	Penalty imposed u/s 67(1)(d)
06-07	82,68,846	5,32,852	3,51,082	ļ	10,65,704
07-08	84,04,608	7,14,382	3,85,772	-	14,28,784
08-09	96,76,506	8,22,503	3,48,905	8,225	16,81,458
09-10	1,09,56,672	9,32,167	2,82,187	9,322	18,29,978
10-11	1,40,41,933	11,93,564	2,16,990	11,936	24,11,000

Aggrieved by the order the assessee filed writ petition No. WP(C) No. 2426/2013 before the Hon'ble High Court of

		Kerala. Simultaneously filed an appeal before the Deputy Commissioner (Appeal). Emakulam. The Hor/ble High Court directed the Appellate Authority to dispose the stay petition within one month. Accordingly stay is sanctioned by the Deputy Commissioner (Appeal) on condition that the assessee should pay Rs. 30 takhs within one month and furnish security for the balance.  As per stay order KVATA/110/13/TD 114/13 and 106/13, 107/13, 109/13, 116/13 and 119/13 the dealer paid a lumpsum amount of Rs.30,00,000.00 (Rs.Thirty lakh only) as per chalan No.296/23-05-2013		
(b)	Recovery of overpayment pointed out by audit	NO.280/20-00-2013		
(c)	Recovery of under assessment, short levy or other dues	-		
(d)	Modification in the schemes and programmes including financing pattern	- banner		
(e)	Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of sample check by Audit	_		

1	(a)	Department	COMMERCIAL TAXES
<del></del>	(b)	Subject/Title of the Review Paragraph	Result of cross verification of registered dealers.
	(c)	Paragraph No.	2.11.12.4 (a) 4
	(d)	Report No. and Year	C&AG Report ended 31.03.2012
11	(a)	Date of receipt of the Draft Para/Review in the Department	03.08.2012
	(b)	Date of Department's Reply	03.11.2012
167		Gist of Paragraph/Review	On verification of assessment records of ten dealers and it was found that nine bakery products which were sold under different trademarks like Fresh, Best, Dev Snacks, Elite, Asian Ojin were taxed as unregistered branded food products at the rate of four per cent instead of the correct rate of 12.5%. This resulted in short realisation of tax of Rs.36.84 crore.
IV	(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
	(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
V	(B)	Does the Department agree with the Audit conclusions?	
	(b)	If not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant documents where necessary	,

#### VI Remedial action Taken

(a) Improvement in system and procedures, including internal controls.

#### M/s.Dev Snacks (06-07 to 10-11)

The assessment u/s 25(i) in respect of the above dealer is completed for the years 06-07 to 10-11 creating additional demands as follows:

Assessment year	Tax due	Interest due
2006-07	6,55,933	4,65,712
2007-08	9,35,226	4,95,670
2008-09	9,30,140	3,81,357
2009-10	12,23,673	3,54,865
2010-11	15,18,901	2,58,213

The collection particulars will be furnished on receipt of the same from the concerned authority.

Out of the demand created the assessee paid Rs.2,25,000/-as follows:-

SI,No	Amount	Chi.No
1	25000	241/27-12-12
2	25000	458/28-01-13
3	25000	461/28-02-13
. 4	25000	1057/27-03-13
5	25000	127/30-04-13
6	25000	371/30-05-13
7	25000	125/28-06-13
8	25000	283/31-07-13
9	25000	266/31-08-13
Total	2,25,000	

(b)	Recovery of overpayment pointed out by audit				· · · · · · · · · · · · · · · · · · ·
(c)	Recovery of under assessment, short levy or other dues		-	·	
(d)	Modification in the schemes and programmes including financing pattern			· ,	
(e)	Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of sample check by Audit	- A makey	au		
	sample check by Audit	-1 sambay	<b>*</b> . <u>.</u>		

101

t	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review Paragraph	Result of cross verification of registered dealers.
	(c)	Paragraph No.	2.11.12.4 (a) (7)
	(d)	Report No. and Year	C&AG Report ended 31.03.2012
ii .	(a)	Date of receipt of the Draft Para/Review in the Department	03.08.2012
	(b)	Date of Department's Reply	03.11.2012
10		Gist of Paragraph/Review	"On verification of assessment records of ten dealers and it was found that nine bakery products which were sold under different trademarks like Fresh, Best, Dev Snacks, Elite, Asian Ojin were taxed as unregistered branded food products at the rate of four per cent instead of the correct rate of 12.5%. This resulted in short realisation of tax of '36.84 crore.
IV	(a)	Does the Department agree with the facts and figures included in the paragraph?	No
	(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
v	(a)	Audit conclusions?	
	(b)	if not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant documents where necessary	Details furnished in VI (a)

(a)

Improvement in system and procedures, including internal controls.

Asian Home Products Ltd. [06-07 & 07-08] CTO, 3rd Cle, Typm.

M/s. Asian home products (P) Ltd is an assessee having TIN.32010806755. They are using their company name ASIAN on their products from the date of starting of the company. They had applied to the Registrar of Trade Marks, Chennai in October 1997 itself (Ref. No. 771060) for registering this name as their Trade Mark under the Trade Marks Act. Registrar of Trade Marks Chennai refused registration of the name ASIAN on the ground of non-registerability under section 9 of the Trade Marks Act, 1999.

Regarding Trade Mark No. 1346627 dt, March 23, 2005 registered by the Trade Marks Authority in their name, they have never used this Marks on any of their product. Also this Trade Mark No. 1346627 was sold and assigned to one Seema pillai as they never used or intended to use this Trade Mark. Asian Home products[P]Ltd does not own, cannot use, and do not have any control over the Trade Mark No. 1346627 nor have any right to use this Trade Mark. The Assignment Deed was filed with Registrar til Trade Mark by the present owner and got recorded at the Trade Mark Registry, Chemai.

It may be noted that Asian home product (P)Ltd is not awning or in possession of any registered Trade Mark under the Trade Mark Act and they have never used any registered Trade Mark for any of their products.

It may also be noted that entry 7 of the 3rd schedule to the KVAT Acts. 2003 is very specific which clearly says that Bakery products. Sweets, Confectionery and other food products other than those sold under Brand Name registered under the Trade Marks Act 1999 which means that those products sold under Brand name registered under the Trade Marks Act 1999 alone are taxable @ 12.5%. Here, in the assessee's case, they are not selling or never sold any of their products using Brand name registered under Trade Marks Act 1999 as is evident from the containers or packing materials used for packing their products.

In order to attract tax @ 12.5 % the goods should

		be sold using Brand name registered under the Trade Marks Act 1999. Since the assessee is not using any Trade Mark registered under the Trade Marks Act to sell their products it is liable to pay tax @4 % only.  In this case there is, therefore, no irregularity and short levy of tax.
(b)	Recovery of overpayment pointed out by audit	
(c)	Recovery of under assessment, short levy or other dues	
(d)	Modification in the schemes and programmes including financing pattern	
(e)	Review of similar cases/complete scheme/project in the light of findings of sample check by Audit findings of sample check by Audit	

ı	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review Paragraph	Result of cross verification of registered dealers.
	(c)	Paragraph No.	2.11.12.4 (a) (8)
	(d)	Report No. and Year	C&AG Report ended 31.03.2012
H	(a)	Date of receipt of the Draft Para/Review in the Department	03,08.2012
	(b)	Date of Department's Reply	03:11.2012
111		Gist of Paragraph/Review	On verification of assessment records of ten dealers and it was found that nine bakery products which were sold under different trademarks like Fresh, Best, Dev Snacks, Elite, Asian Olin were taxed
			as unregistered branded food products at the rate of four per cent instead of the correct rate of 12.5%. This resulted in short realisation of tax of 36.84 crore.
ΙV	(a)	Does the Department agree with the facts and figures included in the paragraph?	No .
	(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
V	(a)	Audit conclusions?	
	(b)	If not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant documents where necessary	Details furnished in VI (a)

#### Remedial action Taken

		•				
		Best Foods Ltd., AC, Spl. 1	Ekm 08-09,	09-10, 10-11		
(a	Improvement in system ) and procedures.	The final assessment in respect of M/s.Best Foods Ltd. with				
1	including internal	TIN No.32071537934 for the years 08-09 to 10-11 has been completed by fixing sales turnover of bakery products which are sold under brand name at 12.5% and balance tax and interest due are under revenue recovery. The details as				
- 1	controls.					
- (	CONTROLS.					
		given below.				
- 1		2008-09	(R	upees)		
- 1		Taxable turnover		47848680.00		
ŀ	1	proposed				
ļ		Less turnover claimed		7468610.00		
i	·	under deemed export				
		Balance taxable turnover determined		40380070.00		
		Break 115 Turnover taxable @4%	13262680	53050720.00		
!	i	on.		33389673.75		
ļ		Turnover taxable @ 12.5% on	27117390	33309010.73		
	ì	Total		3920180.95		
1		Cess @ 1%	· ·	39201.80		
	į	Total tax due		3959382.75		
. !	İ	1	l			
- 1		Less input tax paid	9421773			
ł	Ì	Less Tax paid	396656	1339273.73		
		Balance payable		2620109,02		
ļ		Rounded to		2620109.00		
ļ		Interest due @ 40% up to July 2012		1048044.00		
i	<b>.</b>					
	1	2009-10	•	A. AECCTEDO 00		
	į	Total turnover conceded  Add turnover conceded under		Rs.45667593.38		
		Add turnover conceded under Total turnover proposed	er omer incom	Rs.45745324.38		
	1	Total turnover proposed Taxable turnover proposed	•	Rs.45745324.38		
i		Less other income proved		Rs. 67423.00		
į		Less exemption allowed	•	Rs. 7286293.00		
į		Balance taxable turnover		Rs.38391618.40		
ļ.		Break up	6641860.40	Rs. 3330232.50		
1			1749758.40	Rs. 469990.30		
· !		TOT @ 4% on Rs.1	1145130,40	Rs. 3800222.80		
1	1	Cess @1%		Rs. 38002.00		
ļ	ļ.	Total		Rs.3838225.00		
į		Less				
!			.1152000.00			
		1				

J			Tax paid along the return Rs. 313984.00	
ંવ			Balance duc	Rs.2372241.00
	1		Interest due @ 36%	Rs. 854007.00
ı			<u>2010-11</u>	
ļ	- !	•	TOT proposed	Rs.59108411.00
			Less exempted allowed	Rs. 629705,29
			Balance taxable turnover	Rs.52811315.71
Ì	. 1		Rounded to	Rs,52811320.00
ļ		•	Break up	
- 1	]	•	Turnover taxable @4% Rs.17427730	Rs.697109.20
ı			, @12.5% Rs.5383590	Rs.4422948.75
Ì			Total	Rs.5120057.95
- 1			Cess @1%	Rs. 51200.58
			Total tax due	Rs.5171258.53
	•		Rounded to	Rs.5171259.00
			Less input tax paid Rs. 1250000	
			Less tax paid along return Rs.570892	Rs. 1820892.00
1				
			Balance tax due	Rs.3350367.00
			Interest due at 24%	Rs. 804088.00
		•	er economic salas	
-	(b)	Recovery of overpayment		<del></del>
	(0)	pointed out by audit		
_	ļ.,		_	
		Recovery of under	1	
	(c)	assessment, short levy or	<u>-</u> 1,33,5	•
	l '	other dues		•
_	├			
		Modification in the schemes		
	(d)	and programmes including		
_		financing pattern		
	Star	Review of similar		
	]	cases/complete	J	
	(e)	scheme/project in the light of		
	(6)	findings of sample check by		
	1	Audit bridings of sample		
		check by Audit	· ·	
	<u>L</u> .		,	

I	(a)	Department	COMMERCIAL TAXES
<del></del> <u>.</u>	(b)	Subject/Title of the Review Paragraph	Result of cross verification of registered dealers.
	(c)	Paragraph No.	2.11.12.4 (a) (9)
	(d)	Report No. and Year	C&AG Report ended 31.03.2012
¶[	(a)	Date of receipt of the Draft Para/Review in the Department	03.08.2012
	(b)	Date of Department's Reply	
111		Gist of Paragraph/Review	On verification of assessment records of ten dealers and it was found that nine bakery products which were sold under different trademarks like Fresh, Best, Dev Snacks, Elite, Asian Ojin were taxed as unregistered branded food products at the rate of four per cent instead of the correct rate of 12.5%. This resulted in short realisation of tax of 36.84 crore.
IV	(a)	Does the Department agree with the facts and figures included in the paragraph?	
	(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
V	(a)	Audit conclusions?	
	(b)	If not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant documents where necessary	Details furnished in VI (a)

## Remedial action Taken

	Improvement in system and procedures, including internal controls.	Ojin Bakes, Nadakkayu, Calicut TIN 32110757324 CTO, 2 <sup>nd</sup> Circle, Kozhikode
l	internal controls.	Mr. Offic Policy N. Little . O. C. of
		M/s. Ojin Bakes, Nadakkavu, Calicut is not at
		all a trade mark holder registered under the trade mark act 1999. But their sister concern M/s.Ojin Bakes (P) Ltd is
		1999. But their sister concern M/S.OJIII Bakes (F) EIG IS
		a registered trade mark holder under the above Act. They are registered dealer on the rolls of Assistant
		Commissioner, Special Circle-1, Kozhikode.
	1	Enquiry conducted at the business place of
		M/s.Ojin Bakes, Nadakkavu, Calicut revealed that they
	·	are selling Tea cakes and plum cakes in the wrapper
		marked 'Ojin' which manufactued by themselves at the
		business premises of the dealer. They have not made any
		ousness premises of the dealer. They have not made any
	i •	purchase from Ojin Food Pvt, Ltd except raw materials.
		Almost all bakery products are manufactured by them at their business premises.
		On verification of books of accounts of the
		dealer for the year 2008-09 to 2010-11 it is noticed that
. •		the turnover of cake shown as per the books of accounts
	<u>.</u>	is inclusive of all types of cakes such as Cup cakes,
		Cream cake. New year cakes, Christmas cake, Tea cake.
	:	Plum cake etc. Major portion of the cakes are sold by
	:	them without wrapper. Hence the 50% of the turnover of
		cake conceded in the books of accounts is treated as sales
		turnover of branded cakes. The total turnover of the
		cakes conceded as per the books of accounts is as shown
	1	below:
	!	Year Turnover
	1	12008-09 96198.00
		12009-10 256270.00
		2010-11 531678.00
	1	In the audit enquiry the entire turnover reported
		by the dealer under 4% was treated as branded items and
	1	assessed differential rate of 8.5% which is not correct
	1	
	1	Turnover of 12.5% were separately shown by the dealer is per the return filed.
	1.	However 50% of the above turnover is
	1	considered as the turnover of cakes which was sold with
	!	wrapper marked 'Ojin'. This will be assessed a
	:	differential rate of 8.5%.
	<u> </u>	Tuttercitian (ate of 8.3%),
(b)	Recovery of overpayment	1

pointed out by audit.

	· ·		
(c) Recovery of under assessment, short levy or other dues		· · · · ·	· .
(d) Modification in the schemes and programmes including financing pattern			
Review of similar cases/complete scheme/project in the light of findings of sample (e) check by Audit findings of sample check by Audit			

ī	(a)	Department	COMMERCIAL TAXES
, <del>-</del>	(b)	Subject/Title of the Review Paragraph	Result of cross verification of registered dealers.
	(c)	Paragraph No.	2.11.12.4 (a) (10)
	(d)	Report No. and Year	C&AG Report ended 31.03.2012
II .	(a)	Date of receipt of the Draft Para/Review in the Department	03.08.2012
<u>–</u> .	(p)	Date of Department's Reply	
		Gist of Paragraph/Review	On verification of assessment records of ten dealers and it was found that nine bakery products which were sold under different trademarks like Fresh, Best, Dev Snacks, Elite, Asian Ojin were taxed as unregistered branded food products at the rate of four per cent instead of the correct rate of 12.5%. This resulted in short realisation of tax of 36.84 crore.
IV	(a)	Does the Department agree with the facts and figures included in the paragraph?	
	(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	•
V	(a)	Audit conclusions?	
	(b)	If not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant documents where necessary	Details furnished in VI (a)

## Remedial action Taken

Ì	Improvement in system and procedures, including internal controls.	Ojin Bakes & Restaurant, Meenchanda TIN.32110719715  M/s. Ojin Bakes & Restaurant, Meenchanda is not at all a trade mark holder registered under the trade mark act 1999. But their sister concern M/s.Ojin Bakes (P) Ltd. is a registered trade mark holder under the above Act. They are registered dealer on the rolls of Assistant Commissioner, Special Circle-1, Kozhikode.  Enquiry conducted at the business place of M/s.Ojin Bakes & Restaurant, Meenchanda, Calicut revealed that they are selling Tea cakes and plum cakes in the wrapper marked 'Ojin which manufactued by themselves at the business premises of the dealer. They have not made any purchase from Ojin Food Pvt. Ltd except raw materials. Almost all bakery products are manufactured by them at their business premises.  The books of accounts of the dealer for the year 2009-10 & 2010-11 has been verified. The turnover of cake shown as per the books of accounts is inclusive of all types of cakes such as Cup cakes, Cream cake, New year cakes, Christmas cake. Teacake, Plum cake etc. Major portion of the cakes are sold by them without wrapper. Hence the 50% of the turnover of cake conceded in the books of accounts is treated as sales turnover of branded cakes. The total turnover of the cakes conceded as per the books of accounts is as shown below:  Year  Turnover  347522.00  761077.00  In the audit enquiry the entire turnover reported by the dealer under 4% was treated as branded items and assessed
	•	
(b)	Recovery of overpayment pointed out by sudit.	
(c)	Recovery of under.	

1	assessment, short levy or other dues		· .
(d)	Modification in the schemes and programmes including financing pattern		
	Review of similar cases/complete scheme/project in the light of findings of sample		
(e)	check by Audit findings of sample check by Audit	and the second s	10.0

	(a)	Department	COMMERCIAL TAXES
		Subject / Title of the Review Paragraph	Cross verification of data obtained from Customs Department in respect of Cashew dealers
	С	Paragraph No	2.11,12.4(b)
	d.	Report No. and year	C & AG Report for the year ended 31/03/2012.
1I	а	Date of receipt of the Draft Para / Review in the Department	28/07/2012.
	þ	Date of Department's reply	
ш		Gist of Paragraph / Review	The details of import purchases of Raw Cashew Nuts (RCN) through Cochin, Mangalore and Tuticorin ports were collected from the customs department and verified with reference to the returns filed by the dealers registered under the KVAT Act 2003. It was found that 23 dealers had imported RCIV valued Rs. 2104.13 crore during the period from 2008-2009 to
		i.	2010-11. The purchase turnover disclosed by the assessee in their VAT returns filed with the CTD was Rs. 1078.99 erore only, resulting in suppression of import purchase turnover of RCN valued  Rs. 1025/14 crore. This resulted in short levy of
IV		Does the Department agree with the facts and figures included in the paragraph?	2010-11. The purchase turnover disclosed by the assessee in their VAT returns filed with the CTD was Rs. 1078.99 erore only, resulting in suppression of import purchase turnover of RCN valued  Rs. 1025.14 crore. This resulted in short levy of tax, interest and penalty to Rs. 136.11 crore.  No
IV		with the facts and figures	2010-11. The purchase turnover disclosed by the assessee in their VAT returns filed with the CTD was Rs. 1078.99 erore only, resulting in suppression of import purchase turnover of RCN valued  Rs. 1025-14 crore. This resulted in short levy of tax, interest and penalty to Rs. 136.11 crore.  No
IV V	(b)	with the facts and figures included in the paragraph? If not, please indicate areas of disagreement and also attach copies of relevant.	2010-11. The purchase turnover disclosed by the assessee in their VAT returns filed with the CTD was Rs. 1078.99 crore only, resulting in suppression of import purchase turnover of RCN valued  Rs. 1025.14 crore. This resulted in short levy of tax, interest and penalty to Rs. 136.11 crore.  No

#### VI. Remedial Action taken

Improvement in system and procedures including internal controls

Assessing Authorities have verified the data related to import of raw cashew nuts through Cochin and Tuticorin Port as received from the SRA review party along with the Books of Accounts of the 20 dealers of Assistant Commissioner, Special Circle, Kollam for the years from 2006-07 to 2010-11.

On detailed verification of each and every aspects related to import purchase with the purchase register, Trading profit & Loss Account, Ledger folio of imports, Bill of Entry copies. Bank Statement etc reveals the following common facts.

- Dealers have branch business places in Tamil\*Nadut Karnataka, Andhrapradesh etc and the goods taken delivery at the branches are not seen reckoned by the audit wing while computing the turnover of imported Raw cashew muts
- 2. Quartitative details of the raw cashew nut imported at Tuticorin and Kochi is not seen mentioned or reckoned in the draft para
- 3. The assessable value conceded in the customs data consists of CIF value ( Cost Insurance Freight ) where as the import value accounted by the dealer is excluding insurance and freight. The custom authorities estimate the value by adding insurance charges to the CIF value of goods irrespective of the fact that the actual value is on FOB or C & F . Customs authorities make further addition of 1% towards landing charges which does not form part of actual value.
- The customs department considers a common exchange rate for a month as per instructions from RBI where as bank considers the composite exchange rate as prevailing on the date of clearance of import voucher.

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			Considering all the facts stated above it is evidently clear that there is no suppression of import purchase of raw cashew nuts as the quantitative details of import which agree with the out turn of Keralá sales etc.
1	•	Recovery of overpayment pointed out by audit	
		Recovery of under assessment , short levy or other dues	
	i	Modification in the schemes and programmes including financing pattern	
•		Review of similar cases / complete scheme / project in the light of findings of sample check by Audit findings of sample check by audit	, mi

-	! :		
	(a)	Department	COMMERCIAL TAXES
	ъ	Subject / Title of the Review Paragraph	Cross verification of data obtained from Customs Department in imported materials used by works contractors
	c	Paragraph No	2.11.12.4 (d) (iv)
	d	Report No. and year	C & AG Report for the year ended 2012.
II	а	Date of receipt of the Draft Para / Review in the Department	
	Ъ	Date of Department's reply	
П		Gist of Paragraph / Review	M/s. Tamara Real Estate Holding and Developments [P] Ltd. (2009-10) 32011378569
		<u>u cha</u>	During cross verification of data obtained from the Custom House at Cochin Port it was found that in respect of the assessed failed to disclose import purchases of tiles, marbles etc. resulting in short levy of tax amounting to Rs. 44.81 lakhs
IV	(a)	Does the Department agree with the facts and figures included in the paragraph?	
	(b)	If not, please indicate areas of disagreement and also attach copies of relevant documents in supports	

#### Remedial Action taken

a	Improvement in system	M/s. Tamara Real Estate Holding and Developmen
	and procedures	(P) Ltd.
'	including internal	The dealers are developing Resorts / Hotels in
Ţ	controls	the states of Karnetaka, Tamii Nadu and Kerala
	COMBOIS	They had imported good
	<b>!</b> :	
	1.0	
1	1. (1.7)	Thiruvananthapuram against Bill of entry No
1	(1) 1 (1) (1) (1) (1) (1) (1) (1) (1) (1	255255 dated 06/10/2009 and same wa
į	1 111	accounted in the books of accounts.
Ī		The goods imported was for their own use &
-1-	1	projects situated at different locations and it wa
- [		absolutely not for sale. The imported goods was no
-		disclosed in VAT monthly , annual return since
İ	- 大大学	was capital item. They had stopped the project
i	inv.	Kerala due to unavoidable circumstances.
ij.	1	
È		They had transferred / shifted the importe
Ī		goods from Kerala to Bangalore vide Delivery Note
į.		They are registered dealers in the state of Kera
-		and Karnataka also. It is a fact that they have no
1	i Ç	sold or consumed any of the above imported good
- 1:	1	in the State of Kerala but transferred to their ow
	/	
		projects in outside the state for own use. Since I
		projects in outside the state for own use: Since I sale was involved in the State of Keala the deal
		projects in outside the state for own use: Since I sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good
		projects in outside the state for own use: Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a
		projects in outside the state for own use: Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para me
		projects in outside the state for own use: Since reale was involved in the State of Keala the deale was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a
<b>b</b>	Recovery of overpayment	projects in outside the state for own use: Since a sale was involved in the State of Keala the deale was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
Ь	Recovery of overpayment	projects in outside the state for own use: Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
1	pointed out by audit	projects in outside the state for own use: Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
1	pointed out by audit Recovery of under	projects in outside the state for own use: Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
1	pointed out by audit Recovery of under assessment, short levy	projects in outside the state for own use: Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
1	pointed out by audit Recovery of under	projects in outside the state for own use: Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
c	pointed out by audit Recovery of under assessment, short levy or other dues	projects in outside the state for own use: Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
c	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the	projects in outside the state for own use: Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
c	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and	projects in outside the state for own use. Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
c	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including	projects in outside the state for own use. Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
c	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and	projects in outside the state for own use. Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
d	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern	projects in outside the state for own use: Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
d	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases	projects in outside the state for own use: Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
d	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases / complete scheme /	projects in outside the state for own use: Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
d	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases / complete scheme / project in the light of	projects in outside the state for own use: Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
d	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases / complete scheme / project in the light of findings of sample check	projects in outside the state for own use: Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.
d	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases / complete scheme / project in the light of	projects in outside the state for own use: Since a sale was involved in the State of Keala the deal was not liable to pay any tax on the imported good under the KVAt Act 2003. Hence there exists a short levy as pointed out in the audit, para makindly be waived.

	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review Paragraph	Goods meant for own use – Form 16
	(c)	Paragraph No.	2.11.12.5
	(d)	Report No. and Year	C& AG report ended 31.3.2012
II .	(a)	Date of receipt of the Draft Para/Review in the Department	
	(b)	Date of Department's Reply	
III		Gist of Paragraph/Review	Increase in transportation of goods for own use by registered as well as unregistered dealers leading to evasion of tax under cover of Form-16.
īV	(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
	(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
V	(a)	Does the Department agree with the Audit conclusions?	
	(Ъ)	If not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant	
	1	documents where necessary	<u> </u>

## Remedial action taken

(a)	Improvement in system and procedures, including internal controls.	actions to be proceeded for subsequent verification of consignments supported with form 16 in Ir.No.C2-8472/12/CT dtd.25.2.12. Accordingly, the check post authorities are instructed to maintain a separate register at the check post for the transport of goods under cover of form No.16 and documents shall be forwarded to the int. Officer (IB) for further verification.  The IB wing of the department is entrusted with the duty of follow up action in this regards. If any irregularities are found after verification, a penalty at a times of the tax effect shall be recovered from the consignee as per amendment made by the Finance Ac 2009, by which a new section (sn.70B) was added. The DC(I)s are strictly instructed to supervise the
		conducting of investigations and review the progress of
	Recovery of overpayment	conducting of investigations and review the progress of action.
·	Recovery of overpayment pointed out by audit Recovery of under assessment, short levy or other dues	
(p)	pointed out by audit Recovery of under assessment, short levy or	

## ACTION TAKEN NOTES ON C & AG'S REPORTS

	(a)	Department	COMMERCIAL TAXES
I	(b) Subject/Title of the Review		Evasion due to neglected areas in KVATIS
	(c)	Paragraph No.	2.11.12.6(a)
	(d)	Report No. & Year	C & AG report for the year ended March 2012
11	(a)	Date of receipt of the Draft Para/Review in the Department	
	<b>(b)</b>	Date of Department's Reply	Į- : : :
in		Gist of the Paragraph/Review	KSRTC, Special Circle, Thiruvananthapuram.  In the Special Circle, Thiruvananthapuram, an assessee, the KSRTC received Rs. 6.15 Ct during the period 2006-07 to 2010-11 as income from advertisement on bus bodies which come under transfer of right to use did not assess the
ľV	(a)	Does the Department agree with the facts and figures included in the managemb?	same to tax. This resulted in non-levy of ten incliding interest of Rs. 0.34 Cc.
IV	İ	Does the Department agree with the	same to tax. This resulted in non-levy of tax inclifding interest of Rs. 0.34 Cc.
ľ	(b)	Does the Department agree with the facts and figures included in the paragraph?  If not, Please indicate areas of disagreement and also attach copies	same to tax. This resulted in non-levy of tax inclifding interest of Rs. 0.34 Cc.

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#### REMEDIAL ACTION TAKEN

(a)		KSRTC, S (2006-07 t Ba was comp No. 32010 following	o 2010-11 sed on aud leted for 20 179714 d	) lit observa 006-07 to	ition assess 2010-11 v	ment ide order
		Year	Tax	Cess	Interest	Total
	1	2066-07	632801	-	594833	1227634
		2007-08	271199	ķ∴ <del>-</del>	222383	493582
	_	2008-09	1150133	11501	813144	1974778
	•	2009-10	1360369	13604	796904	2170877
		2010-11	404040	4040	187717	595797
	7	Total	3818542	29145	2614981	6462668
(b)	Recovery of overpayment pointed out by Audit					
(c)	Recovery of under Assessment, short levy or other dues		_'			
(d)	Modification in the address and programmes including financing pattern	7 .				
(¢)	Review of similar cases/complete scheme/project in the light of findings of sample check by Audit					

### ACTION TAKEN NOTES ON C & AG'S REPORTS

					and the second	
	.(a)	Departm	ent :	COMME	RCIAL TAX	ero.
Į	(b)	Subject/Title of the	Leview	Evasion due to neglec		
-		Paragraph No.		2.11,12.6(b)	ieu areas m	KVAIIS
	(d)	Report No. & Year		C. & A.C		<u> </u>
11		Date of receipt of the Para/Review in the	<b>A</b>	C & AG report for the	year ended	March 2012
	(b)	Date of Department	Reply	<del> </del>	<u>ta pertinini</u>	
пг		Gist of the Paragraph		As per entry 68 of the		
		37		intangible goods like licence etc. are taxable offices right to use in of intangible assets were not assessed resincluding penalty and 2.17 Cr. It is recommended to the support of its goods exigible to tax	te at the rate respect of go like patent, sulting in sh i interest an mended that he transaction itsingible and as franced	of 4%. In the codwill and a copy right e cont levy of the counting to I the Covt. months that corporate the corporate that corporate the corporate the corporate that corporate the corporate that corporate the corporate the corporate that corporate the corporate the corporate that corporate the corporate the corporate that corporate the corporat
		Ř.	svie.	attached to the Mahara	shtra VAT A	St.
		B.	magnetic and the second	attached to the Mahara	shtra VAT A	<b>:1.</b>
			ēvie»	(1) M/s. Ferok	shira VAT A	S.L. (lakh)
		.e .e .De	svies.  Graf.	(1) M/s. Ferok Boards (2) M/s. Aspin Wal	e 2010-11	st. , S.L. (iakh)
		.e .e .De	evies.	(1) M/s. Ferok	e 2010-11	S.L. (lakh) 173.06 44.06
		e De	svies.  Graf.	(1) M/s. Ferok Boards (2) M/s. Aspin Wal	e 2010-11	S.L. (lakh)
		e De	evies.	(1) M/s. Ferok Boards (2) M/s. Aspin Wal	e 2010-11	S.L. (lakh) 173.06 44.06
ίν	ļ1	e De	evice.	(1) M/s. Ferok Boards (2) M/s. Aspin Wal	e 2010-11	S.L. (lakh) 173.06 44.06
	(b) I	Does the Department a acts and figures inclu- aragraph?	Svie.  Dragger,  Regg	(1) M/s. Ferok Boards (2) M/s. Aspin Wal	e 2010-11	S.L. (lakh) 173.06 44.06
	(b) I	Does the Department a acts and figures inclu- maragraph?	svie.  Single part.  Royal service with the fied in the areas of attach copies in support	(1) M/s. Ferok Boards (2) M/s. Aspin Wal	e 2010-11	S.L. (lakh) 173.06 44.06

#### REMEDIAL ACTION TAKEN

		<del>,                                     </del>	- James	
	(a)	Improvement procedures.	in a system and including a internal	(1) M/s. Feroke Board Ltd., Kerala 2010-11
ı		control	1)	Short levy 173.06 lakhs
ļ		ļ	1	(Special Cirle, Malappuram)
1				
1				M/s. Feroke Board Ltd., Kerala is an assessee
:[		.}		on the role of this office bearing TIN
į		ł		32100448522. During the year 2010-11 the
İ	200	1		assessee has received an amount of Rs.
1		1 3	**************************************	15,72,16,000 from M/s. Mozonite Doors (P) Ltd.,
-1			化二甲烷基 人	towards transfer of right to use, Goodwill, Trademark, Patent etc. But the assessee conceded
1		}	ۇ ۋ يەسىر ئە	Rs. 1,99,20,469/- only in the returns. The balance
4		1	# 100 m	escaped turnoyer amounted to Rs. 13,72,95,531/-
.		1 .		has been assessed to tax as per this office
į		1 .		proceedings vide order No. 32100448522/10-11
4		1	A	dated 31.07.2014 with an additional demand of
		1	į	Rs. 1,13,72,649/ The assesses remitted Rs.
1		1	KEN	34,14,795/- as 30% of the additional demand as
İ			<del>C+ (Table)</del>	per condition of the stay order of Deputy
		1	SYSTA	Commissioner (A), Kottayam vide Order No.
1			ลีเกษ	KVATA 2640/2014 dated 22:09:2014 and
-1			314.5	furnished security for the balance amount.
- 1			•	Appeal is still pending.
٠		1		(D) 3 (( ) )   D   C
١				(2) M/s. Aspinwall & Company 2007-08
1				34/2 Applyment and Comment to be accessed
1		1		M/s. Aspinwall and Company is an assessed borne on the rolls of this office holding TIN
		ţ ·	. "	32150303807. The self assessment in respect of
ł		1		the assessee for the year 2007-08 was reopened
1	•			U/s. 25(1) of KVAT Act as per this office
J		<u> </u>		proceeding dated 11.02.2013 assessing the
1		<u> </u>	. '	escaped turnover of Rs. 750,00,00.00 @ 4% with
1		- <b>↓</b> `		Tax effect of Rs. 31,09,601,00 and interest due
1	٠.	1		there on is for Rs. 18,34,665.00. The aforesaid
į			,	amount of Rs. 7,50,00,000.00 was received by the
1		1		assessee from DLF Aspin wall Hotels (P) Ltd.
				towards consideration for non-exclusive right to
4				use the company's name "Aspin wall" along with
٠				"Good will" for a period of 99 years. The
1		·		assessee had not disclosed the amount in the
		1 .	40 A 10 A	return or paid tax. As "Good will" is intangible
-				goods under entry 68(4) - others of third schedule
ĺ		1.	· ·.	to the KVAT Act it is taxable at 4%.
إ				Since the assessee failed to remit the amount, Revenue Recovery proceedings have been
1		1		Revenue Recovery proceedings have been initiated against them. The assessee preferred
1		_1	<u> </u>	minimum against mean. The assessee presented

		appeal and stay petition against the order before Deputy Commissioner (A), Ernakulain. The Deputy Commissioner (A), Ernakulain in turn has granted conditional stay as per Order No. KVATA No. 1904/2013/15.03.2013 directing to remit 25% of the tax demanded and furnish security as Bark Guarantee for the balance amount. Accordingly the assessee paid Rs.;12,47,727/- vide chalan No. 940607 dated 20.06,2013. The appeal is still pending for disposal.
(b)	Recovery of overpayment pointed out by Audit	
(c)	Recovery of under Assessment, short levy or other dues	
(d)	Modification in the schemes and programmes including financing pattern	
(e)	Review of similar cases/complete scheme/project in the light of findings of sample check by Audit	

# 125

#### GOVERNMENT OF KERALA

#### AGRICULTURE (AHG) DEPARTMENT

# Statement of Action Taken on the Recommendations Contained in the Para No.2.11.12.7 of the Report of the C&AG on Revenue Receipts for the year ended 31/3/2012.

SI. No	Para No	Recommendations	Action Taken by Government
1	2.11.	Failure to detect Evasion	The price of the Day Old Chicks (DOC) is highly volatile. Every
	12.7	(i) Absence of uniformity in	week the price is changing on the basis of the decision taken by big
	-	valuation of Day old chicks	private hatcheries in Tamil Nadu. KEPCO is only producing DOC
:		(DOC)	below 2% of the chicks needed to the farmers in Kerala. Only a small
		(ii)	percentage of chicks are marketed by KEPCO because they have
			their own Integration Farms, wherein they are placing the chicks.
			Since KEPCO's market share (sales turnover) of DOC is too little, it
	!		may not be fair to fix the market rate of DOC based on KEPCO's rate.
		·	At present, no broiler or Giriraja chicks are being reared or
			hatched in the poultry farms under the Animal Husbandry
			Department. In these farms, the backyard poultry breeds like
		.	Gramapriya, Gramalekshmi and Athulya are hatched and distributed
	•		to authorised egger nurseries as day old chicks. During 2013 the rate
		1	of day old egger chicks was Rs.18/- per chick. The prevailing rate is
		· ·	Rs.20/- per chick vide Order No. H1/12896/2014/Farms dated
		[	30/06/2016 of Director of Animal Husbandry (Copy enclosed).

•	•	
		The Director of Animal Husbandry Department vide his le No.A1/15856/13 dated 25/01/2014 (copy enclosed) requested Commissioner of Commercial Taxes Department to modify On No.C2-15221/09/CT dated 23/08/2013 (copy enclosed) as "the frate of day old broiler chicks" instead of "the floor rate of day chicks". Floor rate of Commercial Taxes Department is not applicate to Animal Husbandry Department.
	(iii) Sale of Chicken through Kunjipally check post to Mahe	The matter is connected with Commercial Taxes Department.

# PROCEEDINGS OF THE DIRECTOR OF ANIMAL HUSBANDRY. VIKAS BHAVAN, THIRUVANANTHAPURAM

Animal Husbandry Department -Farms- Revision of the selling price of various farm—commodities in Animal Husbandry Department-revised selling price fixed- orders issued.

Order No. H1/12896/2014/Farms

Dated: 30 /6/2016

- Read: 1. Order No. H1/12896/14/farms Dated 03/05/2014 of Director of Animal Husbandry.
  - 2. Request from the Farm Officers.
  - Officers meeting on 16/12/2015 at the Conference Hall, Directorate of Animal Husbandry.

#### ORDER

As per the request from the farm officers, a meeting was convened on 16/12/2015 at the Conference Hall, Directorate of Animal Husbandry for preparing a report for the revision of selling price of various farm commodities.

The matter was discussed in detail and in view of low price of the farm products existing in Departmental farms compared to the market price and considering the increase in the cost of feeding expenses, transportation charges, electricity charges and increased market price, it is decided to revise the selling price of various farm products, and thereby reducing the financial loss of the farms.

The new price structure of various farm products will come into effect from 01/08/2016.

#### 1. <u>Livestock Farms Cattle/ Buffalo</u>

SlNo.	Age Group	Present rate		Revised Rate	
		Male	Female	Male	Female
1	0-30 days	600.00	800.00	700.00	800.00
2	31-90days	700.00	900.00	800.00	1,000.00
3	Above 3to 5 months		2,000.00		2,500.00
4	Above 5 to 8 months		5,000.00		5,000.00
5 .	Above 8 to 12 months		8,000.00		8,000.00

6	Above 12 18months	2 to	12,000. 00	12,000.00
7	Above 18 months	to 24	20,000.00	20,000.00
Cull	ling rate Rs. 50/-	per Kg	(Live weight) Rs. 75/- p	er Kg (Live weight)

## Sale price of Milk

Sl No.	Item	Present rate (Rs./Lr)	Revised rate (Rs./Lr)
1	Cow milk	36/-	38/-
2	Buffalo milk	44/-	45/-

- The sale price of milk to permanent livestock farm employees is fixed as Rs. 36/- and the quantity is limited to 1 Lr/day.
- 2. Packed Milk Rs. 42/Litre.

## Sale price of Cow dung

Cow dung	Present (Rs.)	Revised (Rs.)
Wet	800/-MT	800/-MT
Dry	6500/-MT	7000/-MT

## Indigenous Cattle

Sl.No	Age Group	Kasarg	od Dwarf	V	'echoor
		Male	Female	Male	Female
1	10-30 days	700/-	800/-	800/-	1000/-
2	31-90 days	800/-	1000/-	1000/-	1200/-
3	3-5 months	1500/-	2000/-	1800/-	2500/-
4	6-8 months	4000/-	5000/-	4500/-	8000/-
5 .	9-12 months	5000/-	6000/-	8000/-	12000/-
6	13-18 months	-	8000/-		15000/-
7	19-24 months	-	10000/-		25000/-
		Culling	rate Rs. 50/- [	er Kg(Live v	veight)
	Milk Rs. 38/Ltr.				

# 3. Goat Farms (Revised Selling Price)

Sl No.	Age Group	Body Weight	Present Price		Revised Price	
` .			Male	Female	Male	Female
1.	61-90 days	7 Kg	1200/-	1200/-	1400/-	1400/-
2	Above 3-5	10 Kg		1700/-		1700/-
3	Above 5-0 months	15Kg		2500/-	-	2500/-
4	Above 6-9 months	20Kg		3000/-	-	3000/-
5	Above 9-12 months	30Kg & above		5000/-	-	5000/-

Selling price of culting aged, uneconomical Goats Rs. 250/- per Kg (Live Weight) Goat manure Rs. 1 /Kg.

## 3. Pig Farms

### Existing rate as furnished below.

A.g.a	Female		Male	2-way
	Large White Yorkshire/Landra ce (pure line)	Male ,	Duroc pure line	Cross female
Sptc 60days	1),,850/-	20,010/-	6,500/-	4,260/-
61 upto 90days	13,570/-	22,430/-	7,200/-	4,720;-
91-120 days	14,490/-	23,920/-	8,100/-	5,290/-
121-150 days	15,640/-	25,880/-	9,200/-	6.100/-
151-180 days	17,020/-	28,180/-	10,600/-	7,020/-
181-210 days	18,400/-	30,480/-	12,000/-	7,940:-
7:1-[46 days	19,900/-	32,890/-	13,400/-	8,970/-
191-920 beys	16,560/-	24,730/-	11,500/-	8,500%
421-1440 aays	13,230/-	16,450/-	10,000/-	7,000/-
Collect	50/-Kg (Body weight)	50/Kg	50/Kg	50/Kg
Pigiets upto 60 days for fattering	Rs. 250/- per Kg (Body weight)			

2-5 months	Rs. 175/- per Kg (Body weight)		
Above 5 months	Rs. 150/- per Kg(Body Weight)		
	Pig N	1anure 50 Ps/Kg	

# IV- RABBIT- Existing rate to be continued.

Sl.No	Age Group	Rate
1	0-7 days	5/-
2	8-30 days	25/-
3 .	31-45 days	50/-
4	46-90 days	150/-
5	91-120 days	175/-
6	121-150 days	200/-
7	151-180 days	250/-
8	Above 6 months	Male 300/- Female 300/-

#### V - POULTRY FARMS

Sl No	Item	Age Group	Present Price Rs.	Revised price Rs.
I	Commercial layer	Day old male	8/-	8
<u>.                                    </u>		Day old female	18/-	20
		Day old (straight run)	15/-	16
		2-15 days	30/-	40/-
		16-30 days	55/-	65/-
		31-45 days	75/-	85/-
		46-60 days	90/-	100/-
		61-75 days	100/-	110/-
		76-90 days	110/-	120/-
		91-105 days	120/-	130/-

	<u></u>	106-120 days	130/-	140/-
	4 - 4 - 4 - 4 - 4 - 4 - 4 - 4 - 4 - 4 -	121-135 days	150/-	160/-
		<del></del>	5 180/-	190/-
11	Culled birds		80/- Kg	80
_	Male birds sexing error	Below months	6 100/-Kg	80
Ш	Hatching Egg	Layer	11/-	13/-
		Brotler	11/-	11
		Emu	100/-	100
		Turkey	25/-	30
		Duck-Ordinary	12/-	12
		Duck Vigova	25/-	25
		Quail	2/-	2.5/-
IV 	Table Eggs	Layer	To be fixed by DAHO every week	·
		Duck .	6/-	6
		Quail	1/-	1.5/-
		Turkey	5/-	7
V	Under sized eggs (Pullet eggs)	Poultry (below 40 gm) Duck	70/- Kg 80/- Kg	80/- Kg 100/- Kg
/I	Incubated eggs	Poultry	20/-	20
		Duck	20/-	20
<u> </u>	Chipped Eggs	Poultry	1.50/-	2/-
	- <del></del>	Duck	3/-	3
		Turkey	2/-	3
	<del></del>	Quail	0.50/-	0.50
	Poultry manure		1.50/- Kg	1.5 /Kg
X.	Fodder slips			0.30
	Grass		2/- Kg	2/ <b>Kg</b>

## VI - QUAILS

Sl No.	Age Group	Present Rate(Rs.)	Revised Rate (Rs.)
1	2-21 hrs.	15/-	15/-
2 ·	3 weeks – 5 weeks	15/-	20/-
3	Above 5 weeks	20/-	30/-
4	Culled birds	80/ Kg	80/-
5	Day old	5/-	7/-

# VII- TURKEY-existing rate to be continued.

## VIII- DUCKS

Sl No.	Age Group	Present rate(Rs.)	Revised Rate(Rs.)
1	0-48 hrs.	15/-	15/-
2	3-7 days	20/-	20
3	8-15 days	35/-	35
4	16-25 days	45/-	45/-
5	26-35 days	55/-	60/-
6	36-40 ďays	70/-	75/-
7	41-50 days	90/-	100/-
8	51-60 days	100/-	120/-
9	61-70 days	110/-	130/-
10	71-90 days	120/-	140/-
11	91 days-4 months/ (120 days)	140/-	150/-
12 .	Above 4 months	150/-	170/-
13	Culled egg type bird	80/-Kg	100/- Kg

## COMMERCIAL MEAT TYPE VIGOVA STRAIGHT RUN

SI No	Age Group	Present rate (Rs)	Revised Rate (Rs.)
1	0-48 hrs	40/-	40
2	3-7 days	50/-	50
3	8-15 days	60/-	60
4	16-25 days	100/-	80/-
	26-35 days	150/-	120/-
6	36-45 days	150/-	150/-
7	46-60 days	230/-	230
8	61-70 days	250	250
9	Above 70 days	-	300/-

Culled bird meat type Rs.100/kg

Taxes should be calculated as per rules.

(Sd/-) Director of Animal Husbandry

To:

All District Animal Husbandry Officers All Farm Officers Technical Officers at Directorate Stock File -H1

//Approved for Issue//

Junior Superintendent

നം. എ1/15856/13,

മൃഗസംരക്ഷണ വകുപ്പ് ഡയറക്ടേററ്റ്, വികാസ് ഭവൻ, തിരുവനന്തപുരം

---- തീയതി : 25/1/2014 -----

മൂഗസംമക്ഷണ വകുപ്പ് ഡയറക്ടർ.

കമ്മീഷ്ണർ വാണിജൂ നികൂതിവകുപ്പ്.

സർ,

വിഷയം :- മൃഗസംരക്ഷണ വകുപ്പ് --സി& എ.ജി റിപ്പോർട്ട് -റവനൂൂ റസീപ്റ്റ് - സംബന്ധിച്ച്.

സൂചന :- 1) 31/3

- 1) 31/3/2012 ൽ അവസാനിക്കുന്ന സിവി.എ.ജി റിപ്പോർട്ടിലെ റവന്യൂ റസീപ്റ്റ് – ഖണ്ഡിക 2.11,12.7.
- സർക്കാരിന്റെ 30/5/2013, 20/12/13 ലെ 14427/AHG 3/2013/ADനമ്പർ കത്തുകൾ
- വാണിജ്യ നികുതി വകുപ്പ് കമ്മീഷണറുടെ 23/8/13 ലെ സി2. 15221/09/CT നമ്പർ ഉത്തരവ്.

മേൽ സൂചനകളിലേക്ക് സത്വര ശ്രദ്ധ ക്ഷടിക്കുന്നു.

മൃഗസംരക്ഷണ വകുപ്പിന്റെ കോഴി വളർത്തൽ പാമുകളിൽ ഇറച്ചി കോഴികളേയോ, ഗിരിരാജ കോഴികളേയോ വളർത്തുകയോ അവയുടെ കോഴിക്കുഞ്ഞുങ്ങളെ ഉൽപ്പാദിപ്പിക്കുകയോ ചെയ്യുന്നില്ല. പ്രസ്തൂത ഫാമുകളിൽ വീട്ടുവളപ്പിലെ മുട്ടകോഴി ഇനങ്ങളായ ഗ്രാമപ്രിയ, ഗ്രാമലക്ഷ്മി അതുലൃ തുടങ്ങിയ ഇനങ്ങളുടെ ഒരു ദിവസം പ്രായമായ കുഞ്ഞുങ്ങളെയാണ് ഉൽപ്പാദിപ്പിച്ച് അംഗീകൃത എഗ്ഗർ നഴ്സറികൾ വഴി വളർത്തി സർക്കാർ പദ്ധതികൾക്കായി വിതരണം ചെയ്യുന്നത്. നിലവിൽ സർക്കാൽ ഫാമുകളിൽ ഉൽപ്പാദിപ്പിക്കുന്ന ഒരു ദിവസം പ്രായമായ മുട്ടകോഴിക്കുഞ്ഞിന്റെ വില (പിട) മൂപ18/- ആണ്.

ആയതിനാൽ ഒരു ദിവസം പ്രായമായ കോഴിക്കുഞ്ഞുങ്ങളുടെ ഫ്ളോർറേറ്റ് രൂപ 35/- എന്നത് ഒരു ദിവസം പ്രായമായ ഇറച്ചി കോഴിക്കുഞ്ഞുങ്ങളുടെ ഫ്ളോർറേറ്റ് എന്ന് വാണിജൃനികുതി വകൂപ്പിന്റെ ഉത്തരവിൽ ഭേദഗതി വരുത്തുന്നത് ഉചിതമായിമിക്കും

വിശാസ്തമയോടെ,

(ഒപ്പ്)

സീനിയർ ഫിനാൻസ് ഓഫീസർ ഡയറക്ടർക്കുവേണ്ടി

#### PROCEEDINGS OF THE COMMISSIONER OF COMMERCIAL TAXES.

#### -KERALA

Present: SHYAM JAGANNATHAN, IAS

Sub :- Revision of floor rate of live chicken - Orders issued-Reg. Read:-1.Order No. C2-11808/11/CT dated. 29.07.11
2. Lr.No.P13-1545/11 dated 09.07.13 of Deputy
Commissioner, Palakkad

The existing floor rate of live chicken was fixed at  $\xi$  70 per Kg as per order read  $\mathbf{1}^{g}$  above.

The committee, constituted for the fixation of floor rate of live chicken, under the chairmanship of Deputy Commissioner, Palakkad held a meeting on 05.07.2013. Representatives from the trade also attended the meeting.

The committee considered the current market price of live chicken both in Tamilinadu and Kerala. It was a general opinion that there is loss of revenue to the state exchequer in the context that the floor rate remains unaltered even when there is remarkable hike in the market price. At present price of live chicken varies from ₹ 90 to ₹ 120 per Kg.

The committee submitted the report vide read as  $2^{nd}$  paper above and has recommended the fixation of floor rate of five chicken at ₹ 95 per kilogram, day old chicks at ₹ 35 per bird and day old giriraja at ₹ 45 per bird, in view of the prevailing market rates.

In the circumstances stated above, in order to protect the state revenue, it is decided to revise the floor rate of live chicken and day old chicks. Hence the following orders are issued.

#### ORDER NO.C2-15221/09/CT DATED 23.08.2013

In supercession of the order read as 1<sup>st</sup> paper above, for the purpose of Sec.8 (g) and Sec. 47(16) A of Kerala Value Added Tax Act, 2003.

(i) the floor rate of 'live chicken' imported into the state is fixed as . Ninety five rupees (7.95) per kilogram.

(ii) with regard to day old chicks the floor rate shall be; rupees forty five (₹ 45) per bird plus freight charges in case of 'giriraja' chicks; and rupees thirty five (₹ 35) per bird plus freight charges, in case of others.

This order will take effect from 29th August 2013.

Sd/ COMMISSIONER

//Bv order//

Joint Commissioner (General)

To: All Concerned

	7-2	The state of the s	
	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review Paragraph	Failure to detect evasion
-	(c)	Paragraph No.	2.11.12.7(1) Absence of
			uniformity in valuation of day
	(d)	Report No. and Year	C& AG report ended 31.3.2012
II	(a)	Date of receipt of the Draft	Cand report trided 57.5.2012
	, ,	Para/Review in the Department	·
	(b)	Date of Department's Reply	
Ш	+++		The department has not fixed a
		Gist of Paragraph/Review	floor rate for Day Old Chicks
į. ·	11	Sint of a diagraphs, Neview	which resulted in under valuation
•	1	į į	of Day Old Chicks and escape of
,	-	•	turnover of Rs.30.42 crores and
			consequent loss of revenue of
		•	Rs.3.84 crores in 2010-11.
IV "	(a)	Does the Department agree	
ļ	1.	with the facts and figures	Yes
<u> </u>		included in the paragraph?	
	1	If not, Please indicate areas of	
	(b)	disagreement and also attach	
		copies of relevant documents in support	
.V	(a)	Does the Department agree	
		with the Audit conclusions?	
	(b)	If not, please indicate specific	
		areas of disagreement with	,
	1	reasons for disagreement and	· .[
		also attach copies of relevant	· · · [
		documents where necessary	<u> </u>

#### Remedial action taken

(a) Improvement in system and procedures, including internal controls.

Ploer rates are fixed based on the market conditions and considering the ultimate sale value to retail consumers so as to capture tax. If such goods are declared below the floor rate, then the floor rate is reckoned for calculation of advance tax.

There is a permanent mechanism in Commercial Taxes Department for recommendation of floor rate of live chicken and Day Old Chicks. The Committee consists of DC (int.), Tvm, Ekm, DCs of Palakad and Kasargod. After analyzing the market trends and discussions with trade, the committee recommends the floor rate. On the basis of the report, Commissioner of Commercial Taxes issue necessary orders to fixed the floor value. The floor rate fixed with the subject to periodic review. Copy of the recommendation of the committee for fixation of floor rate of live chicken and Day Old Chicks are enclosed herewith.

The fixation of floor value of Day Old Chicks was introduced w.e.f. 1.5;2012 by noticing that the movement of Day Old Chicks is increasing. These chicks are traded in unorganized manner to local farms and its consequent sales often escaped the tax net.

The floor rate fixed for Day Old Chicks is given below.

Period	Day old chicks	Day old chicks
i	(others)	(Giriraja)
1.5.12 to 28.8.13	Rs.25	Rs.35
29.8.13 to till date	Rs.35	Rs.45

Regarding the revenue loss worth Rs. 3.84 crores, the audit observation is not sustainable by virtue of the decision of the Honble Division Bench of Kerala High Court in KMP Timbers and Saw Mills vs. CTI and another [(2012)50 VST 195 (Ker)]. The Honble Division Bench while upholding the validity of the statutory provision this is section 47(16A), held "Advance tax is only a provisional deposit towards tax and nothing in the Act requires the appellant or any party to pay tax except on actual sale price. The value fixed under the circular for payment of advance tax does not reflect the basis for actual liability. In fact, tax is payable only on actual sale price and the appellant is absolutely free to claim refund of advance tax paid if it is in excess over tax liability. It there is allegation of under invoicing, it is for the

. <u>.</u>			assessing officer to establish the same in proceedings.	adjudication
7. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1.				<u> </u>
h 7	(b)	Recovery of		
+ (		overpayment pointed		
. [	4.2	out by audit		
8		Recovery of under		
· 影覧	(c)	assessment, short levy		
		or other dues		
		Modification in the		
2 j	(d)	schemes and		•
	- ,	programmes including		
. 1		financing pattern		
7	(c)	Review of similar		
- 14 · 1	Ì	cases/complete		
ji (		scheme/project in the		
-		light of findings of	<del></del>	
Ē		sample check by Audit findings of sample check		
		by Audit		

139

	(a)	Department	COMMERCIAL TAXES
<u></u>	(b)	Subject/Title of the Review Paragraph	Failure to detect evasion
· · · · · · ·	(c)	Paragraph No.	2.11.12.7(2)
	(d)	Report No. and Year	C& AG report ended 31.3.2012
п	(a)	Date of receipt of the Draft	-
		Para/Review in the Department	
	(b)	Date of Department's Reply	
111		Gist of Paragraph/Review	The department has not fixed a floor rate for Day Old Chicks which resulted in under valuation of Day Old Chicks and escape of turnover of Rs.30.42 crores and consequent loss of revenue of Rs.14.87 crores in Special Cle,
			Palakkad in the case of an assessee from the year 2006-07 to 10-11.
IV	(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
	(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
V	(a)	Does the Department agree with the Audit conclusions?	
	(b)	If not, please indicate specific areas of disagreement with reasons for disagreement and	
		also attach copies of relevant documents where necessary	

ŀ

	<u>-</u> _T		The fixation of floor	value of Day	Old Chicks was
	- "	Improvement in	introduced w.e.f. 1.5.2012 by noticing that the movement		
_	١.,٠١		of Day Old Chicks is in	ncreasing. These	chicks are traded
	(a)	system and	in unorganized manne	er to local farms à	and its consequent
	1	procedures, including	sales often escaped th	e toy net	•
	ļ. <b>j</b>	internal controls.	The floor rate fixed fo	- Day Old Chieles	is given helow
	} ·				Day old chicks
			Period	Day old chicks	<b>-</b>
			P	(others)	(Giriraja)
			1.5.12 to 28.8.13	Rs.25	Rs.35
			29.8.13 to till date	Rs.35	Rs.45
	• . • •		Regarding the reve	nue loss worth l	Rs.14.87 crores in
			Special Cle, Palakkad	in the case of a	dealer (M/s.Santhi
			Poultry Farm Ltd, P	kd) from the 06	-07 to 10-11, the
			audit observation is	not mistainable	by virtue of the
1	1		decision of the Hon'	not sustament	ch of Kerole High
			Court in KMP Timber	die Markott Den	m CT and enother
					AG C 11 WHO STROMET
			Court in KMP Timber	7 12 17 17 17 17 18	A. District Bonds
			1(2012)50 VST 195 (	Ker)]. The Hon't	ole Division Bench
			(2012)50 VST 195 (I while upholding the	Ker)]. The Hon't validity of the	ole Division Bench statutory provision
			(2012)50 VST 195 (I while upholding the this is section 47(1)	Ker)]. The Hon't validity of the e 6A], held "Advar	ole Division Bench statutory provision nce tax is only a
			(2012)50 VST 195 (I   while upholding the   this is section 47(I   provisional deposit to	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and	ole Division Bench statutory provision nee tax is only a nothing in the Act
			(2012)50 VST 195 (I while upholding the this is section 47(1)	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and	ole Division Bench statutory provision nee tax is only a nothing in the Act
			(2012)50 VST 195 (I   while upholding the   this is section 47(I   provisional deposit to	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and	ole Division Bench statutory provision nee tax is only a nothing in the Act
	(b)	Recovery of overpayment	(2012)50 VST 195 (I while upholding the this is section 47(I provisional deposit to sequires the appellan	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and	ole Division Bench statutory provision nee tax is only a nothing in the Act
	(p)	Recovery of overpayment pointed out by audit	(2012)50 VST 195 (I while upholding the this is section 47(I provisional deposit to sequires the appellan	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and	ole Division Bench statutory provision nee tax is only a nothing in the Act
	(b)		(2012)50 VST 195 (I while upholding the this is section 47(I provisional deposit to sequires the appellan	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and	ole Division Bench statutory provision nee tax is only a nothing in the Act
		pointed out by sudit Recovery of under	(2012)50 VST 195 (I while upholding the this is section 47(I provisional deposit to sequires the appellan	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and	ole Division Bench statutory provision nee tax is only a nothing in the Act
	(b) (c)	pointed out by audit	(2012)50 VST 195 (I while upholding the this is section 47(I provisional deposit to sequires the appellan	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and :	ole Division Bench statutory provision nee tax is only a nothing in the Act
		pointed out by sudit Recovery of under assessment, short levy or other dues	(2012)50 VST 195 (I while upholding the this is section 47(I provisional deposit to sequires the appellan	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and :	ole Division Bench statutory provision nee tax is only a nothing in the Act
	(c)	pointed out by such Recovery of under assessment, short levy or other dues Modification in the schemes	(2012)50 VST 195 (I while upholding the this is section 47(I provisional deposit to sequires the appellan	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and :	ole Division Bench statutory provision nee tax is only a nothing in the Act
		pointed out by such Recovery of under assessment, short keyy or other dues Modification in the schemes and programmes including	(2012)50 VST 195 (I while upholding the this is section 47(I provisional deposit to sequires the appellan	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and :	ole Division Bench statutory provision nee tax is only a nothing in the Act
	(c)	pointed out by such: Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern	(2012)50 VST 195 (I while upholding the this is section 47(I provisional deposit to sequires the appellan	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and :	ole Division Bench statutory provision nee tax is only a nothing in the Act
	(c)	pointed out by such: Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar	(2012)50 VST 195 (I while upholding the this is section 47(I provisional deposit to sequires the appellan	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and :	ole Division Bench statutory provision nee tax is only a nothing in the Act
	(c)	pointed out by sudit Recovery of under assessment, short key or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete	(2012)50 VST 195 (I while upholding the this is section 47(I provisional deposit to sequires the appellan	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and :	ole Division Bench statutory provision nee tax is only a nothing in the Act
	(c)	pointed out by sudit Recovery of under assessment, short key or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete scheme/project in the light	(2012)50 VST 195 (I while upholding the this is section 47(I provisional deposit to sequires the appellan	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and :	ole Division Bench statutory provision nee tax is only a nothing in the Act
	(c)	pointed out by sudit Recovery of under assessment, short key or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete scheme/project in the light of findings of sample check	(2012)50 VST 195 (I while upholding the this is section 47(I provisional deposit to tequires the appellan actual sale price.	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and :	ole Division Bench statutory provision nee tax is only a nothing in the Act
	(c)	pointed out by sudit Recovery of under assessment, short key or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete scheme/project in the light	(2012)50 VST 195 (I while upholding the this is section 47(I provisional deposit to sequires the appellan	Ker)]. The Hon't validity of the s 6A], held "Advar owards tax and :	ole Division Bench statutory provision nee tax is only a nothing in the Act

	7		COMMERCIAL TAXES
	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review Paragraph	Failure to detect evasion
	(c)	Paragraph No.	2.11.12.7(3) Sale of chicken through Kunjupally checkpost to Mahe
	(d)	Report No. and Year	C& AG report ended 31.3.2012
11	(a)	Date of receipt of the Draft Para/Review in the Department	
	(b)	Date of Department's Reply	
III		Gist of Paragraph/Review	There is a general tendency among dealers in evasion prone commodities to evade tax through
		HI A	new methods. Identification of such attempts of tax avoidance is possible only through constant
	!		surveillance and intelligence operations and issue of necessary guidelines to curb such practices.
iv	(a)	Does the Department agree	
	(44)	with the facts and figures included in the paragraph?	Yes
		If not, Please indicate areas of	
	(b)	disagreement and also attach copies of relevant documents in support	
V	(a)	Does the Department agree with the Audit conclusions?	
	(p)	If not, please indicate specific areas of disagreement with	
		reasons for disagreement and also attach copies of relevant	
1 .	1	documents where necessary	

(a)

#### Remedial action taken

Improvement in system and procedures, including internal controls.

It is true that a considerable portion of live chicken transported to Mahe are being sold in Kozhikode and Kannur districts. It is reported that the entire goods consigned to Mahe from Tamil Nadu State are actually crossing the CTCP, Kunhipally and reach there. The recommendation of AG to shift the checkpost to Azhiyoor Chungam, the place where the check post was earlier functioning is not found feasible to curb tax evasion as there is a major road which starts from Kunhipally, passes to through Mahe and finally connect with Nadapuram and Kuttiyadi. Hence findings of the AG that Kunjupally checkpost is to be shifted to Azhiyoor Chungam, the place where the checkpost was functioning earlier is not feasible to curb the smuggling.

Mahe is a small area surrounded by the Kerala State. At present there is around 40 bye routs through which goods like chicken, electrical goods, foreign liquor, ghee, sanitary equipments and tiles are smuggled into the state. Mahe being a thickly populated area, there is no place for the int. squad to hide out and catch the goods while smuggling. The only operation is to conduct surveillance through boarder areas and intercept the vehicles coming across.

There has been severe obstruction from the side of smugglers as well as the local people who are very sensitive and aggressive. There was court directions from Hon'ble High Court on several occasions towards discouraging the transport of goods to Mahe through Kerala by registered dealers who got registration from Mahe. Now the smugglers are practicing the modus operandi of transporting live chicken in small quantities and even some times taking chicken after converting into meat. Intervention from the side of the public against detention of goods leads to police cases in so many times.

Though there has been stiff obstruction from the side of smugglers joining hand with the local people the no. of chicken loads transported to Mahe area has come down as shown below.

<sub>[</sub> -	<del></del> ;			
	.			
. ]	:			
			2008-09 09-10 10-11 <u>11-12</u>	
			2410 2109 1901 1787	
1				·
- 1			So also collection from live chicken from the	int.
.			side (intelligence squads of Kozhikkode, Kannur	ano
			Mahe) has increased. The year wise details of incr	CHSC
1			in collection from live chicken is given below (R	S, III
			lakhs).	
·			2008-09 09-10 10-11 11-12	
-			2008-09 09-10 10-11 11-12 53.68 69.62 62.78 59.56	
.	İ		55.06 65.02 62.76	
l			The DC(i), Koznikkode has been directe	d, to
,	1		THE DOWN THE TAXABLE TO THE TAXABLE	nd to
J		' ' .	personge for special drive during lestival scasons at	
ļ	· ·		arrange for special drive during festival seasons as intensify the routine surveillance operations by util	izin
			intensify the routine surveillance operations by util	izin
			arrange for special drive during testival seasons at intensify the routine surveillance operations by util the intelligence squads of other districts also.	izing
	(b)	Recovery of	intensify the routine surveillance operations by util	izing
	(p)	Recovery of overpayment pointed	intensify the routine surveillance operations by util	izing
	(b)	overpayment pointed	intensify the routine surveillance operations by util	izing
	(p)	overpayment pointed out by audit	intensify the routine surveillance operations by util	izing
		out by audit Recovery of under	intensify the routine surveillance operations by util	izinş
	(b)	overpayment pointed out by audit Recovery of under assessment, short levy	intensify the routine surveillance operations by util	izin
		overpayment pointed out by audit Recovery of under assessment, short levy or other dues	intensify the routine surveillance operations by util	izin
	(c)	overpayment pointed out by audit Recovery of under assessment, short levy or other dues Modification in the	intensify the routine surveillance operations by util the intelligence squads of other districts also.	izin
		overpayment pointed out by audit Recovery of under assessment, short levy or other dues	intensify the routine surveillance operations by util the intelligence squads of other districts also.	izini
	(c)	overpayment pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes	intensify the routine surveillance operations by util the intelligence squads of other districts also.	izinį
	(c)	overpayment pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing	intensify the routine surveillance operations by util the intelligence squads of other districts also.	izing
	(c)	overpayment pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern	intensify the routine surveillance operations by util the intelligence squads of other districts also.	izin
	(c)	overpayment pointed out by audit  Recovery of under assessment, short levy or other dues  Modification in the schemes and programmes including financing pattern  Review of similar cases/complete scheme/project in the	intensify the routine surveillance operations by util the intelligence squade of other districts also.	izinį
	(c)	overpayment pointed out by audit  Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete scheme/project in the light of findings of sample	intensify the routine surveillance operations by util the intelligence squads of other districts also.	izinį
	(c)	overpayment pointed out by audit  Recovery of under assessment, short levy or other dues  Modification in the schemes and programmes including financing pattern  Review of similar cases/complete scheme/project in the	intensify the routine surveillance operations by util the intelligence squads of other districts also.	izinş

+	1.	I D-	COLCERNO
	(a)	Department	COMMERCIAL TAXES
	- 1		
14	(b)	Subject/Title of the Review	Encouragement of evasion
		Paragraph	through regularization of bogus
	Ì	<u> </u>	C/F forms
	(c)	Paragraph No.	2.11.12.8
	(d)	Report No. and Year	C& AG report ended 31.3.2012
П	(a)	Date of receipt of the Draft	
		Para/Review in the Department	
	(b	Date of Department's Reply	
TII			The Govt has stated that the
	🕴	Gist of Paragraph/Review	int wing has been strengthened to
	💈		effectively to prevent the evasion
			activities. The department may
			give most priority to honest trade
	ŗ		practices by ensuring timely and
	ş		strict action against violation of
		• '	the Act and initiate measures to
	F	·	strengthen control system and
1.7			avoid tax evasion.
İV	(a)	Does the Department agree	
		with the facts and figures	Yes
	<u> </u>	included in the paragraph?	
		If not, Please indicate areas of	
	(b)		-
		copies of relevant documents in	· · · · ·
		support	
V	(a)		
<u> </u>		with the Audit conclusions?	
	(b)	If not, please indicate specific	
[+] :5		areas of disagreement with	·
	1	reasons for disagreement and	·
		also attach copies of relevant	
	•	documents where necessary	
,			

(a)	Improvement in system and procedures, including internal controls.	There is no permanent establishment to cross verify interstate movement as a matter of routine work. In the present scenario, teams are formed only for specific cases as reported by the Deputy Commissioner/Deputy Commissioners (Intelligence). The department has conducted interstate investigation on fake declaration forms during VAT period in specific areas like cashew, Plywood, Pepper and arecanut and this has yield considerable revenue to the department.
	A Constitution of the state of	The concessions announced as a part of package made in the budget speech by the Hon'ble Finance Minister was to waive penalty interest and all amount in excess of 4% which was due and leviable under CST Act as on one time measures. Accordingly, an amount of Ra.22 crores was collected during 2008-09. Regarding action to regularize the use of bogus C/F forms, the department have mandated online downloading of statutory forms and have developed a centralized system of issuing statutory forms through online.
	The state of the s	TINKSYS is the nation vide centralized data base of statutory form issued by different states which can be used to cross verify the forms issued and received by
(b)	Recovery of overpayment	TINXSYS is the nation vide centralized data base of
(c)	Recovery of overpayment pointed out by audit Recovery of under assessment, short layy or other dues	TINKSYS is the nation vide centralized data base of statutory form issued by different states which can be used to cross verify the forms issued and received by
	pointed out by audit Recovery of under assessment, short levy or	TINKSYS is the nation vide centralized data base of statutory form issued by different states which can be used to cross verify the forms issued and received by

·			
	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review Paragraph	Inaction on bogus statutory forms detected by the Department
	(c)	Paragraph No.	2.11.12.9
	(d)		C& AG report ended 31.3.2012
n	(a)	Date of receipt of the Draft Para/Review in the Department	
	(b)	Date of Department's Reply	
TH.		Gist of Paragraph/Review	The department did not take any action to recover the tax of 5.30 crores recoverable in the cases involved in the verification of investigation wing
· .	·		regarding evasion by use of bogus C/F forms.
IV	(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
	(b)	If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
V	(a)	Does the Department agree with the Audit conclusions?	
	(b)	If not, please indicate specific areas of disagreement with reasons for disagreement and	
		also attach copies of relevant documents where necessary	

(a)	Improvement in system and procedures, including internal controls.	The department has conducted interstate investigation on fake declaration forms during VAT period in specific areas like cashew, Plywood, Pepper and arecanut and this has yield considerable revenue to the department.  Regarding investigation conducted in the field of cashew, the results were handed over to the DC, Kolliam for utilization of materials in the assessment and collected Rs.22 crores. In the field of plywood the reports of investigation conducted was handed over to the DCs concerned for utilization of materials while completing assessments. The financial result will be informed shortly.
(b)	Recovery of overpayment pointed out by audit	
(c )	Recovery of under assessment, short levy on other dues	
(d)	Modification in the schemes and programmes including financing pattern	
(e) :·	Review of similar cases/complete scheme/project in the light	
 <b>4</b>	of findings of sample check by Audit findings of sample check by Audit	

}	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review Paragraph	Delay in revision of floor rate in
	(c)	Paragraph No.	respect of plywood
	(d)	Report No. and Year	2.11.12.10
11	(a)	Date of receipt of the Draft Para/Review in the Department	C& AG report ended 31.3.2012
8 .	(b)	Date of Department's Reply	<del></del>
ш		Gist of Paragraph/Review	The floor rate on plywood were revised only in November 2011
	ļ.		even though the matter was got to the notice of the department
			in April 2010. The delay in
14.1			revision of floor rate has resulted in short levy of Rs.2.02
īV	(a)	Does the Department agree	crores during 10-11.
	,-,	with the facts and figures included in the paragraph?	Yes
	(b)	If not, Picase indicate areas of disagreement and also attach copies of relevant documents in support	
V	(a)	Does the Department agree with the Audit conclusions?	
-	(ъ)	If not, please indicate specific areas of disagreement with reasons for disagreement and	
		also attach copies of relevant documents where necessary	

	(c)	assessment, short levy or other dues	
		Recovery of under	
-	(b)	Recovery of overpayment pointed out by audit	
	ļ		
			[Ker)].
			and Saw Mills vs.CTI and another [(2012)50 VST 195
ļ		, ·	sustainable by virtue of the decision of the Hon'ble Division Bench of Kerala High Court in KMP Timbers
			during 2010-11, the audit observation is not
1		and the second second second second second	Regarding the revenue loss worth Rs.2.02 crores
1			from 26.8.2013.
			vide circular No.16/2013 dtd.21.8.2013 takes effective
			26.6.2013 and submitted its recommendations on 2.7.2013. Based on this, floor rates are again revised
			in the market. The committee held its next meeting on
			price of the commodity is showing an increasing trend
			It had come to the notice of the department that
			No.16/2012 dtd.8.5.12 takes effective from 11.6.2012.
			of the committee and in super cession of the above order, the floor rates were re-fixed as per circular
			In the circumstances, considering further report
ļ ·			circular in abeyance until further orders.
			concerned to keep the implementation of the said
			implementation of the circular. Accordingly, the department had issued direction to all authorities
	' '		dtd.29.11.2011, it was directed to keep in abeyance the
		. A i	rates. As per Govt. letter No.26246/B3/11/TD
		controls.	is too high when compared with the prevailing market
		including internal	representatives approach the Govt. and it was brought to the notice that the floor rate fixed by the department
	(a)	and procedures,	No.24/2011 dtd.15.11.2011. Subsequently, the trade
		Improvement in system	door and block board were re-fixed as per the circular
			The floor rate of plywood, marine plywood, flush

<u> </u>	<u> 1900 - Gregoria de la companya da la companya da la Companya da </u>	<u> 1800 (1904) (1904 - 1906) (19</u> 0
	Modification in the	
(d)	schemes and programmes	
	including financing pattern	
iviet.	Review of similar	
	cases/complete-	
	acheme/project in the	
	light of findings of sample	
	check by Audit findings of	
	diffic there of these	

	: :	. <u> </u>	
	(a)	Department	COMMERCIAL TAXES
	(b)	Subject Title of the Review Paragraph	No co-ordination between the Intelligence wing and the assessment wing.
<del></del>	(c)	Paragraph No.	2.11.12.11
		Report No. and Year	C& AG report ended 31.3.2012
11		Date of receipt of the Draft Para/Review in the Department	
	(b)	Date of Department's Reply	
Ш		Gist of Paragraph/Review	It was found that the Govt did not evolve the mechanism whereby strict action could be taken against dealers who indulged in fraudulent transaction
IV	(a)	Does the Department agree with the Jacts and figures included in the paragraph?	Yes
	(b)	If not, Please indicate areas of	
V	(a)	with the Audit conclusions?	
	(b)	10	

Improvement in system
(a) and procedures,
including internal
controls.

In this para, AG has pointed out two aspects, viz., lack of co-operation between intelligence wing and assessment wing and delay on the part of department in fixing floor rate. Regarding lack of co-operation between intelligence wing and assessment wing, there is specific direction from CCT during the review meeting of senior officers of the department that the intelligence officer, IAC(I) and DC(I) shall interact with their counter part on bilateral issues for augmentation of revenue and that the intelligence wing will also be held responsible for poor performance of assessment wing.

With the introduction of KVAT the officers of the Int.wing can also access KVATIS information. They are also provided access to KVATIS through laptop and data card for live information of documents such as online downloading of delivery note, Form 8F & 8FA, tax payment details, return details, annual statements such as closing stock inventory 13, 13A etc. integration with other agencies like IT department, Customs and Central Excise Department etc., the CTD is verifying the pan details of all dealers. Pan is a single data entity that can be used to identify the dealer particulars in these external system. Department is going ahead with signing of MOU with the Director General of Foreign Trade for the exchange of Electronic Bank reconciliation certificates so as to enable to examine the export and import details of all registered dealers.

The formation of Economic Int. Wing w.e.f. 18.11.2013 is with a view to provide a check measure to the non utilization of secondary datas for scrutiny of returns filed by dealers.

Regarding delay in fixing floor rates, separate committees are constituted to submit recommendations of floor rate on evasion prone commodities once in every three months, considering request from various quarters there may be some delay in refixing floor price of certain commodities.

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	(b)	Recovery of a	
10		out, by sucisf	
	ic)	Receivery of funder	
		bit eines duces	
	lan-	Modification in the school and programmes	
		including financing	
	<i>(e)</i> ,	Review of sunder	
		cased/pointleft scheme/project in the	
Tall 1		light of Endings of sample check by Audis findings of	"好"建筑,一个大个的人的,就是这个大大的一个大大的人,就是有关的人们的人的,就是他们的人们,我们就就是我们不可能的最后就是是这个人的人。
		sample check by Audit	

		5 '	
	(a)	Department	COMMERCIAL TAXES
	(b)	Subject/Title of the Review Paragraph	Summary of Recommendations
	(c)	Paragraph No.	2.11.12.12
	(d)	Report No. and Year	C& AG report ended 31.3.2012
11	(a)	Date of receipt of the Draft Para/Review in the Department	1
	(b)	Date of Department's Reply	
H		Gist of Paragraph/Review	Restoration of audit assessment wing, CI wing, strengthening of Internal Audit Wing,     100% scrutiny of annual
			3) Developing system for obtaining information from other department 4) Stringent action against
			misuse of form No. 16.  5) Assessment of intangible and incorporeal goods as featured in the Maharastra VAT Act.  6) Timely fixing/refixing floor
			rate evasion prone
IV	(a)	Does the Department agree with the facts and figures included in the paragraph?	Yes
7 22 3		If not, Please indicate areas of disagreement and also attach copies of relevant documents in support	
М		Does the Department agree with the Audit conclusions?	-
		If not, please indicate specific areas of disagreement with reasons for disagreement and also attach copies of relevant documents where necessary	

		The recommendations of the AG is answered below:					
(a)	Improvement in system and procedures, including internal	a) The department has decided for restoration Audit Assessment Wing to ensure compliance					
L	controls.	provisions of Acts and Rules. b) The department has constituted Economic I					
		Wing for obtaining information periodically for					
		other departments and cross verify the same wi					
	· ·	c) The IB wing of the department has be					
		entrusted with the work of investigation of go transported under the cover of Form 15.					
ĺ		d) The scope for levying tax on intengible a					
		incorporeal goods will be examined and sub-					
	1.	report to the Govt, depending on the introduct of GST Act.					
		e) Action will be taken to fix/refix floor rates					
		e) Action will be taken to fix/refix floor rates					
		e) Action will be taken to fix/refix floor rates evasion prone commodities periodically so as					
(b)	Recovery of overpayment	e) Action will be taken to fix/refix floor rates evasion prone commodities periodically so as avoid evasive nature of revenue					
(Ь)	pointed out by audit	e) Action will be taken to fix/refix floor rates evasion prone commodities periodically so as avoid evasive nature of revenue					
(b)	pointed out by audit Recovery of under	e) Action will be taken to fix/refix floor rates evasion prone commodities periodically so as avoid evasive nature of revenue					
(b)	pointed out by audit Recovery of under assessment, short levy or	e) Action will be taken to fix/refix floor rates evasion prone commodities periodically so as avoid evasive nature of revenue					
	pointed out by audit Recovery of under assessment, short levy or other dues	e) Action will be taken to fix/refix floor rates evasion prone commodities periodically so as avoid evasive nature of revenue					
(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the	e) Action will be taken to fix/refix floor rates evasion prone commodities periodically so as avoid evasive nature of revenue					
	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes	e) Action will be taken to fix/refix floor rates evasion prone commodities periodically so as avoid evasive nature of revenue					
(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing	e) Action will be taken to fix/refix floor rates evasion prone commodities periodically so as avoid evasive nature of revenue					
(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern	e) Action will be taken to fix/refix floor rates evasion prone commodities periodically so as avoid evasive nature of revenue					
(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar	e) Action will be taken to fix/refix floor rates evasion prone commodities periodically so as avoid evasive nature of revenue					
(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete	e) Action will be taken to fix/refix floor rates evasion prone commodities periodically so as avoid evasive nature of revenue					
(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete scheme/project in the	e) Action will be taken to fix/refix floor rates evasion prone commodities periodically so as avoid evasive nature of revenue					
(c)	pointed out by audit Recovery of under assessment, short levy or other dues Modification in the schemes and programmes including financing pattern Review of similar cases/complete	e) Action will be taken to fix/refix floor rates evasion prone commodities periodically so as avoid evasive nature of revenue importers/exporters.					

#### APPENDIX III

### APPENDIX FROM AUDIT REPORT

### Short Levy Of Tax Due To Suppression Of Imports In Respect Of Cashew Dealers

(Para 2.11.12.4)

							(7 in lakt
eser Martie of assessed	318		200-08	2008/99	2000 30	2010-11	Lotal
AM Cashews	32020228304	0.00	0.00	0.00	31.74	00.00	31.74
Alphonsa cashew	32020232512	0.00	21.76	0.00	71.89	0.00	93.64
mdustries							
Asiatic Export	32020218764	76.95	t67.73	(71,60	331.17	. 0.00	747.46
oterprises	101100115		198.06	47.55	183.32	0.00	430.62
, sociated Cashew Inoustries	32020246225	1.69	198.06	47.35	183.32	0.00	430,02
	32020282282	79.47	49.68	126.91	220.54	10.44	487.03
M/s Anu Cashews						0.00	15.52
Beens Cashew	32020298774	1.30	0.00	0.00	14.22	0.00	15.52
Company	32020281325	9.00	0.00	68.05	83.16	0.00	151.21
Classic Cashews							
Kerala Nut Food	32920213724	0.95	146.29	327.41	651.14	195.39	1321.17
Company							
Krishna Giri Cashews	32020225975	9.00	0.97	0.00	24.30	0.00	25.27
Lal Cashew Factory	32020258522	13,02	0.00	0.00	6.70	0.00	19.72
M Abdul Rahuman	32020215502	0.00	182.63	55.74	217.28	62.00	517.65
Kunju						<b>l</b> :	
Peniel Cashew	32020288705	8.00	0.00	25.28	130.81	0.00	156.08
Factory	1	7				!	
Prakash Exports	32020222162	2.92	18.84	246,14	147.82	211.86	627.58
Prasanthi Cashew	32020270874	31.17	160.34	0.00	268.98	0,00	460.49
Сепараву					i		
Quiton Export	32020235234	0.84	122.52	229.28	314.92	190.63	858.19
Encerprises				· · ·		L	
Rajan Cashew	32020201394	0.00	0.00	0.00	36.99	0.00	36.99
Company			74.60	24.05	254.13	59.12	716.90
Raj Kumer Impex	32020260952	384.91	34.69	24,05	214.13	39.12	/10.90
Private Limited St Pauls Cashew	32020281202	0.00	0.00	0.00	52.84	0.00	52.84
Factory	32020201201202	<b>U.U</b>	0.00	0.00	32.04	0.00	7,404
	32020279255	4.01	105.84	232.31	185,36	183.92	711.43
San food Corporation Sai Export	32020219732	32.26	87.20	168.78	205.78	153.93	647.95
Entermises	32020219732	32.20	6,4∠0	100.78	203.76	[ [23,77]	100,733
Sreelekshmi Cashew	32020208684	8.00	0.00	454.62	545.46	204.25	1.204.33
Compression	3202020000	4.00	V.54	4,74.02	343.40	1 20123	1,204.55
The Keraia State	32020261222	0.00	0.00	0.00	79.05	00.0	79.05
Cashew Development	1	****	0.00		.,,,,,,	1	
Cornoration	1		1			]]	
Vijavojavni Cashew	32020285386	8.00	164.38	1,622.96	1426,33	1,005.65	4,218.43
Company	!		L	1	L		
Total	629.48	1,460.95	3,799.77	5,443.91	2,277.19	13,611.29	



Kerala Legislature Secretariat 2018

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